17.50 hrs.

WEST BENGAL APPROPRIATION BILL,* 1970

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of West Bengal for the services of the financial year 1969-70.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of West Bengal for the services of the financial year 1969-70."

The motion was adopted.

SHRI P. C. SETHI: I introduce§ the Bill.

I beg to move§

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of West Bengal for the services of the financial year 1969-70, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of West Bengal for the services of the financial year 1969-70, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The question is:

"That clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3 the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. C. SETHI: I move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

SHRI JYOTIRMOY BASU: Sir, before you proceed to the next item, I would like to say that my Half-An-Hour discussion should be taken up at 6-30 P.M. and, after 7 P.M., the routine business may be taken up.

17.52 hrs.

PRESS COUNCIL (AMENDMENT) BILL, 1970

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): Mr. Speaker, Sir, I beg to move:

"That the Bill further to amend the Press Council Act, 1965, as passed by Rajya Sabha, be taken into consideration."

The House will recall that during the last session, this House was gracious to pass a Bill to extend the term of the Press Council and, at that stage, I had promised that very soon I would come before the House with a Bill further to amend the Press Council Act so as to enable the Press Council to function more effectively.

Sir, the Press Council was set up in 1966 on the recommendation of the Press Commission. While the Press Commission went into the various aspects of the working of the pressin this country, one of the recommendations made by the Commission was that,

*Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 30-3-70.

§ Introduced /moved with the recommendation of the President.

[Shri I. K. Gujral]

in order to preserve the freedom of press and maintain the standard of newspapers in the country, a Press Council should be set up. Accordingly, a Press Council was set up in 1966. I can say that, by and large, the Press Council has functioned effectively and it has been able to show its relationship to the improvement of values in the press itself.

In 1967, during the debate in the Rajya Sabha, there was some criticism about the functioning of the Press Council in some aspects. Therefore, a committee of the Members of Parliament was set up in 1968. Both the Houses were represented on that committee. The Committee came forward with a very exhaustive scheme for amendments in the Press Council Act. The recommendations of the Committee have already been laid on the Table of the House. So, the hon. Members are already aware of what those recommendations were.

One of the major recommendations made by the Committee was that the constitution of the Press Council should not be left, in the first instance, to the Chief Justice only so far as the nomination of the Chairman was concerned and to the Chief Justice, a nominee of the President of India—and the Chairman of the Press Council so far as the nomination of the other members of the Council were concerned. The Committee has now recommended that a Committee consisting of Chief Justice, Speaker of the Lok Sabha and the Chairman of the Rajya Sabha should be set up to nominate the Chairman and other members of the Council. The distribution of seats has now been rationalised. In the distribution of seats which has now been laid down thirteen shall be nominated by the Committee from among the working journalists of whom six shall be editors of newspapers and the remaining seven shall be working journalists other than editors and six shall be nominated by the Committee from among persons who own or carry on the business of management of newspapers. It shall consist of three Members of Parliament—two from Lok Sabha and one from Rajya Sabha and there shall be three more seats for other interests. Although the Parliamentary Press Committee had not visualised inclusion of any news agencies in the Bill, we have added one representative of the news agency also. Therefore, the Council will now consist of 26 members and the Chairman.

One of the important changes that has been made is that in so far as the six members representing the news papers' ownership interests are concerned, out of these six, there will be 2 from big newspapers, 2 from medium newspapers and two from small newspapers.

SHRI SRINIBAS MISRA (Cuttack): Why not have another classification of 'very small newspapers' ?

SHRI I. K. GUJRAL: The Advisory Committee has laid down three categories. The newspapers which have a publication upto 15,000 have been categorised as 'small newspapers.' From 15,000 to 50,000, they are classed as 'medium newspapers' and above 50,000 they are 'big newspapers.'

So far as ownership interests are concerned, there will be two representatives from each of the above categories. It has been realised and appreciated that an important role is now increasingly being played by newspapers published in Indian languages and you will note from the scheme now that a very good representation has been given to Indian language newspapers. It will also be seen that rather than leaving it vague so far as other interests are concerned, the Bill now visualises that the University Grants commission, the Bar Council of India and the Sahitya Academy will nominate one member each. Also a new provision has been added and that provision is that the Nominating Committee has been given authority to review its own decision so far as constitution of the Council is concerned. Last time we had some difficulty because the Working Journalists' Federation did not participate. Therefore, it was not possible to reconstitute the Council in the light of that situation. Now the Nominating Committee will have the authority to review its own decision either on its own initiative or on a representation made to it by other organizations.

We have also visualised that if any particular Organization does not submit a panel

when invited to do so, measures have been proposed in the Bill to meet such a situation. I would also like to point out that while the Bill was discussed last time in the House some hon. Members and particularly, Shri Bal Raj Madhok, pointed out that it was necessary that foreign interests in the Indian Press should be studied in detail. I pointed out at that time that the Registrar of Newspapers had undertaken a study of this and a separate chapter had been added about publications of foreign missions in India. Now under the present Bill power has also been given to the Press Council that they should be in a position to study and come to a conclusion so far as foreign publications are concerned and also if there are reports and complaints of infiltration of foreign money into Indian Press. The Council will have the authority to suggest remedial measures also.

18 hrs.

I would also like to point out that during the last debate there were some objections and some suggestions made so far as the growth of monopoly in the Press is concerned. I have at that time said that the Press Council will look into this aspect also. Unfortunately, those who are Members of the Press Council said that the Press Council was not in a position to go further into it because it lacked powers to requisition or ask for production of records before it. Under the new Act this power is being given to the Council and the Council will be in a position to ask for the records and also come to conclusions so far as growth of monopoly is concerned. I do not have to add very much except to say that the labours of the Parliament Members' Committee has been of considerable merit. They have come forward with a scheme which I hope will go a long way to build up a strong and more effective Press Council and in the new Act the Press Council will have more power now than before. We have been debating from time to time in this country about the growth and other aspects of the Press in this country. One of the as-aspects which has received attention from the public as a whole is the freedom of the Press and rightly so. I have said earlier and I would like to repeat it again, as I think it bears repetition, that the freedom of the press is a matter of commitment to us and the Constitution lays down and guarantees the freedom of the Press and we on this side of the House are committed to this freedom and that is why in spite of whatever my hon. friend Mr. Piloo Mody might be feeling in his heart of heart—he will realise that no other Government, not even his own party—has ever given so much freedom to the Press and has preserved the freedom of the Press to the extent this Government has done.

SHRI YOGENDRA SHARMA (Begusarai): What about money-bags? Freedom from money-bags?

SHRI I. K. GUJRAL: We believe that in today's context the bigger danger to the freedom of the Press is not from the Governmental authority but from what my friend chooses to call, money-bags. It is not a factor in this country only. In the entire world today there is a debate going on—in the avenues, in the markets, in various sections of the society, and it is being realised that with the growth of technology the production of papers is becoming more expensive and capital intensive. It is becoming more and more capital-intensive and the role of the money is being now more and more fet.

So far as freedom of the Press is concerned, I hope, the House will appreciate it means the freedom of the Editor and the freedom of the Journalist. It is not freedom of the owner. This is an aspect to which we in Parliament must interest ourselves and I feel a stage must come when human ingenuity must evolve forms and institutions whereby freedom of the Press can be ensured and outside pressure of money or pressure of other industries on this industry should be so checked that the freedom of the Press can go on further. It is the greatest safeguard to democracy because we believe that freedom of the Press and democracy are synonymous. It is not possible to have either of these institutions growing up severally; they must grow up jointly and freedom of the Press should be a sacred task for all of us to preserve.

SHRI KANWAR LAL GUPTA (Delhi Sadar): We are glad to hear it.

SHRI I. K. GUJRAL: Mr. Kanwar Lal Gupta is glad to hear it from me; because

[Shri I. K. Gujral]

Mr. Kanwar Lal Gupta is hearing for the first time that freedom of the Press is his sacred duty also.

And, therefore, Sir, I believe that freedom of of Press should be preserved not only from the Governmental authority but particularly from those interests which try to subserve democracy for their own interests. I do not like to add much more. I hope Members will be able to exert their influence so that all political parties work towards this direction. All of us who are elected to the House have taken our oath to uphold the Constitution and the Constitution certainly mentions the freedom of the Press. Thank you.

MR. SPEAKER: Motion moved:

"That the Bill further to amend the Press Council Act, 1965, as passed by Rajya Sabha, be taken into consideration."

Now we have four hours time allotted to it. I am bound to announce, of course, the dinner of the hon. Minister here. If you want to go early for the dinner you can do so. There is no harm.

श्री कंवरलाल गुप्त : कुछ समय अमेन्डमेन्ट्स के लिए देना चाहिए ।

अध्यक्ष महोदय : अमेन्डमेन्ट्स आए हैं, साथ-साथ चलते रहेंगे ।

श्री ई० कु० गुजराल : आपके अमेन्डमेंट्स तो आ गए हैं ।

MR. SPEAKER: There are so many amendments on clauses but not on consideration.

SHRI KANWARLAL GUPTA: Have you accepted my amendments?

डिस्कशन कितनी देर होगा और अमेन्डमेंट्स कितनी देर होंगे ?

MR. SPEAKER: For general discussion, if you like we can have half the time and the other half for the amdnements.

SHRI SURENDRANATH DWIVEDY (Kendrapara): There should be time for three hours for the generaldiscussion.

MR. SPEAKER: At least myself, the Deputy Speaker and the other Members of the Panel are prepared to sit for the whole night. It does not matter. I think it is all right.

SHRI NAMBIAR (Tiruchirappalli): What about the staff?

SHRI BALRAJ MADHOK (South Delhi): Last time the staff were not taken care of. I would submit that this time the staff should be taken care of.

MR. SPEAKER: We will take due care of our sympathy for the staff. That will be recorded. Now Shri Piloo Mody.

SHRI PILOO MODY (Godhra): Mr. Speaker, Sir, I was deeply touched at the references that the hon. Minister has made to the freedom of the press and the commitment of his personally and his government by implication to the freedom of the press. I was also told that no democracy can survive without the freedom of the press and I am very glad that this Press Council has finally been created, to preserve the freedom of the press. But, Sir, as has pappened so often in this country over the last nine months, profession has fallen far behind practice. And if you will see the way in which this Government has been chiselling into the freedom of the press over the last nine months all that the minister has said so far can only give us solace, but I do not know whether it will totally remove our anxiety. The press has now become an instrument of State policy. Also, and if you were to see the change that has come over the various organs of the press and news services, you will find that in recent years, all that we hear over the radio and read in the press or learn from the ticker services, cast doubt on what the hon. Minister Shri Inder Gujral has to say. I must admit that there is freedom of the press, substantially, in this country because I run a paper, I know that I am premitted to write what I like. In the past, I have called the hon. Minister Dr. Goebbels. Instead of

being angered with me, he was flattered. That indicates that here a substantial freedom of the press still exists.

18.07 hrs.

[SHRI PRAKASH VIR SHASTRI *in the chair*].

When I was reading the Rajya Sabha debate on this subject, a lot of blood was spilt—a lot of blood-thirsty remarks were made about the Tatas, Birlas, Goenkas and Jains as to how these money bags were completely stifling information.

श्री योगेन्द्र शर्मा : मेरा व्यवस्था का प्रश्न है। . . . (**व्यवधान**) . . .

SHRI S. M. BANERJEE (Kanpur): Sir, he has made a point of order.

श्री योगेन्द्र शर्मा : राज्य सभा में जो बातें हुई उनकी यहां पर चर्चा नहीं की जानी चाहिए। अभी श्री मोदी जो चर्चा कर रहे हैं वह बहुत खराब शब्दों में कर रहे हैं।

SHRI S. M. BANERJEE: This is a reflection on the other House.

SHRI PILOO MODY: As far as I remember, I said that I have read the debate.

SHRI S. M. BANERJEE: Why do you read the debate?

SHRI PILOO MODY: This is the difference between literate and illiterate people.

Many of us on this side have felt aggrieved at the emphasis the press places on what we say and that it places on the things they say. If you read the papers tomorrow morning, you will find that the hon. Minister's speech makes a tremendous splash, even though he is repeating what he said a few days in the other house, whereas what we say on this side will not, I think, find a place at all, and if it does, you will need a microscope to find it.

The purpose of this Council apparently is to preserve freedom of the press and to the extent such freedoms are violated, to censure, correct or find some remedy for the abuse of these freedoms. I think the idea is excellent. When the nomination procedure was laid down in the amendment, I was a little wary because in this country we have developed the habit of first labelling and then later on descending to abuse. I was afraid that the venerable Speaker, the Chairman of the Rajya Sabha and the Chief Justice of the Supreme Court would all come in for a certain amount of criticism because Shri Gujral's brother-in-law was put on the Council instead of my brother-in-law. So I thought this would not be a very desirable step in the process of our march towards democracy. But I find on second reflection that anything that takes any power away from this Government is a good thing in principle, and even if I have to bear the odium of the nominating procedure and the accusations and aspersions that will be cast on the nominating committee, I am prepared to brave that rather than leave the nominating power to Government. I congratulate it on this self-abnegation.

I have some positive suggestions to make. One is, that in order to put more teeth into the Press Council—and this is something the Minister is very keen on—he turns over the distribution of newsprint quota to it. I think this would be the best way of taking away a certain lever the Government has over the press and handing it over to the Council which will give it some authority and status. I also feel that the Council should be allowed to review government advertisements in various newspapers and to submit a report, quantitatively and qualitatively, as to how they have been dissipated or utilised amongst various papers, big, small, medium and vernacular. I also think there should be a certain review of government subsides and subscriptions to news agencies. Today a very large percentage of their revenue comes out of Government, and in times of crisis, it is even possible for Government to increase its subscriptions in a manner that will proliferate the telex delivery points and increase their revenues to fulfil certain purposes.

There is only one factory for the manufacture of newsprint, NEPA. Its delivery schedules are eratic and the paper really hopeless. Pakistan has put up a plant at Khulna and is today actually exporting newsprint. There is only one remedy for

[Shri Piloo Mody]

this. Government should pass an order that the rather photogenic face of our Prime Minister should be published only on NEPA. newsprint, and I guarantee that tomorrow you will have a new factory, making first quality newsprint.

There are several other things that the Minister has said elsewhere about social accountability. I am very much worried at Government trying to coin phrases and expressions. Social accountability is a dangerous concept and I would genuinely urge the Minister not to indulge in this sort of Jargon which, of course, is very popular with some of his friends.

Another thing I want is that Government must not set up news agencies, must not own newspapers and must not finance newspapers. This idea of creating a Finance Corporation will have to be very clearly worked out. I would much rather that they now pass on this function to the nationalised banks whichhave already changed their ideas about creditworthiness. Therefore, let them handle and support the small newspapers, let not the Government debble in it.

There is the question of foreign money. I think that a great deal has been said about this. All I want to say is that the enquiry that you make should be exhaustive, as to how foreign money is coming in, whether it is coming in overtly or covertly, whether from foreign or local agencies, foreign companies or Indian companies, from whatever source it is coming, however well concealed it is. I think that something should be done about that.

About representation on the Council itself, I think it is a very good idea that as many of the working journalists as possible should be represented on it, and there is a suggestion made that the Press Association should have at least three out of the thirteen seats that have been allotted to them and I strongly recommend to the Minister that he should consider this request sympathetically.

Before I sit down I whould like to apologise to the Minister that I will not be here to hear his reply to the debate because I do not think that my system can digest the meal provided by the Minister of Parliamentary Affairs.

डा० गोविन्द दास (जबलपुर) : सभापति महोदय, यह प्रेस परिषद् (संशोधन विधेयक) पहले राज्य सभा में पारित हो चुका है और वहां से पारित होने के बाद हमारे यहां यह आया है। राज्य सभा में इस विधेयक पर जो चर्चा हुई उसको मैंने बड़े ध्यान से पढ़ा। उसके बाद अभी गुजराल साहब का भाषण हुआ उसको भी मैंने सुना और मोडी साहब के भाषण को भी सुना। मोडी साहब ने अपने भाषण में कुछ समाचार समितियों की ओर संकेत किया है। मैं समझता हूं कि इस देश में यदि प्रजातंत्र चलना है तो समाचार पत्रों और समाचार समितियों का बहुत बड़ा स्थान है और इस पर सरकार को गंभीरता से विचार करने की आवश्यकता है।

राज्य सभा में इस विधेयक पर जो चर्चा हुई उसमें यह भी कहा गया कि अंग्रेजी की दो समाचार समितियां हैं, पी टी आई और यू एन आई . . . .

SHRI SRINIBAS MISRA: Same point of order. Discussion in the other House cannot be quoted here and cannot be discussed here. The rules prohibit it.

सभापति महोदय : समाचारपत्रों में जो आ चुका है उसी का उल्लेख किया जा रहा है।

डा० गोविन्द दास : इस बात की क्या आवश्यकता है कि इन दोनों को ही अधिक सहायता दी जाय ? नई समाचार समितियों को भी सहायता देनी चाहिए। पी टी आई और यू एन आई यह दोनों अपने समाचार अंग्रेजी भाषा में भेजती हैं और अनुवाद करके हमेशा काम नहीं चल सकता।

हमने अपने संविधान में हिन्दी को राज भाषा स्वीकार किया है, और पंद्रह वर्ष के अन्दर हिन्दी अंग्रेजी का स्थान ले लेती, अगर सन् 1963 में और 1967 में अंग्रेजी को जारी रखने के लिए दो अधिनियम न बन जाते। लेकिन उन अधिनियमों के बावजूद जो प्रावधान है वह यह है कि पहले हिन्दी चलनी चाहिए और हिन्दी के साथ अंग्रेजी चलनी चाहिये।

अब सोचने की बात यह है कि हमारे देश में दो ऐसी समाचार-समितियां बनीं हैं जिनका हिन्दी और भारतीय भाषाओं से संबंध है। आप देखिये कि अंग्रेजी की जो समाचार समितियां हैं उनको सरकार जो सहायता देती है वह कितनी है और इन समाचार समितियों को जो सहायता दी जाती है वह कितनी है। पी टी आई को जो सहायता दी जाती है वह 25 लाख रु० प्रति वर्ष है और यू एन आई को जो सहायता दी जाती है वह 8 और 10 लाख रुपये के बीच में है। जो दो भारतीय भाषाओं तथा हिन्दी की समाचार-समितियां हैं "हिन्दुस्तान समाचार" और "समाचार भारती" उन दोनों को केवल 50,000 रु० प्रति वर्ष दिया जाता है। कहां 25 लाख और 8 से 10 लाख तथा कहां 50 हजार। फिर इस बात पर भी ध्यान देना चाहिये कि जहां तक "समाचार भारती" का संबंध है, वह हिन्दी में ही समाचार प्रसारित नहीं करती। वह तमिल, गुजराती और मराठी में भी समाचार प्रसारित करती है। उसके टेलिप्रिंटर हैं, टेलिप्रिंटर लाइनें हैं।

एक दूसरे खेद की बात यह है कि केन्द्रीय सरकार के जितने भी समाचार प्राप्त करने के जरिये हैं उन सब में अभी भी अंग्रेजी टेलीप्रिंटरों से ही काम चलता है और अंग्रेजी में ही समाचार लिये जाते हैं। सरकारी दफ्तरों का भी यही हाल है और हमारे मंत्रियों का भी यही हाल है। मैं आप से कहना चाहता हूं कि इस सब के बावजूद "समाचार भारती" और "हिन्दुस्तान समाचार" अपनी उन्नति कर रही हैं।

कुछ आक्षेप किये गये हैं "समाचार भारती" पर और "हिन्दुस्तान समाचार" पर। मैं चाहता हूं कि हमारे मंत्री जी उन आक्षेपों को ध्यानपूर्वक और गंभीरता से देखें। यह कहा जाता है कि "समाचार भारती" के जो कर्मचारी हैं वे असंतुष्ट हैं और उन्होंने कुछ शिकायतें भी की हैं। मेरे पास इस प्रकार का एक पत्र मौजूद है जिसमें अधिकांश "समाचार भारती" के कर्मचारियों ने लिख कर दिया है कि उनको "समाचार भारती" से कोई शिकायत नहीं है। हमारे संविधान में है कि हिन्दी और भारतीय भाषाओं का समर्थन होना चाहिये। क्या हिन्दी और भारतीय भाषाओं का समर्थन करने का यह तरीका है जिस तरह से केन्द्रीय सरकार कर रही है कि पी टी आई और यू एन आई को 25 और 10 लाख रु० और जो दूसरी समाचार समितियां हैं उनको 50,000 रु०। मैं समझता हूं कि इस पर गंभीरता से विचार करने की आवश्यकता है और इस स्थिति को मैं आप के सामने उपस्थित करना चाहता हूं।

SHRI SRADHAKAR SUPAKAR (Sambalpur): I am sorry I have to join issue with my hon. friend the hon. Minister when he says that the Press Council has been functioning very well from the beginning. On the other hand, I should say that because the Press Council had severe teething trouble right from its birth, it was necessary to appoint an advisory committee of the Press Council in 1968 which submitted its report, after enumerating the various troubles which face the Press Council right from its birth.

May I just draw the attention of this House and the attention of the hon. Minister to para 6, page 6 of the report where it is stated the four important representatives of the Indian Federation of Working Journalists submitted their resignation right from the start and it will also be better to recall the face that an eminent journalist,

[Shri Sradhakar Supakar]

Mr. Chalapathi Rao, when he was nominated to the Press Council, submitted his resignation with some very pungent remarks about the Press Council and that is the reason why it was necessary to appoint this Committee.

Although the Committee was appointed to consider several problems concerning the functioning of the Press Council which should be very effective, it devoted much of its time to maintaining the proper balance among the different sections to be represented in the Council. In that connection, I wish to draw your attention to page 16 of the report of the Press Council, para 44, which reads as follows:

> "The nominations actually made to the first Council under this category have come in for criticism. The selections made were alleged to have gone against the spirit of the Act and altered the balance of representation between the various categories."

At the same time, I shall draw your attention to some remarks at page 17, para 46, which says:

> "The members chosen from among the panel submitted by the Federation, therefore, did not join the Press Council and submitted their resignations."

Therefore, the maintenance of a delicate balance among the different interests to be represented by the Press Council was one of the main functions of the Enquiry Committee, and therefore they suggested one thing. I may refer to para 34, at page 13, which says:

> "The distribution of seats in the Press Council should be as follows:
>
> (1) Working Journalists:
>
> (i) Editors who are working journalists.. 6
>
> (ii) Working journalists other than editors.. .. 7
>
> (2) Persons who own or carry on the business of management of newspapers.. .. — 6
>
> (3) Other members .. 6"

The total, all together, comes to 25. It is unfortunate that the Minister and the Deputy Minister who were at that time on the Advisory Committee of the Press Council are no longer there, and also my friend Mr. Gujral was not a member of that Advisory Committee of the Press Council.

The Government have decided to increase this number from 25 to 26 by providing that one shall be nominated by the Nomination Committee from amongst the persons who are managers of news agencies. I do not know whether the addition of this new member who is supposed to be one of the managers of news agencies will not tilt the delicate balance which is supposed to be maintained by the recommendations of the Advisory Committee of the Press Council. That is a very important aspect of the problem. The Committee has maintained a certain balance between journalists and the non-journalists. By the addition of this one member I do not know whether this balance can be, and will be, maintained.

The next point to which reference has been made, and about which certain amendments are coming before this House, is about the persons who will be in the nominating committee. Previously, the Chief justice of India was the sole authority for nominating the various interests out of the penals submitted by the different interests.

18.30 hrs.

[MR. DEPUTY-SPEAKER *in the chair*]

SHRI I. K. GUJRAL: He is the authority only for the nomination of the Chairman. The other members are selected by him and the Chairman of the Press Council.

SHRI SRADHAKAR SUPAKAR: When that nomination was made, certain dissatisfaction was expressed and, therefore, some resignations followed. We are now making a provision by which the Chief Justice of the Supreme Court of India, the Chairman of the Rajya Sabha and the Speaker of the Lok Sabha will be the three persons who will nominate the personnel of the different interests to be represented in this Press Council. It throws a rather delicate burden on these

three high dignitaries and the nomination may result in embarrassment to these people who are supposed to be very high dignitaries. I hope that the selection would be done in such a manner that there will be no criticism as it happened in the case of the nomination to the first Press Council.

I would be happy if we could evolve a better method of nominating personnel but, as it is, I think we could not evolve any better system. Therefore, we have to be satisfied with this and I hope that these three high dignitaries will function in such a manner that they will not be open to criticism on the ground that they have neglected certain interests in preference to certain other interests. I hope that the Press Council, after nomination, will function smoothly and discharge the functions for which it is proposed to be formed.

I will now offer some comments regarding the functions of the Press Council. So far as the problem of foreign money is concerned, not merely foreign money coming to the succour or help of the newspapers that are run by Indian concerns but also the numerous magazines, journals and newspapers that are published by or with the assistance of foreign money that has to be looked into and watched properly by the Press Council. That will be a very important function of the Press Council, having regard to the fact that serious allegations have been made, and made rightly, that our political systems are being influenced too much by foreign countries. This has got to be checked and I hope that the Press Council will be able to do it effectively.

I am glad that the Government has come forward in implementing the suggestions of the Advisory Committee that the Press Council should act on this aspect not merely on the reference made to it by the government but on their own information, or on the basis of the information supplied to the Press Council by individuals or association that a certain pressure is being exerted by foreign countries or sources on newspapers, journalists or journalism of this country.

The last and most important recommendation of the Advisory Committee regarding the presentation of the annual report of the Press Council to Parliament, that it should be laid before both Houses of Parliament, is a very good and salutary provision. I hope that if this check is provided and if the Press Council submits its report to this House and the other House and we have an opportunity of discussing these important aspects, not merely the influence of foreign money, but the code of conduct of the journalists, it will act as a check on the growing yellow journalism, and on the increasing disparities between big newspapers as compared to the small and medium newspapers and grouping of big houses. I hope these will be checked properly by the Press Council along with the Monopolies Commission. I hope this will be a good augury for the new Press Council which will be born after this Bill is passed.

श्री प्रेम चन्द वर्मा (हमीरपुर) : उपाध्यक्ष महोदय, आज सदन के सामने प्रेस काउंसिल अमेंडमेंट बिल 1970 पेश है । सबसे पहले मैं एक अखबार नवीस होते हुए भारत सरकार को और उसके मंत्री श्री गुजराल साहब को और इससे पहले के मंत्री श्री के० के० शाह को मुबारकबाद देता हूं । वह इसलिए कि इस बिल को लाने के लिए बहुत देर से कोशिश थी । इसमें अमेंडमेंट लाने के लिए एक कमेटी बनाई गई दोनों सदनों की । उसमें सभी पहलुओं पर विचार हुआ और देश के विभिन्न वर्गों और पक्षों को जो कि अख़बारों से ताल्लुक रखते हैं या जिनका पत्रकारिता से सम्बन्ध है, उन्हें अपने विचार रखने का कमेटी ने मौका दिया । उस वक्त यह महसूस किया गया कि जो मौजूदा प्रेस एक्ट है, उसमें काफ़ी तब्दीलियां की जरूरत है । तब्दीलियां की गई हैं और बहुत हद तक जो तब्दीलियां हैं, वह प्रेस काउंसिल को अख्तियार देती हैं कि वह अपना कार्य ठीक ढंग से कर सके । मैं कुछ बातें बाद में रखूंगा ।

सबसे पहले मैं यह कहना चाहूंगा कि प्रजातंत्र में लेजिस्लेचर, ऐक्जीक्यूटिव और जुडिशरी—ये हुकूमत करती हैं । लेकिन

[श्री प्रेमचन्द वर्मा]

अखबार भी इन तीनों की तरह ही जनता के दिलों पर बहुत हद तक हुकूमत करते हैं। जनता के दिलों को बदलने के लिए वह बड़ा काम करते हैं। उनका बड़ा प्रभाव होता है। इसलिए उनका महत्व इन तीनों से किसी प्रकार भी कम नहीं है और शायद यही कारण है कि हमारे विधान में अखबारों को इस बात की पूरी आज़ादी दी गई कि वह अपने विचार लोगों के सामने रख सकें। वैसे तो हर व्यक्ति को आज़ादी है, लेकिन प्रेस की स्वतंत्रता को, जैसा कि मंत्री महोदय ने कहा है, हम किसी प्रकार से भी उस पर कोई पाबन्दी लगाना नहीं चाहते हैं। इसके लिए भारत सरकार जहां मुबारकबाद की मुस्तहक है वहां पर हिन्दुस्तान का प्रेस भी इस बात के लिए मुबारकबाद का मुस्तहक है कि उसने अपनी ज़िम्मेदारी को किसी भी विदेश से कम तौर पर नहीं निभाया है। हिन्दुस्तान का प्रेस बहुत जिम्मेदार साबित हुआ है सिवाय कुछ अपवादों को छोड़कर वैसे काली भेड़ें तो आम-तौर पर हुआ ही करती हैं। आज प्रेस की आज़ादी का नाम लेकर हम बहुत कुछ करते हैं लेकिन मैं यहां पर केवल इतना ही कहूंगा कि प्रेस की आज़ादी को जो लोग गलत तौर पर इस्तेमाल करते हैं जैसे कि जो बड़े-बड़े पूंजीपति हैं वे अपने विचारों को बड़े-बड़े अखबार निकाल कर जनता पर ठूंसना चाहते हैं, एक तो वे लोग हैं और दूसरे वे लोग हैं जो कि ब्लैकमेल करते हैं, अश्लील भाषा का इस्तेमाल करते हैं और उस प्रकार का जो साहित्य है उसका प्रसार करते हैं, उन लोगों पर पाबन्दी लगाने के लिए सरकार के पास कानून तो था और इसी प्रकार से जो साम्प्रदायिकता का प्रचार करते हैं उसके लिए भी कानून था लेकिन पिछली बार सरकार ने कहा कि अगर हम कुछ करते हैं तो हमारे ऊपर इल्ज़ाम लगाए जाते हैं। ऐसी दशा में सरकार ने बहुत अच्छा किया कि अखबारों की जिम्मेदारी अखबारों में काम करने वालों के ऊपर ही दे दी। समाज के प्रति उनकी जो जिम्मेदारी है उस जिम्मेदारी को अपने ऊपर ले करके उसे निभायें।

उपाध्यक्षजी, प्रेस कौंसिल में जिस प्रकार से इन्होंने नुमाइन्दगी दी है मैं काफी हद तक उससे मुत्तफिक हूं लेकिन मैं समझता हूं कि भारतीय भाषाओं को जो नुमाइन्दगी दी गई है वह बहुत काफी नहीं है क्योंकि भारतीय भाषाओं में सभी भाषायें आती हैं और अंग्रेजी केवल एक भाषा रहती है। इसलिए मैं मंत्रीजी से कहूंगा कि 50 परसेन्ट जो भारतीय भाषाओं को इसमें नुमाइन्दगी दी गई है वह कम है। उसके ऊपर जरूर विचार किया जाना चाहिए —आज नहीं तो फिर कभी।

इसके बाद मैं एक बात यह कहना चाहता हूँ कि मानोपली के बारे में मंत्री महोदय ने कहा है कि हमने प्रेस काउंसिल को कुछ अख्तियार दिए हैं लेकिन वास्तविक स्थिति यह है कि उस सिलसिले में वे एविडेन्स तो ले सकते हैं लेकिन वे कर कुछ नहीं सकते हैं। धारा 14 के मुताबिक साफ है कि उनको यह अख्तियार है कि वे एविडेन्स लें लेकिन वे कर कुछ नहीं सकते हैं। कानून के मुताबिक गवाही ले लें, कुछ कर लें लेकिन अपना फैसला किसी पर मनवा नहीं सकते हैं। इसलिए प्रेस कौंसिल में मैं अगर कोई खामी समझता हूं तो वह यही है कि वे अपने फैसले को मनवा नहीं सकते हैं। इसलिए मैं कहूंगा कि इतनी बड़ी प्रेस कौंसिल जो आपने बनाई है वह अपने फैसले को न मनवा सके, यह कोई बहुत अच्छी बात नहीं होगी। मेरा ख्याल है समय आने पर मंत्री महोदय स्वयं इस सिलसिले में तब्दीली करने की कोशिश करेंगे।

एक बात श्री पीलू मोदी ने जो कही है मैं उसका खंडन करना चाहता हूं। वे भी शायद अखबारों से ताल्लुक रखते हों लेकिन मालिकों से ही ताल्लुक रखते होंगे। उन्होंने कहा है कि

फाइनेन्स कार्पोरेशन नहीं बनना चाहिए । और वे शायद इसलिए चाहते हैं कि फाइनेन्स कार्पोरेशन न बने क्योंकि पूंजीपतियों के इन्ट्रेस्ट जो हैं उनको वाच करते हैं, बड़े अखबारों के इन्ट्रेस्ट को वाच करते हैं । फाइनेन्स कार्पोरेशन अगर बनता है तो उससे छोटे अखबारों को फायदा होगा, छोटे अखबार उससे मदद लेंगे । बड़े अखबारों का मुकाबला करने के साधन उनको फाइनेन्स कार्पोरेशन से मिलेंगे क्योंकि वह फाइनेन्स कार्पोरेशन इन्डेपेन्डेन्ट होगा, उसमें सरकार की कोई दखलन्दाजी नहीं होगी । इसलिए मैं कहना चाहता हूं कि छोटे अखबार और भारतीय भाषाओं के अखबारों के लिए फाइनेन्स कार्पोरेशन बनना चाहिए ।

एडवर्टीज़मेंट और न्यूज़प्रिन्ट के लिए उन्होंने कहा है कि प्रेस कौंसिल को दिया जाए लेकिन यह प्रेस कौंसिल को तभी दिया जा सकता है जबकि उसको इतना अख्तियार हो कि अगर कोई उसके फैसले को न माने तो उसको मनवा सके । मौजूदा बिल में सिवाय इसके कि वह कन्डेमनेशन कर देगा, और कोई बात नहीं है । इसलिए मैं समझता हूं कि यह बात भी मुनासिब नहीं है ।

इसके साथ ही श्री पीलू मोदी ने इस बात की तरफ इशारा किया है--मंत्रीजी शायद उसका जवाब न दें--उन्होंने कहा है कि हमको जगह नहीं मिलती है और मंत्रियों तथा कांग्रेस पार्टी के लोगों को प्रेस में ज्यादा जगह मिलती है । अगर हकीकत को वह नजरन्दाज़ न करें और सारे अखबारों को देखें तो जहां पर गालियों का सवाल है सरकार के लिए वह तो सुर्खियों में छपती हैं लेकिन हकीकत की बातें नहीं होती हैं । जो सरकार को गालियां दें उसकी बात छपती है । तो इस तरह से श्री पीलू मोदी जी ने हकीकत की बात को सामने नहीं रखा है, यही मैं उनको बताना चाहता हूं । . . (**व्यवधान**) .

इसके अलावा मैं यह कहूंगा कि जो हमारा नामिनेशन है उसमें इस बात का ध्यान रखा जाना चाहिए कि कहीं ऐसा न हो कि जो बड़े पूंजीपति हैं वह अंग्रेजी अखबार से भी आ जायें और दूसरे अगर उसका अपना कोई अखबार न भी हो तो दूसरे अपने किसी सम्बन्धी के द्वारा हिन्दी से भी आ जाए और तीसरे भी वह अपने किसी सम्बन्धी के द्वारा छोटे अखबार से आ जाए और चौथे भी अपने किसी सम्बन्धी के द्वारा दूसरी भाषा के रूप में आ जाए । तो ऐसी कोई बात नहीं होनी चाहिए । मैं चाहूंगा कि इस बात को अच्छी तरह से ध्यान में रखा जाए ।

इसके साथ-साथ एक बात यह है कि जो छोटे अखबार हैं, भारतीय भाषाओं के अखबार हैं, न्यूज़ एजेन्सीज़ जो हैं उनके सम्बन्ध में प्रेस कौंसिल को इस प्रकार का कोई न कोई अख्तियार होना चाहिए कि उनको फ्लरिश करने के लिए उनकी मदद कर सकें क्योंकि प्रेस कौंसिल में जाने के बाद अब बहुत बड़ी जिम्मेदारी सरकार ने अपने पास से टाल दी है । जब कोई मामला होगा तो सरकार यही कहेगी कि हम अब कुछ नहीं कर सकते हैं, क्योंकि अब मामला प्रेस कौंसिल के पास है, आप उसी के पास जाइए । और जब प्रेस कौंसिल के पास जायेंगे तो प्रेस कौंसिल कहेगी कि हम तो कुछ कर नहीं सकते है, आप सरकार के पास जाइए । इसलिए मैं चाहता हूं कि एक इस प्रकार की बड़ी सीधी लाइन खींची जानी चाहिए कि क्या सरकार के अख्तियार हैं, किस बात का फैसला सरकार करेगी और प्रेस कौंसिल किस बात का फैसला करेगी । क्योंकि बड़े लोग तो अपना फैसला करवा ही लेंगे लेकिन छोटे लोगों को कठिनाई आएगी । इसलिए स्थिति बिल्कुल साफ होनी चाहिए ।

इसके अलावा प्रेस कौंसिल जो ऐक्शन ले किसी अखबार के विरुद्ध, चाहे वह छोटा हो या बड़ा या अश्लील भाषा का हो या व्यक्तिगत तौर पर लांछा लगाए, किसी प्रकार से भी हो उसमें उसको पूरा मौका दिया जाना चाहिए ।

[श्री प्रेमचन्द वर्मा]

क्योंकि इसमें है कि एविडेन्स ले सकते हैं लेकिन एविडेन्स के साथ साथ हर हालत में पूरा मौका दिया जाए ताकि वह अपने पक्ष को पेश कर सकें और किसी प्रकार की कठिनाइयों से बच सकें। इतना कहकर मैं इस बिल का समर्थन करता हूं और मैं समझता हूं कि यह बिल काफी हद तक हमारी प्रेस की कठिनाइयों को दूर कर देगा और कई बातों में मददगार साबित होगा।

श्री सुरेन्द्रनाथ द्विवेदी : उपाध्यक्ष महोदय, बड़ी खुशी की बात है कि प्रेस कौंसिल का जो बिल है वह अब हमारे सामने है। हमारी एडवाइजरी कमेटी की जितनी सिफारिशें थीं वे सब इसमें रखी गई हैं। प्रेस कौंसिल का स्वरूप मैं समझता हूं इसके बाद बहुत अच्छा हो जाएगा। लेकिन मेरी समझ में नहीं आता कि यह पूरा प्रेस कौंसिल का जो स्वरूप अब लाया जाएगा वह क्यों इतने साल के बाद हो रहा है।

सन् 1954 में प्रेस कमिशन की रिपोर्ट आई। यह सरकार प्रेस की स्वाधीनता की रक्षा के लिए इतनी आग्रही है, इतनी उत्साही है कि सन् 1966 में प्रेस कौंसिल बनाई उस प्रेस कौंसिल को इस तरह से बनाया कि वह चल नहीं पाई और फिर चार साल बीत गए एक पूरा कम्प्रीहेंसिव लेजिस्लेशन लाने के लिए। रिपब्लिक होने के दो साल बाद वह कमिशन बैठाया गया था। सन् 1954 में उसकी रिपोर्ट आई और उसमें बतलाया गया कि सारे देश में प्रेस की किस तरह से फ्रीडम रहे और जो नई जिम्मेदारी हमारे सामने है उसको किस तरीके से अमल में लायें इसका सारा नक़शा प्रेस कमिशन की उस रिपोर्ट में आया। लेकिन इस गवर्नमेंट को हमारे इस देश में सचमुच जो गणतांत्रिक पद्धति के तौर पर पूरी स्वाधीनता प्रेस को देनी चाहिए और गवर्नमेंट के अख्तियार से पूर्ण मुक्त होना चाहिए, यह आज खयालात पूरे इस सरकार ने ग्रहण अथवा स्वीकार नहीं किए हैं। यही कारण है कि आज तक प्रेस कमिशन की सिफ़ारिशों को मंजूर नहीं किया गया और उन्हें अमल में नहीं लाया गया हालांकि इतने साल उस की रिपोर्ट को आए हुए हो गए हैं।

मैं एक मिसाल देना चाहता हूं कि जहां हमारे देश में पी० टी० आई० और यू० एन० आई० की एजेंसीज़ हैं वहां हिन्दी की भी दो एजेंसीज़ हैं। यह बहुत खुशी की बात है कि हमारी अपनी लैंग्वेज न्यूज़ एजेंसीज़ बड़ा अच्छा काम कर रही है। मैं चाहूंगा कि उनके काम में अगर कोई ग़लती या त्रुटि हो, शौर्टकमिंग हो तो इसके लिए उनका गला न घोटें और उनको आगे बढ़ाने के लिए कोशिश की जाय। उन्हें प्रोत्साहित किया जाय। मैं पूछना चाहता हूं कि जैसा उसमें भी यह कहा गया था कि जो पी० टी० आई० और दूसरी न्यूज़ एजेंसीज़ हैं उनकी कारपोरेशन बनें और ट्रस्ट बने तो सरकार द्वारा उस दिशा में आज तक क्या क़दम उठाया गया है? आख़िर इसमें कौन रुकावटें डालता था? यह इतना बिग मनी और मोनो पली को हटाने के लिए चिल्लाते हैं। मोनोपोलिस्ट्स अगर प्रेस एजेंसीज़ में बहुत मजबूत हैं तो उस मोनोपली को हटाने के लिए कोई क़दम क्यों नहीं उठाया गया? मैं पूछना चाहता हूं कि इस बारे में क्या रुकावट थी जो आज तक इस दिशा में कुछ नहीं किया गया है? मुझे यह जानकर खुशी हुई, अभी हमको मालूम हुआ, पहले से इतना मालूम नहीं था कि जो समाचार भारती एजेंसी बनी है उसमें भारत के बाहर का कोई पार्टिसिपेशन नहीं है। उसमें कुछ शेयरहोल्डर्स हैं और गवर्नमेंट भी कुछ धन दे रही है। अब अगर सेंट्रल गवर्नमेंट भी उसमें कुछ रक़म देती है तो ऐसी एजेंसी जो कि प्रेस कमिशन की सिफारिशों के मुताबिक़ बनाई गई है उसको ठीक करना चाहिए और उसके काम में कुछ रुकावट नहीं आने देनी चाहिए। उसके करने में उनके सामने आख़िर क्या दिक्कतें हैं? लेकिन

चूंकि उधर कोई विचार नहीं है करने का इसलिए नहीं हो रहा है। अगर वाक़ई इस ओर कोई सरकार द्वारा क़दम उठाया जाता तो फिर मैं समझता कि गवर्नमेंट वाक़ई इस बारे में कुछ करना चाहती है।

दूसरी चीज मैं यह निवेदन करना चाहता हूं कि आज़ादी के काल में जो हमारा प्रेस का एक कोई मिशन होता था वह जमाना आज चला गया है। आज तो हालत यह है कि प्रेस ज्यादातर कर्मशियल है। इसलिए जो उसमें एडिटर्स लोग बैठते हैं वह सच्चे दिल से नहीं कह सकेंगे कि वह बिलकुल स्वतंत्र और निष्पक्ष होकर पेपर्स छापते हैं। हक़ीकत यह है कि एडिटर्स लोग आज खुले तौर पर बिना किसी बंदिश के अपने ख़यालात पेपर्स में नहीं रख पाते हैं। यह बात माननी पड़ती है कि आज उन्हें इसकी फ्रीडम नहीं है। छोटे मोटे अखबार मसलन श्री प्रेम चन्द वर्मा जैसे निकालते हैं उनको भले ही यह फ्रीडम हो वह दूसरी बात है लेकिन आमतौर पर मैंने कहा कि बड़े-बड़े समाचार पत्रों के एडिटर्स जो कि देश में प्रभाव डालते हैं उन्हें हक़ीकत में वह फ्रीडम जैसा मैंने कहा नहीं है।

उपाध्यक्ष महोदय, आपने घंटी बजा दी है इसलिए मैं जल्दी ही समाप्त करूंगा। चूंकि मैंने हिन्दी में आज बोलने का प्रयास किया है इसलिए मैंने ज़रूरत से ज्यादा वक्त ले लिया। मेरे कहने का यह मतलब है कि आज ख़तरा तीन तरह का है। एक गवर्नमेंट का ख़तरा है। हमारे दोस्त गुजराल साहब को मानना पड़ेगा कि विज्ञापन के जरिए और दूसरे क़ायदे के जरिए और न्यूजप्रिंट के जरिए गवर्नमेंट अभी भी ज्यादातर प्रेस को कंट्रोल करती है। जो गवर्नमेंट का समर्थन करते हैं उनको ऐडवरटिज़मेंट मिलता है। यह ऐडवरटिज़मेंट की जो पालिसी है और जो रेवेन्यू है मैं पूछना चाहता हूँ कि वह जो स्मोल और मीडियम लैंग्वेज न्युज़पेपर्स हैं उनको इसका कितना हिस्सा पहुंचता है और कितना हिस्सा मोनोपली प्रेस को पहुंचता है? हक़ीकत यह है कि वह मोनोपली प्रेस गवर्नमेंट की पकड़ में रहते हैं और चूंकि वह रुपया कमाना चाहता है इसलिए गवर्नमेंट के सामने उसे सरेंडर करने में कोई ज्यादा हिचक भी नहीं होती है और वह गवर्नमेंट का सारा ऐडवरटिज़मेंट वगैरह लेते हैं। इस तरह से यह एक ख़तरा है।

दूसरा ख़तरा चेन न्युजपेपर्स का है और देखना है कि उसके डेंजर को कैसे हटाना है। मैं समझता हूं कि हमें कुछ एक ऐसा नक्शा बनाना चाहिए जिससे कि यह ख़तरा हट सके। अब टाइम्स आफ़ इंडिया की अहमदाबाद में हो गई, इंडियन ऐक्सप्रेस की अहमदाबाद में हो गई कोई न्युज़प्रिंट की ज़रूरत नहीं। उधर लोकल न्युज़पेपर्स पड़े रहे लेकिन उनकी शाख खुल गई और पेपर्स निकल गए। देखना यह चाहिए कि क्या कंट्रोल रहता है और किस तरीक़े से चलता है?

तीसरे मैं चाहूंगा कि मिनिस्टर साहब यह साफ़ करें कि प्रेस रजिस्ट्रार ने फारेन मनी की जो स्टडी की थी, और कितना असर है। प्रेस कौंसिल को अधिकार दिया जाता है कि वह इस तरह के मामले में तहक़ीकात कर सके लेकिन मैं जानना चाहता हूं कि मिनिस्टर साहब यहां कहें, कि प्रेस रजिस्ट्रार स्टडी करके बतलायें कि कितने पैमाने में विदेशी रुपया और रक़म के असर ने हमारे प्रेस को प्रभावित किया है और उनकी फ्रीडम में दख़ल दी है। यह तीन चीजें हैं। सारे समाज को ठीक तरीक़े से रखकर अगर इन तीन बातों को काबू में लाने के लिए कोशिश नहीं की गई तो प्रेस कौंसिल की रिपोर्ट भी जैसे और रिपोर्ट्स हैं उन्हीं की तरह आकर रह जायगी। पब्लिक सर्विस कमिशन और यू० जी० सी० की रिपोर्ट आती है उसी तरह यह भी आ जाएगी और कभी इस पर विचार करने के लिए वक्त नहीं मिलेगा तो कभी महज़ रस्मी तौर पर विचार होकर रह जाया जाएगा।

आखिरी बात मैं सिर्फ यह कहना चाहता

[श्री सुरेन्द्रनाथ द्विवेदी]

हूं कि यह ठीक है कि नए ढंग से यह कौंसिल बन रही है लेकिन मैं चाहता हूं कि इसमें सचमुच वर्किंग जनरल जर्नलिस्ट्स और ज्यादातर वह लोग जो कि प्रेस के मामले में मैनेजमेंट से मतलब नहीं रखते और वह सचमुच में प्रेस को बढ़ाने के काम में लगे हुए हैं, एक मिशन की भावना से प्रेस को चलाना चाहते हों ऐसे लोगों का इसमें पूरा प्रतिनिधित्व हो। इसलिए मेरा सुझाव है कि दिल्ली की जो प्रेस असोसिएशन है उसमें से कम से कम तीन प्रतिनिधियों को इसमें स्थान देना चाहिए। तीस साल की यह आर्गेनाइजेशन है। सारा कार्य वह देख रहे हैं और काफ़ी तौर पर उनका कंट्रीब्यूशन होता है। सारा न्युज़ कवरेज 60 परसेंट से कम नहीं होगा। 60 से 80 परसेंट तक चला जा सकता है। इसलिए मेरा यह निवेदन है कि जो यह नामिनेशन होगा तो उनकी तो ट्रेड यूनियन आर्गेनाइज़ेशन है उनके अधिकार के लिए वह फ़ाइट कर सकते हैं। इसलिए जहां तक पालिसी की बात है कंट्रोल की बात और कोटा देने की बात है तो यहां पर उन लोगों को ज्यादा प्रतिनिधित्व मिलना चाहिए जो कि प्रेस को एक मिशन की भावना से चलाना चाहते हैं।

श्री शशि भूषण (खारगोन) : उपाध्यक्ष महोदय, हमारे समाचार पत्रों की यह एक परम्परा रही है कि देश की आज़ादी के संग्राम में उन्होंने सबसे ज्यादा हिस्सा लिया। अंग्रेज़ी साम्राज्यवाद को समाप्त करने में जो उस वक्त के महान् पत्रकार थे वह देश के नेता रहे लेकिन दुर्भाग्य की बात है कि हिन्दुस्तान की आज़ादी के बाद जो हमारे देश के बड़े-बड़े अख़बार थे वह आज विदेशी साम्राज्यवादी ताक़तों को मदद करते हैं। विदेशी पूंजीपतियों की जो हिन्दुस्तान में कम्पनियां हैं जैसे ऐस्सो, फ़ायरस्टोन, उनकी वह मदद करते हैं और जो बहुत बड़े-बड़े पत्रकार अपने को कहलाते हैं वह वैस्टैड इंटरेस्ट के एजेंट बन गए हैं। दुर्भाग्य की बात है कि हमारे देश में जो बेचारे वर्किंग जर्नलिस्ट्स हैं, जो छपाई का काम करते हैं, जो अखबारों के कारखाने में मजदूर हैं, उनकी बड़ी अवहेलना की गई, उनके अधिकारों की अवहेलना की गई। इस बिल के द्वारा उनका प्रतिनिधित्व ज्यादा होना चाहिए। जो बड़े सम्पादक हैं उनको भेजने की आवश्यकता नहीं है, वह तो मोनोपोलिस्ट्स की देख रेख करते हैं, जनता के मूल अधिकारों का, मूल्यों का उनके सामने कोई भी महत्व नहीं है। मैं आपके सामने खासतौर से अर्ज करना चाहता हूं कि पिछले दिनों प्रेस ट्रस्ट आफ इंडिया में जो स्ट्राइक हुआ, उसमें उसके जनरल मैनेजर श्री रामचन्द्रन जी का व्यवहार गोयनका और साहू जैन से भी बदतर था। जिस प्रकार उस व्यक्ति ने जो वहां का संगठन है उसको तोड़ने और समाप्त करने की कोशिश की वह बड़ी शर्म की बात है।

19 hrs.

प्रेस कमिशन की सिफारिश पर यह बिल लाया गया था, जिस पर आज हम बोल रहे हैं। जिस वक्त वह अमल में लाया गया तो प्रेस कमिशन ने कहा कि कारपोरेशन बनना चाहिए। श्री द्विवेदी ने भी इसका जिक्र किया था। उस कारपोरेशन को बनाने में क्या दिक्कत है, जब उसका 80 प्रतिशत खर्च हम देते हैं और और अधिक दे सकते हैं? जिस तरह से आल इंडिया रेडियो को कारपोरेशन बनाने की बात है उसी तरह से जो प्रेस कमिशन की सिफारिशें हैं उनके मुताबिक समाचार एजेंसियों का कारपोरेशन भी बनना चाहिए, और उसमें जो वर्किंग जर्नलिस्ट्स हैं जो उन कारखानों में काम करते हैं उनका पूरा कंट्रोल होना चाहिए, वर्ना जब इस देश की धरती से तेल निकलता है तब इन अखबारों को अफ़सोस होता है, इस देश की धरती पर स्टील के कारखाने बनें तब उनको अफ़सोस होता है, इस देश में बैंकों का राष्ट्रीयकरण हो तब इन अखबारों को अफसोस ही नहीं होता, वह उनके खिलाफ लिखते हैं। जब भी इस देश में कोई

तरक्की होती है तब यह मोनोपोलिस्ट पेपर हमेशा उसकी मुखालिफत करते आए हैं। फिर सरकार उनको लोन देती है। अभी हिन्दुस्तान टाइम्स को 25 लाख रु० लाइफ इंश्योरेंस कारपोरेशन ने उधार दिए। हम उन्हें रुपये उधार दें, सस्ती जमीनें दें, बाहर से मशीनें मंगाने के लिए लाइसेंस दें, सस्ता कागज दें, वह पांच-दस मंजिली बिल्डिगें बनायें और किराये पर चलायें, मुनाफा कमायें और जो उनके कर्मचारी हैं उनका शोषण करें। इन शोषण के इदारों को किसी न किसी तरह से बन्द करना है। इसके लिए इस कौंसिल में जितने भी प्रतिनिधि आयें, मैं दर्खास्त करूंगा कि वह वही लोग हों जो वर्किंग जर्नलिस्ट हों, जो प्रेस में काम करते हों।

आज समाचार एजेंसियों की बहुत बुरी हालत है। "समाचार भारती" को ही ले लीजिए। उस बेचारे को अपनी मशीनें गिरवी रखनी पड़ रही हैं। उनको गिरवी रखने के बाद वह उसको छुड़ा नहीं सकते हैं। इतना ही नहीं कि उनको गलत तरीके से गिरवी रक्खा गया, एक आर० एस० एस० का पब्लिकेशन है उससे बेचारों ने पैसा उधार लिया। आज उनको इधर उधर से पैसा इकट्ठा करना पड़ता है। एक-एक राज्य में हाथ जोड़ना पड़ रहा है। इसका नतीजा यह होगा कि गलत ढंग से वह उनका प्रचार करेंगे। यह जो विधेयक है उसमें इसका ध्यान रक्खा जाना चाहिए था।

इस देश में साम्प्रदायिक संस्थायें आज अपने अखबार चलाती हैं। एक करोड़ रुपये की "आर्गेनाइजर" की बिल्डिंग बनी है। आज हिन्दुस्तान में फसाद करवाने के अलावा उनका कोई मकसद नहीं है। उसको हम बन्द करते इस विधेयक में हमने इतना अधिकार नहीं दिया। इसमें अधिकार दिया जाना चाहिए था इस बात का कि हम उनको बन्द कर सकते, उनको कर्ब कर सकते। इस देश में मोनोपोलिस्ट्स को कर्ब करना बहुत जरूरी है। आज देश में जो साम्प्रदायिक संस्थायें हैं, जिनके इस प्रकार के अखबार हैं जिनकी कोई खास आमदनी नहीं है, उनके पास कहां से पैसा आता है, इसकी जांच होनी चाहिए। हिन्दुस्तान के लेफिटिस्ट अखबारों का पीछा करते हैं, अगर 100 रु० का भी शेअर ले लिया तो इनकम टैक्स वाले जायेंगे, लेकिन जो अखबार गुरु दक्षिणा के नाम पर करोड़ों रुपया इकट्ठा करते हैं उनके पास से कोई इनकम टैक्स नहीं लिया जाता। जो आर्गेनाइजर के निकालने वाले हैं इस देश में उनके बारे में कोई भी जांच नहीं हो रही है कि पैसा कहां से आ रहा है। मैं चाहता हूं कि इसकी जांच होनी चाहिए कि इन साम्प्रदायिक संस्थाओं के पास पैसा किस जगह से आ रहा है। यह संस्थायें इस देश में साम्प्रदायिक दंगे फैला रही हैं। वह नहीं फैलनी चाहिए और राष्ट्र के जो हमारे मूल्य हैं, जो राष्ट्रीय एकता हैं, उनके विरोध में जो लोग काम करते हैं उन पर अंकुश लगाने के लिए भी इस विधेयक में कोई गुंजाइश नहीं है।

मैं दर्ख्वास्त करूंगा कि यह देश के लिए सबसे आवश्यक कार्य है। जहां तक प्रेस की स्वतन्त्रता का सवाल है, इस देश का प्रेस स्वतंत्र नहीं है, वह मोनोपोलिस्ट्स के पंजों में जकड़ा हुआ है। जो इंटेलेक्चुअल्स हैं प्रेस में अगर वह देशभक्ति की भावना से कुछ लिखना भी चाहें तो नहीं लिख सकते। उनको फौरन निकाल दिया जाएगा। उनको कोई अधिकार नहीं है। उनके अधिकारों का इस विधेयक में समर्थन होना चाहिए था, वह नहीं है। बड़े अखबारों के ट्रस्ट बनने चाहिए, समाचार एजेंसियों के कारपोरेशन बनने चाहियें और ऐसा अधिकार इस विधेयक में होना चाहिए जिसमें हम साम्प्रदायिक भावना को रोक सकें। जहां तक आब्सीनिटी और दूसरी चीजों को रोकने का सवाल है, सबसे बड़ी आब्सीनिटी देश में साम्प्रदायिकता की है जो देश को टुकड़े-टुकड़े करना चाहती है। मैं समझता हूं कि इसको कर्ब करने के लिए और अधिक ताकत होनी चाहिए थी।

श्री हरदयाल देवगुण (पूर्व दिल्ली): उपाध्यक्ष महोदय, यह विधेयक प्रेस परिषद्

[श्री हरदयाल देवगुण]

के मूल अधिनियम में संशोधन करने के लिए प्रस्तुत किया गया है। जैसा यहां बतलाया गया है मूल अधिनियम प्रेस कमिशन की सिफारिशों का फल था। उन सिफारिशों में दो मुख्य बातें थीं। एक तो यह कि समाचार-पत्रों की स्वतन्त्रता को कायम रक्खा जाय और दूसरे यह कि उनका स्तर ऊंचा किया जाय। यह दो मूल भावनायें उस मूल अधिनियम में भी थीं और उसके आधार पर ही प्रेस कौंसिल अथवा प्रेस परिषद् का गठन किया गया था। यह बड़े दुःख की बात है कि जिस उद्देश्य के लिए प्रेस कौंसिल को बनाया गया था वह उसको पूरा नहीं कर सकी और श्रमजीवी पत्रकारों को उससे त्याग-पत्र देना पड़ा। प्रेस कमिशन ने अपनी रिपोर्ट में इस देश में बढ़ती हुई पीली पत्रकारिता अर्थात् येलो जर्नलिज्म की ओर भी, ध्यान दिलाया था। परन्तु इस उद्देश्य को भी प्रेस परिषद् पूरा नहीं कर सकी और न सरकार ने ही उसकी तरफ ध्यान दिया।

जहां तक इस संशोधन विधेयक का संबंध है उसमें कई बहुत अच्छी बातें हैं। पहले तो जो पुरानी प्रेस कौंसिल की खामियां थीं उनको इस बिल में दूर करने की कोशिश की गई है। सबसे अच्छी बात, जिसके लिए मैं मंत्री महोदय को और सरकार को बधाई देना चाहता हूं वह यह है कि इस विधेयक में उन्होंने जम्मू और काश्मीर को भारत का अंग मान लिया है। पहले विधेयक में जम्मू काश्मीर को उससे बाहर रक्खा गया था। जब जम्मू काश्मीर के पत्रों में छपने वाली बातों को प्रेस कौंसिल को भेजा जाता था तब वह कहते थे कि यह हमारे अधिकार क्षेत्र से बाहर की बात है, हम उन पत्रों से कोई पूछ ताछ नहीं कर सकते। इस विधेयक में जम्मू और काश्मीर को भारत का अंग मानकर प्रेस कौंसिल का अधिकार क्षेत्र जम्मू काश्मीर तक बढ़ा दिया गया है। इसके लिए मैं मंत्री महोदय को बधाई देता हूं और इस बात का स्वागत करता हूं।

दूसरे इसमें जो नामिनेटिंग कमेटी का प्रावधान है वह पिछली खामियों को काफी हद तक दूर करेगा। इसलिए भी मैं इसका भी स्वागत करता हूं। लेकिन सबसे बड़ी बात जो इस विधेयक में रक्खी गई है, जिसके लिए मैं सरकार को बधाई देना चाहता हूं, वह यह है कि प्रेस कौंसिल को समाचार-पत्रों में विदेशी रुपये के बढ़ते हुए प्रभाव को रोकने के लिए और उसकी जांच करने के लिए अधिकार दिया गया है। मंत्री महोदय ने इस सदन में भी और दूसरे सदन में भी स्वीकार किया है कि विदेशी रुपए का प्रभाव और विदेशी समाचार-पत्रों का प्रसार इस देश में विशेष रूप से बढ़ रहा है। विदेशी दूतावास इस देश की विचार-धाराओं को प्रभावित करने के लिए अनुचित ढंग से काम कर रहे हैं।

हमारे एक मित्र जब यहां पर बोलते हैं तो वह सब कुछ राष्ट्रीय स्वयंसेवक संघ पर खत्म करते हैं। मैं समझता हूं कि जिस तरह से लोग हरि सिंह नलवा का नाम लेकर बच्चों को डराते हैं, उसी तरह से शायद उन माननीय सदस्य को भी रात में नींद में आर० एस० एस० के सिवा कुछ नजर नहीं आता होगा।

श्री शशि भूषण : दिन में भी नजर आता है।

श्री हरदयाल देवगुण : रात में भी नजर आता है। उनको शायद मालूम नहीं कि इस प्रेस कौंसिल विधेयक का उद्देश्य क्या है? यह विधेयक ट्रेड यूनियन अधिकारों के लिए नहीं यह तो समाचार-पत्रों की स्वतन्त्रता और स्वाधीनता को बनाए रखने के लिए और उसके स्तर को ऊंचा करने के लिए है। इसलिए पत्र-कारिता के लिए क्या जरूरी है, इसे देखना है।

इस बिल में दो-तीन खामियां हैं। एक तो यह कि भारतीय भाषाओं के पत्रकारों को अंग्रेजी के पत्रकारों के मुकाबले में बराबर

का प्रतिनिधित्व दिया गया है । आपने कहा है कि तीन भारतीय भाषाओं के प्रतिनिधि होंगे और तीन दूसरे--दूसरों में अंग्रेजी के सिवाय और कोई नहीं आता । अंग्रेजी के समाचारों को बराबरी का प्रतिनिधित्व मिले जिनके पढ़ने वालों की संख्या दो प्रतिशत से अधिक नहीं है, यह बात सर्वथा अनुचित है । इसलिए भारतीय भाषाओं के समाचारपत्रों को अधिक प्रतिनिधित्व मिलना चाहिए और सभी भाषाओं को मिलना चाहिए । जो संशोधन दिए गए हैं, उनमें भी यह बात कही गई है कि जो प्रतिनिधि हों, वह विभिन्न भाषाओं से हों ।

जहां तक प्रेस-स्वातंत्र्य का संबंध है, इसको तीन मूल खतरे हैं । सबसे पहला खतरा सरकार की तरफ से है, दूसरा खतरा व्यापारी और उद्योगपतियों की तरफ से है और तीसरा विदेशी रुपये और विदेशी प्रभाव का है । आज सरकार यह कह कर कि समाचारपत्रों की हम स्वतंत्रता चाहते हैं, लेकिन उनकी सोशल ऐकाउंटेबिलिटी भी होनी चाहिए, समाचारपत्रों की स्वतंत्रता के लिए खतरा उत्पन्न करती है । समाचारपत्रों की स्वतंत्रता के लिए अगर कोई सबसे बड़ा खतरा है तो सरकार है जिसके पास सरपरस्ती के साधन हैं जो उनके साथ सांठगांठ कर सकती है और दूसरा बड़ा खतरा पूंजीपतियों से है । ये जितने बड़े पूंजीपति हैं, ये सब पिछले बीस साल में इसी सरकार ने बनाए हैं । अब दोष उनके सिर पर मढ़ने का कोई कारण दिखाई नहीं देता । लाइसेंस आपने दिए जिससे उनके बड़े-बड़े साम्राज्य जो पूंजी के साम्राज्य हैं, बढ़े हैं । उसके लिए आपने उनको कोटे दिए, लाइसेंस दिए, परमिट दिए, आपने उनको कर्जे दिए और आपने उनको आर्थिक सहायता दी । आपने उनको सब कुछ दिया । ये जो 75 बड़े-बड़े व्यापारिक और औद्योगिक घराने हैं, इनके निर्माण में आपका हाथ है । यह जो तीन-चार बड़े अखबार उनके हाथ में हैं ये भी उन्होंने आपसे मिलकर हथियाए हैं । यह समाचारपत्र लोकतंत्र के लिए सबसे बड़ा खतरा हैं । इनके निहित स्वार्थ हैं, वे स्वार्थ केवल सरकार से पूरे होते हैं । उन्हें कोटा सरकार से लेना है, कर्ज़ सरकार से लेना है, इश्तिहार सरकार से लेना है और अगर सरकार की नज़रे-इनायत न रहे तो किसी पर भी छापा पड़ जाए और किसी से भी और कुछ हो सकता है । इसीलिए वह सरकार को खुश रखने के लिए अपने आपको हमेशा सरकार के चरणों में रखते हैं । हमने देखा है कि उनके विचार कुछ भी हो, लेकिन इंदिराजी का और सरकार का ढोल पीटना ही अपना कर्त्तव्य समझते हैं । इसलिए यह बहुत बड़ा खतरा है और यह खतरे हैं जो यह दोनों मिलकर इस देश की आज़ादी के लिए, लोकतंत्र के लिए, विचारों की स्वतंत्रता के लिए, पैदा कर रहे हैं । जहां तक बाकी अखबारों का ताल्लुक है, जिनका व्यापार से और बिजिनेस से इंटरेस्ट नहीं है और जो केवल अखबार चलाते हैं उनको और इन अखबारों को जिनमें बिजिनेस हाउसेज का इंटरेस्ट है, अलग-अलग रखना पड़ेगा । सरकार उन पत्रों की सरपरस्ती करती है और उनको अपने हितों के लिए इस्तेमाल करती है, जिस तरह रेडियो का इस्तेमाल किया जाता है, उसी तरह समाचारपत्रों का इस्तेमाल किया जाता है । ये समाचार पत्र कोई बात न छापें तो उनको डराया-धमकाया जाता है ।

बम्बई अधिवेशन के अवसर पर प्रधान मंत्री ने हिन्दुस्तान के प्रमुख पत्रकारों को बुलाया और धमकाया कि मैं आपके मालिकों को बुलाकर पांच मिनट में ठीक कर सकती हूं । तुम लोग ठीक हो जाओ । जहां प्रधानमंत्री इस तरह पत्रकारों को बुलाकर धमकी दे सकती हैं, आप समझ सकते हैं कि उस देश में लोकतंत्र और समाचारपत्रों की स्वतंत्रता को कितना बड़ा खतरा है । इसलिए मैं यह कहूंगा कि आप केवल यह कहकर कि हम स्वतंत्रता चाहते हैं अखबारों की स्वतंत्रता कायम नहीं कर सकते हैं । अगर आप को वास्तव में अखबारों की स्वतंत्रता कायम करनी है तो

[श्री हरदयाल देवगुण]

आप उसके लिए कोशिश कीजिए और ऐसे काम न कीजिए जिनसे अखबारों की स्वतंत्रता पर फ़र्क पड़े ।

दूसरा इस देश के अखबारों को ख़तरा विदेशी धन से है । विदेश का रुपया अखबारों में लगता है । बड़ी-बड़ी बिल्डिगें बनाई जाती हैं । यह पेट्रियट और लिंक की बिल्डिगें कैसे बनी, इसकी भी जांच होनी चाहिए । यह रुपया कहां से आया ? इन्हें कितने इश्तिहार विदेशी दूतावासों से मिलते हैं ? सारे हिन्दुस्तान में जितने अखबार छपते हैं उनमें 5.5% विदेशी दुतावासों के पत्र और पत्रिकाएं हैं और उनमें भी 46 पत्र पत्रिकाएं केवल रूसी दूतावास छापता है जिनकी संख्या छह लाख से ऊपर है । अमरीका कोई 15 के करीब छापता है जिनकी संख्या पांच लाख से ऊपर है । ये दो बड़े देश इस देश की जनता के विचारों को दूषित कर रहे हैं और ये दोनों देश पत्रकारों और दूसरे लोगों को भी अपने यहां बुलाते हैं, दावतें देते हैं और उनको आने-जाने का किराया देते हैं । वहां पर उनकी बड़ी-बड़ी मेहमानवाजी होती है । हमारे ये मित्र भी विदेशों की मेहमानी पर बाहर जाते हैं, मेहमानी करके आते हैं और यहां पर देशभक्ति का दम भरते हैं । यह विदेशी रुपये का प्रभाव बढ़ रहा है । रूसी दूतावास की पत्रिकाएं मुफ्त जाती हैं । ऊपर लिखा है कि तीन रुपये चंदा है, लेकिन तथ्य यह है कि एक आदमी जाता है और सबका नाम लिख आता है और फिर अखबार जाते रहते हैं । ये अखबार कैसे जाते हैं ? हमारे साथ रुपये के आधार पर रूस का व्यापार हो रहा है, उससे जो रुपया उसे मिलता है, उसका वह दुरुपयोग करता है । इस देश के राजनीतिक दलों को, राजनीतिक कार्यकर्ताओं को और अखबारों को अपनी विचारधाराओं का प्रचार करने के लिए वह इस रुपये का इस्तेमाल करता है । प्रेस कमिशन में जो जांच का अधिकार दिया गया है, वह तो अच्छी बात है, लेकिन कब प्रेस परिषद् बनेगा, कब जांच होगी, कब उसकी रिपोर्ट आएगी ? अगर आपने यह बात स्वीकार की है कि विदेशी रुपयों का प्रभाव अखबारों पर पड़ रहा है, आपने यह बात स्वीकार की है कि विदेशी दूतावास जनता के मन को प्रभावित करने के लिए या दूषित करने के लिए प्रयत्न कर रहे हैं तो आप सरकार की तरफ से फौरन इस देश विरोधी कार्य को, रोकने के लिए जांच क्यों नहीं करवाते और कार्यवाही क्यों नहीं करते ? मैं कहूंगा सरकार से कि जिस खतरे की ओर आपने संकेत किया है, वह देश की एकता और देश की आज़ादी के लिए एक बहुत बड़ा खतरा है और फौरन उसकी जांच करवानी चाहिए और उसके लिए कोई कार्रवाही करनी चाहिए ।

श्री शशि भूषण : अध्यक्ष महोदय, पेट्रियट का उन्होंने जिक्र किया है । मैं मंत्री महोदय से पूछना चाहता हूं कि पेट्रियट के सम्बन्ध में कोई जांच हुई है तो उसकी रिपोर्ट को वह सदन के सामने बतायें ।

श्री कंवरलाल गुप्त : पेट्रियट की जांच की गई है और उसके बारे में पता लग गया है कि पैसा बाहर से मिलता है ।

श्री हरदयाल देवगुण : रूसी दूतावास के कितने इश्तिहार किन किन अखबारों में छपते हैं, इसका पता लगाया जाए ।

श्री ओंकारलाल बोहरा (चित्तौड़गढ़) : उपाध्यक्ष महोदय, मैं इस विधेयक का स्वागत करते हुए मंत्रालय के मंत्री और विशेषकर हमारे युवा मंत्री श्री गुजराल को बधाई देना चाहता हूँ कि उन्होंने अन्ततः पहली बार प्रेस के लिए एक बुनियादी आधार हमारे सामने प्रस्तुत किया है ।

श्रीमान, प्रेस फोर्थ स्टेट के रूप में हमेशा देखा जाता है और जिस प्रेस स्वाधीनता की बात हम बार बार करते हैं, मैं समझता हूं कि हमें उसके ऊपर थोड़ा गौर करना चाहिए । अगर प्रेस स्वाधीनता का अर्थ यह माना जाए

कि देश के अंदर जिस तरह राजनीतिक दलों और विभिन्न विचारधाराओं का संघर्ष चलता है, वैसा ही संघर्ष विचारधाराओं के जगत में चलता रहे, तो मैं समझता हूं कि यह जो नामिनेटेड बाडी होगी वह भी बेकार हो जाएगी। अगर हम समझते हैं कि प्रेस स्वाधीनता का अर्थ यह है कि हमने जो संविधान में संकल्प लिए हैं और जो शपथ ली है, हम देश का जो नया नक्शा बनाना चाहते हैं, देश में जो नई समाजवादी व्यवस्था लाना चाहते हैं. . . रोटी, रोजी और मकान की व्यवस्था करना चाहते हैं कि देश के करोड़ों लोगों का जीवन स्तर ऊंचा उठे और चाहते हैं कि हमारे नागरिक सुखी सम्पन्न हो सकें तो हमें देखना होगा कि हमारा स्वाधीनता का जो लक्ष्य है वह किधर जा रहा है और किस दिशा में हमारे पग और हमारे सोचने के तौर तरीके जा रहे हैं ? इस दृष्टि से हमें प्रेस की स्वाधीनता के बारे में एक रिजर्व्ड माईन्ड लेकर नहीं बल्कि संविधान की दृष्टि से हमने जो संकल्प लिए हैं उनको दृष्टि में रखकर विचार करना होगा। अभी अभी हमने सुना कि सरकार को लेकर हमारे पी० एम० पी० के श्री द्विवेदी जी ने और जनसंघ के भाई ने एक बात कही, ऐसा लगता है कि सरकार को वे कोई अलग शक्ति के रूप में देखते हैं गोया यह जनता के द्वारा चुनी हुई और उसका प्रतिनिधित्व करने वाली यह सरकार नहीं है। यह सही है कि पत्र जगत में एकाधिकार फैला हुआ है। इस देश में आजादी आने के पहले, मैं स्वीकार करता हूं कि पत्रों ने बहुत बड़ा काम किया। पत्रों ने देश के अंदर राष्ट्रीय जागरण के आन्दोलन और स्वाधीनता के आन्दोलन को बहुत बड़ा मार्ग-प्रदर्शन किया। इसके लिए हम उस जमाने के यशस्वी पत्रकारों का अभिनन्दन करते हैं जिन्होंने कि देश के अंदर राष्ट्रीयता का शंखनाद फूंका। लेकिन उसके बाद अब जो देश का ढांचा और परिस्थितियां हैं उसमें यदि हम चाहते हैं कि देश के लाखों करोड़ों लोगों को नयी व्यवस्था के अंदर लाया जाये तो हमें अपने सोचने विचारने की दिशा में कुछ मार्ग प्रदर्शन संविधान से स्वीकार कराना होगा। यदि स्वाधीनता का अर्थ यह लिया जाये कि हर व्यक्ति, हर पत्रकार अपनी इच्छानुसार अपनी बात—चाहे वह संविधान द्वारा समर्थित हो या न हो—कहे या उसका प्रचार करे, इस प्रकार की स्वाधीनता को जो लोग प्रेस के लिए आवश्यक मानते हैं मैं समझता हूं वह लोग, देश की करोड़ों जनता को प्रगति की राह पर हम जो आगे ले जाना चाहते हैं, उसके विरोध में बोलते हैं। इसलिए मैं कहना चाहता हूं कि हमारी स्वाधीनता की स्पष्ट तस्वीर हमारे सामने होनी चाहिए।

इसी तरह से आज इस देश में हमारे पत्रों पर जो एकाधिकार की स्थिति है वह एकाधिकार उन लोगों का है जिनके पास की कई उद्योग हैं। हमारे पत्र ऐसे उद्योगपतियों के हाथ में हैं जिनके कि उसमें वेस्टेड इंट्रेस्ट्स हैं। इसलिए आज हमारे सामने यह प्रश्न है कि पत्रकारिता का जो उद्योग है उनके साथ में कोई दूसरा उद्योग न चलाया जाय। अगर कोई दूसरे उद्योगों के साथ में पत्रकारिता का उद्योग भी चलाता है तो फिर मैं समझता हूं कि जो उसका उद्देश्य है, प्रेस कौंसिल के जरिये से जो हम पत्रकारिता की स्वतंत्रता चाहते हैं, वह समाप्त हो जाती है। इसके साथ साथ इसमें यह भी है कि हम समाचार-पत्रों के सम्पादकों और पत्रकारों को ऊंचा स्तर देना चाहते हैं। अब प्रश्न यह है कि उनका ऊंचा स्तर रखने के रास्ते में आर्थिक दृष्टि से जो घात प्रतिघात आते हैं और जो विरोधाभास आता है उसको कैसे पाटा जाय। अगर आप चाहते हैं कि पत्रकारों का ऊंचा स्तर हो और संपादक स्वतंत्रता और ईमानदारी के साथ अपनी कलम चलायें तो आप निश्चित रूप से मानेंगे कि उनकी कलम ईमानदारी, निष्ठा और संकल्प के साथ तभी चलेगी जबकि उन पर कोई आर्थिक नियंत्रण न हो। लेकिन आज आर्थिक नियंत्रण है और यही कारण है कि बुद्धिजीवी विचारक और लेखक तथा पत्रकार इस दृष्टि से बहुत दुखी हैं। श्रमजीवी पत्रकार भी देशभक्त हैं। मैं भी पत्रकार हूं और

[श्री ओंकारलाल बोहरा]

20 वर्षों से कार्य कर रहा हूं और इसलिए मैं कहना चाहता हूं कि बड़े पत्रों के मुकाबले में भारतीय भाषाओं के पत्रों के साथ साथ विभिन्न जो अलग अलग छोटे और मझले दर्जे के पत्रकार हैं वे बड़ी संकटपूर्ण अवस्था में हैं। आपने इस प्रेस कौंसिल के द्वारा जो बुनियादी ढांचा खड़ा किया है उसमें छोटे और मझले पत्रकारों को भी जगह दी है लेकिन इसमें मैं एक बात कहना चाहता हूं। आपने भारतीय भाषाओं के समाचार-पत्रों के साथ साथ उतना ही दर्जा विदेशी भाषा के पत्रों को भी दिया है। मैं चाहता हूं कि जो नामिनेशन होगा जिसमें आपने 13 में से 7 वर्किंग जर्नलिस्ट्स रखे है वह वर्किंग जर्नलिस्ट्स सभी तरह के इस देश में हैं उन सभी का इसमें रिप्रेजेन्टेशन होना चाहिए। इसी तरह से एडिटर्स में इस प्रकार के व्यक्ति लिए जायं जोकि बहुत ही ख्यातिप्राप्त और बड़े निष्पक्ष हों और जिनकी आर्थिक नियंत्रण और एकाधिकार की विचार-धारा न हो। नामिनेशन के समय विशेष रूप से इस बात को ध्यान में रखना होगा वरना कहीं फिर हम एकाधिकार के मायाजाल में न फंस जायं। यद्यपि नामिनेशन करने वालों में चीफ जस्टिस तथा स्पीकर लोग जैसे व्यक्ति होंगे लेकिन फिर भी हमें इस बात को देखना होगा कि नामजदगी का जो अधिकार दिया गया है उसमें जिस तरह से हम इस देश का नव-निर्माण करना चाहते हैं उसी दृष्टि से व्यक्तियों का चयन किया जाय वरना फिर हमारा सारा पर्पज ही समाप्त हो जायगा। हम चाहते हैं कि पत्रों का स्तर ऊंचा हो, उनका सम्मान बढ़े और पत्रकारों की हैसियत बढ़े और वे इस देश के जनमत का प्रतिनिधित्व करके अपनी जिम्मेदारी को निभायें। लेकिन मैं यह भी कहना चाहता हूं कि वह समय आ गया है जब हमारे मंत्री महोदय और केन्द्रीय सरकार इस बात को स्वीकार करे कि छोटे पत्र और मझले पत्र जितनी जनता की आवाज बुलंद करते हैं उतना बड़े पत्र नहीं करते हैं। बड़े पत्र केवल अपने वेस्टेड इंट्रेस्ट्स, निहित स्वार्थों का ही प्रतिनिधित्व करते हैं। अब वह समय आ गया है जब कि गांव गांव और जिला स्तर पर छोटे, मझले और भाषाई पत्रकारों को मदद दी जाय और प्रेस कौंसिल में उन्हीं की आवाज चले। श्रमजीवी पत्रकारों को इसमें आधिपत्य और बहुमत हो, उनकी आवाज सबसे ज्यादा प्रभावशाली हो तभी हम सचमुच में प्रेस का सही प्रतिनिधित्व इस प्रेस कौंसिल के द्वारा कर सकेंगे।

SHRI VASUDEVAN NAIR (Peermade): Sir, this Press Council will not tackle the basic problems facing our press. Why should the Government try to imagine that the Press Council will accomplish something which a powerful Government that the Government at the Centre is supposed to be, has failed to accomplish all these years? After all, the Press Council is only a child given birth to by this Government or by this Parliament, if you want it that way. This Press Council is going to be a very weak instrument in the given set-up in the country. The minister said, he wants to give more teeth to this Press Council body by this legislation. Whatever kind of new teeth you would like to give to it, it is not going to bite anybody with any effect, because the press is completely controlled by the vested interests and monopolists. Can Mr. Gujral deny that? In such a situation it is sheer illusion to imagine that the Press Council is going to achieve wonders, push up the standards of journalism and maintain the freedom of the press. Where is the freedom of the press in this country? It is an illusion, a moonshine, to talk about the freedom of the press in a country where it is under the shackle of a few millionaires. If you have got Rs. 50 lakhs or 1 crore, you can become a press baron. That is the reality of the day. You may be a wonderful and most talented journalist, but if you are a pauper, what can you do? It is a tragedy in this country that some of our best journalists are being bought over. They are for sale, because they are unable to function independently in the present day society. If they want to make

a living, they have to be at the mercy of the press barons; most of them are behind the curtain and they are not coming out in the open. Very often, even their names are not printed in the newspapers, even though they are really running the show. And yet we are being told day in and day out about the freedom of the press which is existing in this country.

We have so many experiences before us and I do not want to narrate all of them. The latest is the case of the editor of *Statesman*, a brilliant journalist. Because he could not assert himself, he had to quit his post as the powers that be, those who control the press were not pleased with him. It is a very powerful newspaper and it has been bought over by the Tatas, a powerful interest. Today, of course, government are not very happy with that newspaper because that newspaper is against them. But they are very happy that some other newspapers are serving their interests.

Let us not look at the newspapers in that way. By and large, the most powerful of the daily newspapers of this country, whether English or vernacular, are under the grip of these vested interests and monopolies. We want to know from the government whether they will do something to liberate our press from the grip of the monopolists. Let us not tinker with this problem by appointing some Press Council.

I was very glad to hear some fresh thinking even from the representative of the Jansangh when he pointed out his finger at the vested interests controlling the press. But, in the end of course the cat was out of the bag because although he was attacking monopoly in general terms his target was the poor *Patriot*. I would inform Shri Kanwar Lal Gupta that if they want their talents and energies to be directed to the breaking of the hold of the monopoly on the press, then their attention should not be concentrated on *Patriot* which is perhaps the only paper which champions the right of the fighting people of this country. Do you want to drown that one single newspaper which is outside the fold of the monopoly press? Yet, there is a concerted, deliberate campaign, both inside and outside Parliament, unfortunately led by my hon. friend, Shri Kanwar Lal Gupta and others, against that newspaper for the last few years. . . (*interruptions*) I know that crores of rupees are being collected by *Organiser* and it has put up a big building. From where did it get all this money? Should there not be an inquiry about it?

SHRI KANWAR LAL GUPTA: I welcome such an inquiry.

SHRI K. ANIRUDHAN: Germany Embassy and American Embassy is giving them money.

SHRI KANWAR LAL GUPTA: I am prepared for such an inquiry.

SHRI VASUDEVAN NAIR: So, let us not indulge in such cheap charges, because such charges can be levelled against *Organiser* also. So, that is not fair.

The most important problem facing us is the hold of the monopoly. The limited purpose which is assigned to the Press Council can, to a certain extent, be accomplished provided we have a healthy and powerful working journalist movement. That is the only guarantee for the freedom of the press.

At this stage I do not ask for the nationalisation of the press. I know that the slogan of nationalisation of the press is wrong. The only guarantee for a healthy press is a powerful working journalists movement. Only that can put fear in the hearts of the press barons, the owners of the chains of newspapers.

But I am sorry to say that the movement of the working journalists is perhaps on the wane these days; it is not as powerful as it was in the past. I would like to see a united, powerful working journalist movement which can take care of the Press Council and deliver the goods to a certain extent. I am glad that the Bill is an improvement over the old Act. This new Press Council, which will be constituted, provides for more representation for the working journalists and the language newspapers and some kind of a definite representation for the small and medium newspapers. In all those respects I welcome the new features of the Bill.

[Shri Vasudevan Nair]

About the PTI I want the Minister to stand by his commitment that the PTI would be converted into a corporation.

About the Samachar Bharati, I will invite his attention to the editorial written by *National Herald* on the 20th March and several representations that the Ministry and the Department of Industrial Development have received about the mess which this agency has got into and the kind of things, that are going on in the organisation. The Government of India has given a loan of Rs. 1.5 lakhs and several State Governments have taken its shares. The Government has got something to do with it. Now it is in a mess and they have to put it right. I want the Government to give attention to that problem also.

I should like to know what is happening about the huge loan of Rs. 50 crores that, we hear, the LIC has given to the *Hindustan Times.* Is it true that that kind of thing is happening in this country? Why have such big newspapers to be supported again and again by the LIC and such other public sector corporations? Why can a group of working journalists be helped by the Government by advancing loans and even subsidies and grants? Let the working journalists join together to float a corporation, trust or a company. Let us have a new experiment. Let us try whether we can have a really free press. Such a bold experiment should be undertaken.

Side by side with implementing this Bill and providing new powers to the Press Council, I will request the Government to give serious consideration to liberating the press which is under the shackles of the monopoly today.

SHRI K. ANIRUDHAN (Chirayinkil): Mr. Deputy-Speaker, Sir, The Press Council (Amendment) Bill and the original Press Council Act are mainly intended, I understand, for the preservation of the freedom of the press and for having a high standard of journalism. It is also meant to have a curb on the monopoly press which is having a stranglehold on the entire society in the country, and they say it will try to encourage small and medium newspapers. These are the declared purposes and the object of the Press Council (Amendment) Bill.

Regarding the maintenance of high standards of journalism, I am having two copies of the *Hindusthan Standard* published from Calcutta which, some of my hon. Members claim, is one of the national newspapers and which keeps some high standard of journalistic ethics. In the *Hindusthan Standard* dated the 27th March said in caption: "The Victim of 'Black Tuesday' her story is in the pity." A particular staff correspondent went and interviewed an attractive 14-year teenage girl named Shukla Mukherjee and wrote this:—

> "A 14-year old girl from Burdwan had something to say about the nine days of uncertainty she had suffered since the rumpus in which three persons were killed and several others injured by"....

one of the biggest letters in the journalist pattern—

> "CPI(M) supporters on March 17. She had moved from one place to another all these days."

It goes on to say:—

> "Recalling the days of macabre violence at Burdwan, when three persons were brutally murdered"....

And he goes on saying:

> ". . . and several others injured by an armed mob of CPI(M)."

Further, he goes on saying:

> "I saw smoke coming out of the house. It was fire all night. Our lorry was also on fire. . . "

This is the *Hindustan Standard* dated March, 27th keeping a high standard of journalistic ethics according to them. It is published from Calcutta which could produce Netaji Subhash Chandra Bose, Shri C. R. Das and also the former Chief Minister, Shri Ajoy Mukerjee.

Immediately after that the enlightened population of Calcutta went and asked the management as well as the editors of the newspaper to correct it. And they had to correct it the next day. This is from the *Hindustan Standard* dated 28th March. The next day, it says:

> ". . . She admitted that she had no personal knowledge of the Burdwan incident nor did she come from that town. "I live in Budge Budge and I became an escapade after a quarrel with my parents."

This is the story which they had to correct on the next day. These are, as my hon. friends often say the cock and bull stories fabricated and published by the so-called national newspapers. The Press Council should take a serious view in this matter. I hope. It had to publish the following also:

> "In the afternoon, the Home Secretary, Shri S. B. Ray told newsmen that the story published in *Hindustan Standard* was another instance of catering sensational stories by newspapers. The other instance, he said, was the story of lawlessness in Calcutta carried by the *Statesman* some days before the imposition of President's rule."

This is the type of scandalous propaganda by the so-called national newspapers.

The Government have announced their policy and they say that, after the nationalisation of few banks, they are going to nationalise the general insurance. We know that the big monopoly newspapers actually controlled by the big business houses go on publishing these advertisements against the Government policy, like, "Nationalisation Leaves My Livelihood Without Cover." An organised, paid, advertisement by the Big Business Houses against the declared policy of the government. Government advertisements in huge quantity go to these papers not only through the D.A.V.P. but through other news agencies.

The information and Broadcasting Ministry has got a department of Directorate of Advertisement and Visual Publicity. But most of the public sector undertakings, like, the Hindustal Steel Ltd., the Indian Airlines Corporation, Tourism and also many others and release their advertisements, not through the D.A.V.P., but through A.S.P. and other organisations controlled and owned by big business houses. I expect that in the light of the recent policy announced by the Government in particular, they will look into it.

Regarding the nomination of the Press Council, I submit that we have included enough provisions for providing big newspapers. My submission is that we should delete big newspapers' nomination to this Council and include more and more opportunities for the small and medium newspapers and also for the working journalists.

श्री विश्वनाथ राय (देवरिया) : उपाध्यक्ष महोदय, देश की पत्रकारिता का स्तर ऊंचा करने के लिये और पत्रकारों के हित में जो बिल इस समय विचाराधीन है, उसके संबंध में मैं सरकार से यह अवश्य पूछना चाहता हूं, प्रारंभ में ही, कि जो स्तर पत्रकारिता का है, जो रूल्स आफ कंडक्ट हैं उनके संबंध में जो बातें प्रेस कमिशन के सामने आ चुकी हैं उनके संबंध में कोई कार्रवाई की गई है या नहीं ?

जो उद्देश्य इस बिल का या पहले के ऐक्ट का रहा है वह यह था कि देश की पत्रकारिता का स्तर ऊंचा हो, वह स्वतंत्र हो और उसमें काम करने वालों के हितों की रक्षा हो । इस समय जब यह बिल आया है तो उसके संबंध में बार बार दोनों तरफ से चाहे वह जनसंघ या आर० एस० एस० का समर्थन करने वाले हों या कम्युनिस्ट हों, या कांग्रेस का समर्थन करने वाले हों, यह दोहराया जाता रहा है कि पत्रकारिता में स्वाधीनता होनी चाहिये । यह खुली हुई बात है, स्पष्ट है कि यह रहेगी, लेकिन इस समय मैं सरकार से यह कहने के लिए बाध्य हूं कि जब न्यूज एजेंसी न्यूज एजेंसी न रह कर न्यूज एजेंसी आफ और इंडियन रियेक्शन भारतीय प्रक्रियावाद का साधन बन जाती है, तब सरकार को भी बीच में आना चाहिए क्योंकि उस स्वा-

[श्री विश्वनाथ राय]

धीनता के नाम पर, पत्रकारिता की स्वतंत्रता के नाम पर, जनता के नाम पर, पत्रकार के हित पर आघात होता है और उनकी नीति के कारण किसी विशेष तरह के सिद्धांत के कारण उसके हितों पर आघात पहुंचाया जाता है। जब इस तरह से होता है तब विवश होकर कहना पड़ता है कि उस स्वाधीनता पर भी प्रतिबंध होना चाहिये। कारण यह है कि स्वतंत्र विचार रखने वाले लोगों पर आघात किया जाता है।

अभी हमारे सबसे पुराने माननीय सदस्य यहां पर कह रहे थे कि "समाचार भारती" के पत्रकारों ने लिखकर दे दिया है कि उनको किसी प्रकार का असंतोष नहीं है। मैं उनसे कहना चाहता हूं कि वह रेकार्ड उठा कर देख लें कि दो सालों में वहां से कितने आदमी हटाये गये हैं और कितनों का तबादला किया गया है। उत्तर प्रदेश की राजधानी लखनऊ में जो उसका आफिस है वहां तीन तीन महीने से तनख्वाह नहीं मिल रही है, वेज बोर्ड के अनुसार जिस तारीख से मिलनी चाहिये, वह नहीं मिल रही है। इससे हम आंख नहीं मूंद सकते। खास तौर से उसके संबंध में स्वयं इस सदन में सरकार की तरफ से उत्तर मिला है एक प्रश्न के संबंध में कि 19248 शेअरों में से 19,000 शेअर प्रादेशिक सरकारों के हैं, 1 लाख 50 हजार रु० केन्द्रीय सरकार ने लोन दिया है, उत्तर प्रदेश की सरकार ने 1 लाख 25 हजार रु० कर्ज देना स्वीकार किया है। इतनी सहायता सरकार से मिलने के बाद और शेयर खरीदने के बाद भी कोई कहे कि पत्रकारिता की स्वतंत्रता के नाम पर पैसे का दुरुपयोग होता रहे, उस पैसे के संबंध में सरकार कुछ न बोले, यह कैसे हो सकता है? जैसा मैंने पिछले अगस्त में कहा था, आज फिर कहता हूं कि सरकार को बीच में आना ही चाहिये। जिस समय केन्द्रीय सरकार लोन दे रही थी समाचार भारती को उस समय यह शर्त थी कि अपने टेलिप्रिंटर की व्यवस्था करें, उनको मारगेज न करें। लेकिन इस शर्त के होते हुए भी टेलिप्रिंटर्स को मारगेज किया गया है। गवर्नमेंट के साथ जो ऐग्रीमेंट हुआ था यह उसके विरुद्ध है। इसके बाद भी अगर कोई कहे कि उसकी स्वतंत्रता ज्यों की त्यों रहे, प्रेस की आजादी के नाम पर सरकार बीच में न आये, तो यह गलत बात होगी।

और बातों को छोड़कर यही देखिए कि उनके लोगों को क्यों निकाला जा रहा है। हो सकता है कि मेरा खयाल गलत हो, लेकिन मैं समझता हूं कि वे इस कारण से हटाए जाते हैं कि उनके अपने स्वतंत्र विचार हैं और वह स्वतन्त्रता से अपनी कलम चलाते हैं। एजेन्सी के जो डाइरेक्टर होते हैं उनकी राय से उन लोगों की स्वाधीनता मिलती-जुलती नहीं है। चूंकि अपनी स्वाधीनता के कारण वह पत्रकारिता के स्तर को ऊंचा करने के लिए उस एजेंसी में काम कर रहे थे इसलिए उन्हें दबाया जाता है। ऐसी बातों में सरकार को बीच में पड़ना ही चाहिए। इसके लिए आप इस बिल को काम में ला सकते हैं ताकि प्रेस में काम करने वालों के हितों की रक्षा हो।

जिस तरह से ट्रेड यूनियन फैक्टरियों में चलती है, उस दृष्टि से वर्किंग जर्नलिस्ट्स फेडरेशन में पत्रकारों के आदमी काम न करें। पत्रकारिता के स्तर को ऊंचा करने वाले और ठीक समाचार देने वाले प्रेस ऐसोसिएशन के प्रतिनिधि भी इस ऐडवाइजरी कौंसिल में जरूर होने चाहिएं। जैसा प्रजा समाजवादी दल के नेता श्री द्विवेदी जी ने कहा कि कम से कम तीन तो उसमें उनके प्रतिनिधि रहने चाहिए। मैं भी उसका समर्थन करता हूं। सरकार को खुद एजेंसी की जांच करनी चाहिए। समाचार भारती को जो समाचार विदेश से मिलते हैं वह रेडियो पर ब्राडकास्ट होने से पहले उन्हें मिल जाते हैं, इसकी जांच वह जरूर करें। एक कागज मेरे पास है, इसे मैं सदन की टेबल पर रख सकता हूं। समाचार भारती को जहां 3 बजे से 10 बजे

रात तक समाचार देने के लिए टेलिप्रिंटर का इस्तेमाल करने की इजाजत है, उसके बदले 2-55 मिनट पर उन्हें विदेश का समाचार मिला और उन्होंने प्रसारित किया। उसके बाद फिर वे समाचार रेडियो पर देते हैं या दूसरी जगहों पर भेजते हैं। तो विदेश में क्या समाचार भारती का कहीं पर आफिस है ? अगर नहीं है तो ये विदेश से समाचार उसे मिलते कैसे हैं ? विदेश को छोड़ दें, अपने देश की जो प्रत्येक राजधानी है क्या वहां पर उनके आफिसेज हैं ? मुझे मालूम है कि पटना में उनका आफिस है, वह काम नहीं कर रहा है, लखनऊ में उनका आफिस है, वहां तीन महीने से काम करने वालों को तनख्वाह नहीं मिली है। ऐसी स्थिति में जो सरकार प्रेस काउंसिल अमेंडमेंट बिल लाई है, क्या उसको हस्तक्षेप करने का अधिकार होगा या नहीं होगा ? मैं समझता हूं कि ऐसे मामलों में उसको जरूर बीच में आना चाहिए।

जहां तक सरकार के लोन देने का सवाल है, केन्द्रीय सरकार डेढ़ लाख रुपये कर्ज देने जा रही है--मैं यह नहीं कहता कि हिन्दी की एजेंसियों को न दिया जाए, लेकिन मैंने सदन में पहले भी कहा और सलाहकार समिति में भी दोहराया कि यह कर्ज देने के पहले यह देख लिया जाय कि उस एजेंसी की क्षमता कर्ज अदा करने की है या नहीं और जितनी उसकी क्षमता है उसके अनुसार ही उसको आगे बढ़ने के लिए वह लोन दे। साथ ही सरकारी पैसे की रक्षा हो, इसके लिए भी सोचें। मैं मानता हूं कि प्रदेशीय सरकारों का भी हिस्सा उसमें है, लेकिन इस सरकार को सोचना है कि उस पैसे की रक्षा के लिए वह क्या कर सकती है क्योंकि हो सकता है कि कल को उस एजेंसी का दिवाला हो जाए, उसके बाद आपका लोन भी रह जाए और उन लोगों का भी रुपया चला जाए। ऐसा नहीं होना चाहिए। हम चाहते हैं कि यह एजेंसी बढ़े, स्वतंत्र विचार रखने वाले पत्रकारों को आगे बढ़ने का मौका दिया जाए, उनको उसमें घुसाया जाए। जैसे हिन्दी का यह न्यूज एजेंसी है, वैसी ही दूसरी एजेंसीज और बनाई जाएं जो प्रगति को बढ़ाने के लिए और शोषण को रोकने के लिए जो प्रयास हो रहा है उसमें सहयोग दें, न कि उसमें बाधा डालने के लिए काम करें। उसमें बाधा डालने का काम नहीं होना चाहिए, इसको भी रोकना चाहिए।

श्री शिव चन्द्र झा (मधुबनी) : उपाध्यक्ष जी, इस विधेयक के जरिए सरकार जो प्रेस स्वातन्त्र्य की रक्षा करना चाहती है और अखबारों के स्टैन्डर्ड को बढ़ाना चाहती है, वह आदर्श अच्छा है, लेकिन इस विधेयक के जरिए से उस आदर्श की प्राप्ति नहीं होने जा रही है, यह मैं साफ़ शब्दों में कह देना चाहता हूं।

उपाध्यक्ष महोदय, इस सरकार की नीति और सरकार का जो रुख है प्रेस के मुतालिक, वह साफ़ नहीं है। प्रेस की जो बीमारी है, आज के विज्ञान के जमाने में जिस तरह से किसी और बीमारी के इलाज के लिए हमें कोई रेडिकल क्योर चाहिए, साइंटीफिक क्योर चाहिए न कि वह पुराना तरीका, पैलियेटिव तरीका या झाड़ फूंक का तरीका जिससे इस तरह की बीमारी दूर नहीं हो सकती आज के जमाने में, उसी तरह से प्रेस की जो बीमारी है जिस रूप में यह सरकार उससे डील कर रही है उसको क्योर करने के लिए, वह रेडिकल क्योर नहीं है, साइंटीफिक क्योर नहीं है बल्कि पैलियेटिव क्योर है। कभी तो सरकार कमीशन मुकर्रर करती है, कभी प्रेस कौंसिल विधेयक लाती है और कभी स्माल न्यूजपेपर्स की मदद के लिए कार्पोरेशन की बात कहती है, ये सब रेडिकल क्योर की बातें नहीं हैं। हिन्दुस्तान की प्रेस जो हैं, उपाध्यक्ष महोदय, वह सही माइनों में फ्री प्रेस नहीं है। सरकार का कब्जा उस पर ज्यादा नहीं है, सरकार के कब्जे से वह आजाद है लेकिन मालिकों के कब्जे में है और हकीकत में प्रेस आजाद नहीं है और वह इजारेदारों के कब्जे में है।

[श्री शिवचन्द्र झा]

अभी वासुदेवन नायर साहब ने कहा कि प्रेस जो है वह आजाद नहीं हैं, लेकिन उन्होंने फिर यह भी कहा कि हम इसका नेशनेलाइजेशन नहीं चाहते, राष्ट्रीयकरण नहीं चाहते । यह बहुत कन्ट्राडिक्टरी बात है । जिस तरह से अर्थ-व्यवस्था में मोनोपली है और उससे छुटकारा पाने के लिए प्लानिंग की जरूरत है, उसी तरह से प्रेस की दुनिया में मोनापोलिस्ट्स हैं, कुछ लोगों का एकाधिपत्य है, उसको खत्म करने के लिए राष्ट्रीयकरण की या प्लानिंग की निहायत जरूरत है ।

उपाध्यक्ष महोदय, लास्की ने कहा था:

"Our news system in a word is a reflection on our social system" and "there will be no vital change in oneness unlese there is also a vital change in the other."

ब्रिटेन के प्रेस के बारे में लास्की ने कहा कि वह रिफलेक्शन है । जो अर्थव्यवस्था है, यदि उसमें हम बुनियादी परिवर्तन लाना चाहते हैं तो हम अर्थ-व्यवस्था में परिवर्तन करे यानी जिस तरीके से यहां प्लानिंग करते हैं, उसी तरह से प्रेस के मामले में प्लानिंग करने की जरूरत है । आज जो समस्यायें हमारे सामने हैं प्रेस के मोनोपलीज की, एकाधिपत्य की, प्रोफिट मेकिंग की और प्राइवेट एन्टरप्राइज की, वे ब्रिटेन में भी हैं और अमेरिका में भी हैं । ब्रिटेन में **रायल कमीशन आन फ्रीडम आफ दि प्रेस** उन लोगों ने मुकर्रर किया उसका भी यही फैसला था । अमरीका में भी हरजिस कमीशन मुकर्रर की गई थी । उसने एलान कर दिया कि अमरीका का प्रेस जो है वह स्वतंत्र नहीं है, फ्री एण्ड रेस्पोन्सीबिल नहीं है । दोनों मुल्कों के प्रेस आजाद नहीं हैं क्योंकि वे प्राइवेट स्ट्रक्चर पर और प्रोफिट-मेकिंग एकेनामी पर बेस्ड हैं । इसी तरह से हिन्दुस्तान का भी प्रेस है और इसके लिए यह जरूरी है कि **प्रेस शुड बी प्लान्ड**, प्रेस के मामले में प्लानिंग की जाए । जिस तरह से अर्थ-व्यवस्था के लिए हम प्लानिंग करते हैं, उसी तरह से प्रेस की भी प्लानिंग करनी चाहिए । मैंने इस आधार पर अपना एक विधेयक भी पेश किया प्लान्ड प्रेस और पार्टी प्रेस के लिए । अब किस तरह से प्लानिंग होनी चाहिए ? बिलकुल सरकार का कब्जा हो जाता है तो इसमें भी खतरा है, इसमें कोई शक नहीं है । हमारे देश में जनतांत्रिक व्यवस्था है, जिसमें अपोजीशन को बोलने का मौका होना चाहिए, सरकार की नुक्ताचीनी के लिए गुंजाइश होनी चाहिए । इसलिए मैं चाहता हूं कि पार्टी-बेस्ड प्रेस हो । दस हजार के ऊपर के सर्कुलेशन के जितने भी अखबार हैं, सरकार उनका राष्ट्रीयकरण कर दे, उनका प्लानिंग कर दे, निर्विवाद रूप में और जो मानी हुई पार्टियां हैं, उनके अखबारों को मजबूत करने के लिए सेन्टर अपने बजट में से सब्सीडी दे । प्रोफिट मेकिंग करने वाले ये जो बुर्जुआ हिन्दुस्तान के प्रेस हैं, उनको कन्ट्रोल करने के लिए आप प्लान करें और 10 हजार से ऊपर के सर्कुलेशन वाले अखबारों को नेशनेलाइज करें और जो रिकगनाइज्ड पार्टियां हैं उनके अखबारों को ऊपर उठाने के लिए आप एनुअल सब्सीडी दें ताकि आपको क्रिटीसिज्म करने की गुंजाइश हो । जिस दिन प्लान्ड प्रेस और पार्टी प्रेस होगा, हकीकत में प्रेस का स्वातन्त्र्य उस दिन मुल्क में होगा । तो मैं आपका और आपके जरिए मंत्री महोदय का ध्यान फिर ले जाना चाहता हूं **कन्सेप्ट आफ प्लान्ड फ्री प्रेस** की ओर । यह मेरी किताब है जिसमें मैं तफसील से गया हूं और मैंने अपना विधेयक भी रखा है. . . **(व्यवधान)**. . . लाइब्रेरी में वह है, जिसको पढ़ने की जरूरत हो, वह पढ़ ले, लेकिन मैं यह कहता हूं कि प्लान्ड प्रेस और पार्टी प्रेस जब होगी तभी हकीकत में प्रेस स्वातन्त्र्य होगा । जेफरसन ने कहा है कि प्रेस स्वातन्त्र्य में और गुड गवर्नमेंट में यदि तुलना होती है तो मैं फ्री प्रेस को चुनूंगा ।

यह बहुत अच्छी बात है क्योंकि प्रेस स्वातन्त्रय एक ऐसी स्वतन्त्रता है जिससे और दूसरी आज़ादियां हासिल कर सकते हैं। यह आज़ादी यदि खत्म हो गई, तो दूसरी आज़ादी को हम हासिल नहीं कर सकते, लेकिन मौजूदा पूंजीवादी व्यवस्था में प्रेस स्वातन्त्र्य और **फ्रीडम आफ दि प्रेस**, मोनोपोलिस्टों के हाथों में है, मुट्ठी भर लोगों के हाथों में है। इसको आजाद कराने के लिए सरकार प्लान्ड प्रेस करे और पार्टी प्रेस को सब्सीडी दे। यदि सरकार इस कदम को नहीं उठाने जा रही है तो जैसा कि उपाध्यक्ष महोदय कहावत है, "**समथिंग इज़ बेटर देन नथिंग**" क्योंकि **टिंकरिंग आफ दि प्राबलम** सरकार कर रही है, कुछ तो होना चाहिए और यह विधेयक पुराने विधेयक के मुकाबले में कुछ तो है, लेकिन इसका मकसद हासिल होने को नहीं है और इसके अलावा जो मौजूदा समस्यायें हैं, उनके मुतालिक सरकार की नीति साफ नहीं है। "समाचार भारती" की बात उठाई गई। बहुत सी बातें मैंने देखी हैं। इसमें बड़े बड़े डाइरेक्टर्स आल इंडिया के आदमी हैं, लेकिन क्या बात है कि वहां इस तरह की बातें चल रही हैं।

एक साल से शायद उसकी इकानामिक हालत अच्छी हुई है, लेकिन फिर भी कुछ लोग हटाए नहीं जा रहे हैं। इसका समाधान क्यों नहीं होता है। जहां तक शेयर होल्डर्स का ताल्लुक है अधिकांश पैसा स्टेट का है, लेकिन फिरभी उसकी व्यवस्था अच्छी नहीं हो रही है। इसलिए बुनियादी तौर पर आपकी नीति प्रेस के मुताल्लिक साफ होनी चाहिए। प्रेस को कन्ट्रोल करो, नेशनलाइज करो, प्लान करो, प्रेस इकानमी को बुनियादी तौर पर प्लान करना चाहिए। यह विधेयक जिस रूप में यहां आया है उससे उस उद्देश्य की पूर्ति नहीं होती है। मैंने कुछ संशोधन रखे हैं, जिनसे कुछ कार्य हो सकते हैं, लेकिन बुनियादी परिवर्तन प्रेस-स्वातन्त्र्य का इससे नहीं हो सकेगा।

20 hrs.

श्री नवलकिशोर शर्मा (दौसा) : उपाध्यक्ष महोदय, प्रेस की स्वतंत्रता और निर्भीकता प्रजातन्त्र के लिए बहुत जरूरी है। हमारे देश में प्रेस की स्वतन्त्रता और निर्भीकता के लिए सरकार ने कदम उठाए। प्रेस कौंसिल एक्ट बना, प्रेस कौंसिल की स्थापना की गई। इस प्रेस कौंसिल की स्थापना के बाद उसके कामों में जो त्रुटियां पाई गई, जो कमियां और खामियां रहीं, उनको दूर करने के लिए यह संशोधक विधेयक इस सदन के सामने लाया गया। यह संशोधक विधेयक अपने आपमें एक बहुत महत्वपूर्ण विधेयक है और मैं इसका स्वागत करने के लिए खड़ा हुआ हूं।

जहां देश में मोनोपली प्रेस का खतरा है, जहां देश में येलोजर्नलिज्म का प्रादुर्भाव होता जा रहा है, वहां देश के अन्दर ऐसे पत्र भी बढ़ते जा रहे हैं जिनसे देश में साम्प्रदायिकता और दूसरी हरकतों को बढ़ावा मिलता है। देश की पत्रकारिता का स्तर भी गिरता जा रहा है। इन सबको रोकने के लिए आवश्यक है कि प्रेस कौंसिल को अधिक ताकतवर बनाया जाय और इसी दृष्टिकोण से इस विधेयक में कुछ अच्छा काम करने का प्रयत्न किया गया है।

अभी-अभी हमारे दो मित्र कुछ पत्रों के बारे में इल्ज़ाम लगा रहे थे—एक मित्र ने आर्गेनाइजर पर इल्जाम लगाया और दूसरे मित्र ने एक दूसरे पत्र पर इल्ज़ाम लगाया—यह वास्तव में एक बड़ा गम्भीर सवाल है। किसी भी देश में अगर इस तरह से पत्र चलते हैं जिनको चलाने के बारे में इल्ज़ाम लगते हैं तो देश में प्रजातंत्र की आस्था और पत्रकारिता के बारे में सन्देह पैदा होता है तथा उसके परिणाम दूरगामी होते हैं। इसलिए प्रेस कौंसिल का यह फर्ज़ हो जाता है और उस फर्ज़ की पूर्ति के लिए ही आपने उसे अधिक शक्तिशाली बनाया है ताकि वह इस बात की जांच करे कि ये इल्ज़ामात या जो बातें उठाई गई हैं, वे कहां तक सही हैं। रोज़ रोज़ सदन के सामने या जनता के सामने इस तरह की शिकायतें आयें और उनका निराकरण न हो,

[श्री नवल किशोर शर्मा]

तो उससे लोगों के मन में सरकार के प्रति सन्देह पैदा होता है। मैं चाहता हूं कि सरकार ऐसे मामलों का जल्द से जल्द फैसला करे या प्रेस कौंसिल के ज़रिए ऐसे मामलों का निर्णय कराए। मैं यह भी चाहूंगा कि इस देश के अन्दर विचारधारा को बनाने का जो प्रमुख माध्यम—पत्र और पत्रिकायें हैं और जिन पर आज मोनोपली प्रेस का कब्ज़ा होता जा रहा है, जो अपने तरीके से लोगों की भावना को बनाते और बिगाड़ते हैं, उस पर रोक लगनी चाहिए, उस दिशा में प्रेस कौंसिल को कुछ काम करना पड़ेगा।

प्रेस कौंसिल के इस काम के साथ-साथ मैं यह भी चाहूंगा कि सरकार विज्ञापनों के बारे में एक सर्वमान्य नीति निर्धारित करे। आज हमारे देश में विज्ञापन के नाम पर येलो-जर्नलिज्म और कुछ छोटे-मोटे अखबार एक तरह से कुछ लोगों की मेहरबानियों के आधार पर ज़िन्दा रहते हैं। मैं चाहता हूं कि इस देश में छोटे अखबार चलें, फले-फूलें, बहुत बड़े बनें, उनकी आवाज़ हो, लेकिन मुश्किल यह है कि विज्ञापन देने की जो नीति है, वह चन्द लोगों की मर्ज़ी के मुताबिक होती है और यह बड़ी खतरनाक चीज़ है। यह उतनी ही खतरनाक है, जितनी मोनोपली प्रेस की बात है। इसलिए मुझे निवेदन करना है कि सरकार इस बात पर गम्भीरता से सोचे। प्रेस कौंसिल, केन्द्रीय सरकार और राज्य सरकारें तीनों मिलकर एक सामान्य नीति निर्धारित करें, जिसके आधार पर पत्रिकाओं को विज्ञापन दिए जा सकें, ताकि सरकार के बारे में जो इल्ज़ामात लगाए जाते हैं, उनका निराकरण किया जा सके।

इस बिल की अनेकों अच्छाइयों का स्वागत करते हुए मैं यह भी कहना चाहूंगा कि इस बिल की धारा 4 अभी भी स्पष्ट नहीं है। इस धारा के अन्तर्गत नामिनेटिंग कमेटी को जो अधिकार आपने दिया है उसके अनुसार जिन 13 आदमियों को नामिनेट किया जायगा, जिनमें 6 आदमी वे होंगे जो एडिटर्ज़ होंगे और 7 वे होंगे जो वर्किंग जर्नलिस्ट्स में से लिए जायेंगे। इन 7 आदमियों के सम्बन्ध में आपको स्पष्ट करना चाहिए था कि इनके अन्दर किन लोगों को प्रतिनिधित्व देंगे, किस तरह से प्रतिनिधित्व देंगे। हमारे देश में ऐसे लोग भी हैं जो एक ओर ट्रेड यूनियन मूवमेंट के आधार पर काम करते हैं, दूसरी ओर ऐसे लोग भी प्रेस में हैं जो स्पेशलाइज्ड एसोसिएशन के आधार पर काम करते हैं, जिनका काम पार्लियामेंट की, देश की, विदेश की समस्याओं पर लिखना, उनके समाचारों को प्रतिपादित करना होता है। ऐसे लोगों के लिए भी आप डिमार्केशन रखते तो अच्छा होता। लेकिन चूंकि आपने ऐसा नहीं किया है, इसलिए मेरा सुझाव है कि हमारे देश में कई प्रेस की एप्रूव्ड संस्थायें हैं, जैसे प्रेस एसोसिएशन आफ इंडिया है, जिनके सदस्य इस देश के ऐसे पत्रकार हैं, जो पत्रकारिता के आदर्श में विश्वास रखते हैं, जिनका पिछला आदर्श बहुत ऊंचा रहा है, जिन्होंने इस देश के लिए पत्रकारिता के क्षेत्र में काफ़ी काम किया है, जिनका पत्रों में काफ़ी ज्यादा कन्ट्रीब्यूशन होता है, इन लोगों को इस कौंसिल में कम से कम तीन स्थान दें।

इसके साथ ही मैं आपसे यह निवेदन करना चाहूंगा जहां हमें अपने देश में पत्रकारिता के स्तर पर ध्यान देना है, वहां न्यूज़ एजेन्सीज़ के बारे में भी ध्यान देना होगा। इस संबंध में बहुत पहले मंत्री महोदय को एक चिट्ठी भी मैंने लिखी थी, जिसमें समाचार भारती के बारे में मैंने उल्लेख किया था। लेकिन मुझे दुःख है, उन्होंने उसके बारे में कोई खास कदम नहीं उठाया और आज मैं देख रहा हूं कि इस सदन में हर व्यक्ति जो बोल रहा है, समाचार भारती और दूसरी न्यूज़ एजेन्सीज़ की आलोचना कर रहा है। सरकार का दायित्व है कि इस बात को देखे कि न्यूज़ एजेन्सीज़ में शोषण तो नहीं हो रहा है। सरकारी रुपया लेकर चलनेवाली इन न्यूज़ एजेन्सीज़ में यदि पत्रकारों और जर्नलिस्टों का शोषण होता है तो उसको

रोकने का दायित्व भी आपका है, यदि आप इस तरफ ध्यान नहीं देते हैं तो आप अपने कर्त्तव्य का ठीक तरह से पालन नहीं कर रहे हैं।

इसलिए मुझे आशा है कि आप इन समस्याओं की तरफ ध्यान देंगे, जिससे हमारे देश की पत्रकारिता का स्तर ऊंचा होगा तथा इसके द्वारा हमारे देश का कल्याण होगा।

*SHRI TENNETI VISWANATHAM (Visakhapatnam): Mr. Deputy Speaker, Sir, I welcome this Press Council Bill. But I find that there are many drawbacks in this. Firstly, the language used in the Bill is jarring to the ears. In fact, the language used here is such that even a pre-university class student or a student of the Central College can easily find many a mistake in the language. At least, as long as English is used in our country it is necessary that grammatical language should be employed for statute purposes. Now, let us take, for example, Section 5 of the Bill seeking to amend Section 4 of the principal Act. The amending Section 4(3) (b) (i) reads:—"one each shall be a representative of big newspapers, medium newspapers and small newspapers published in Indian languages." How did you pitch upon "one each"? The usage of this phrase "one each" seems archaic. In proper and good English it should read as "big newspapers, medium newspapers and small newspapers shall have each, one representative." But the language used in the Bill is neither that of an Oxford or Cambridge don nor is it Indian English. I regret to say that the Bill abounds in such incorrect language.

Again, "of the other members one shall be. . . ". How can "one shall be" be used? You have to choose a man with necessary qualifications for the membership of the Council. To define a "member" to be such and such will be irregular and improper. This is bad English. You choose a representative. You choose a person who is a representative of big newspapers. But when you 'choose' somebody how can he be a representative of the newspapers ? Now this is all about the language.

Many Hon'ble Members have opined that there is no adequate representation on the Council for the small newspapers. I fully agree with them. When the total membership of the Council is 26, at least 13 of them should have gone to the medium and small newspapers. The representation of these newspapers on the Council is woefully inadequate and should be increased.

The other point I am going to mention is very important. The big newspapers in our country are now in the hands of a few big industrialists. If you look at the established newspapers of the past, you will find that they had lofty ideals—either it was to help the freedom struggle or the development and propagation of our culture. With such lofty ideals only were such papers like "Yugandhar", "Maharashtra Patrika", "Swarajya" and "Hindu" started by nationalist leaders like Aurobindo Ghosh, Tilak, Prakasan, Kasturi Ranga Iyengar and Subrahmanya Iyer. But by no stretch of imagination can one accuse any of them of being an industrial magnate. But now the situation has changed. Now the owners of big newspapers are the big industrial magnates. That is why I submit that the control of the big industrialists on the newspapers should be curbed. These big industrialists branch out into various fields of activity like banking and they are also the press-barons. In fact, whatever field you take, there they are.

One Hon'ble Member had cited the case of LIC giving loans to the "Hindustan Times." I would like to suggest here, Sir, that Government should ensure that the public sector financial institutions should be precluded from giving financial assistance to such big newspapers. It is the duty of the Government and the financial institutions under its control to come forward more and more to help the medium and small newspapers. But what is happening now? For expanding their industrial empire, loans are given to the big industrialists; for helping the newspapers owned by these people, loans are also given to them. If you follow this trend, the entire financial resources of the country would be meant only for the benefit of the monopolists and

*The original Speech was delivered in Telugu.

[Shri T. Viswanatham]

nothing would be left for the medium and small newspapers.

Again, Sir, for the small newspapers, the quota of newspapers is most inadequate. They are already poor, and so, you say you will not give any assistance to them. Nor are any advertisements given to them. You do not help them financially nor increase their newsprint quota. On top of such neglect, to say that you are helping the small newspapers is ironical.

There are ever so many small daily and weekly newspapers in every State which present facts and offer criticism in a frank, dispassionate and impartial manner. You should, therefore, help promote their growth by giving them greater financial assistance, releasing more newsprint quota and also by giving them more advertisements. It may be argued, Sir, that the Press Council would do the needful in the matter. But then I suggest that guide-lines should be laid down for the Press Council in regard to such assistance—both material and monetary.

In one section of the Bill it is stated that before making any nomination, the Nominating Committee shall, in the prescribed manner, invite panels of names etc. But after inviting the names what should be done has not been specified. The implication seems to be that they shall nominate from among the panels. We have only to understand this from common-sense but it has not explicitly been provided for in this section.

Sir, as I seem to have exhausted my time, I shall confine myself only to one or two more points, though I have a lot to say. On the whole I welcome this Bill as a measure in the right direction for the growth of Indian Press. At the same time I should say that I would have been far happier if this Bill has provided for measures to help small newspapers. In this connection I would also like to sound a note of caution, Sir, that if the Act is implemented in such a way that it benefits only the monopolists, there would be greater difficulties ahead.

In regard to the nominations to the Council, you have included working journalists. But no representation for the workers has been provided. Even in the case of nationalised Banks, there is a provision, though on minor scale, nevertheless a welcome one, for the nomination of the workers on the Boards of Management of the Banks. Therefore, before concluding, Sir, I submit that provision should be made for the representation of Press workers on the Press Council.

SHRI R. BARUA (Jorhat): Mr. Deputy-Speaker, Sir, at the very outset, I must congratulate the Minister for so speedily coming up with this legislation. In fact, the Press Council was conceived as back as 1954 and the Government took a long time to bring out a Press Council, namely, in 1966 only. After that also, it had to face very rough weather. Therefore, it will not be in order to blame the Government for not coming up with the Press Council for so long a time because the concept itself is very new and secondly, it will be wrong to believe that all the ills of the press will be met by establishing a Press Council. It is only for a limited purpose that we are going to have a Press Council as envisaged in this Bill.

Now, two difficulties are faced. Firstly, we talk of the freedom of the press: freedom from whom? On the one side, the argument is the freedom from the monopolists and on the other side, freedom from the Government. Then, what sort of freedom do we conceive of? It is not that kind of freedom that we wanted. We wanted freedom in the sense that it is freedom to express an opinion, an honest opinion, consistent with the standard that the country wants. That is the type of freedom normally conceived of in democracy. That is why probably, Shri Vasudevan Nair had to say that he does not want nationalisation of the press. If that be the view, the present concept should be given a proper wording. That can be done only if the co-operation comes from the press and the concerned persons. The Press Council could not function not because there was something wrong basically, but because the co-operation and understanding were wanting. Therefore, the Press Advisory Council had to go into the details and find out that the whole thing was something

based on nomination. That is a thing which probably does not suit our grain. Therefore, the manner of the nomination, it was suggested, created certain misunderstanding and trobule, and so, the whole concept had to be changed and improved. Even now, I submit that it can only function properly provided the proper co-operation comes from all concerned. It does not depend on the Government alone now to see that the Press Council functions properly. It will function only if the press-co-operates.

The first Press Council failed because the Federation of Working Journalists took up a stand that proper representation was not given and a proper interpretation of the Act was not made. There was no room for making an adjustment of what their thinking was. Therefore, the new change is that the nomination committee will have the power to review if there is any mistake. That will probably now help all concerned to come in. At that time, the attitude of the federation of working Journalists was such that not one except themselves should be represented in the Council. But, for instance, if the Press Association tomorrow gets away and does not participate in the Press Council, will it be of any value? Therefore, it would be proper that all interests are properly represented. The Press Council, for instance, will represent the thinking section of the press and see that a proper atmosphere is created.

MR. DEPUTY-SPEAKER: His time is up.

SHRI R. BARUA: Two minutes, Sir. It would be wrong to assume that there would be statutory recognition as to how many persons would be represented from what organisation. All these organisations and associations may change in character from time to time. It is left to the Press Council to decide what type of nomination is to be given from time to time. Government is right in not giving a particular number to a particular organisation or association. All the same, I hope the nomination board would take into account the different character and position of the various organisations and associations.

Then, the definition of 'news agency' is very faulty. Is it the Board of Directors or Manager or whom are they going to represent in the name of 'news agency ?' Unless there is a proper definition, it may lead to giving loaded representation either to one side or to the other. I hope the minister will give a proper definition to this term.

Government has come in for a lot of criticism on account of the distribution of newsprint. To achieve a *via media*, it would be proper if the Press Council is given the opportunity of making a review of the distribution of newsprint which from time to time Government may take note of while making the distribution. Without making a legal provision, it would help the Government to avoid the criticism of favouring certain papers as against others in the matter of distribution of newsprint.

So far as the news agencies are concerned, Government has been giving assurances from time to time that some sort of corporation or trust would be established. Up till now no positive action has been taken about it. At present *Samachar Bharti* is the subject of criticism and Government is dragged into it. Government is still reluctant to form a corporation or trust. I submit that the time is ripe now for looking into the matter and constituting a trust or corporation for the news agencies.

With these words, I support the Bill.

श्री प्रकाशवीर शास्त्री (हापुड़) : उपाध्यक्ष जी, प्रेस परिषद विधेयक का लाभ उठाकर कुछ लोगों ने समाचार भारती के सम्बन्ध में अपने गुब्बार निकालने का प्रयास किया है। मैं और कुछ न कहकर के केवल इसी विषय पर जो यहां भ्रांतियां उत्पन्न की गई हैं उनके सम्बन्ध में सदन को अवगत कराना चाहता हूं।

चार, पांच बातें विशेष रूप से इसके सम्बन्ध में की गई। एक तो यह कि यहां इस समाचार भारती नाम की एजेंसी में कर्मचारियों का विशेष रूप से शोषण होता है, और श्री विश्वनाथ राय ने कहा कि लखनऊ में जो समाचार भारती के कार्यकर्ता हैं उनको तीन महीने से वेतन नहीं मिला।

[श्री प्रकाशवीर शास्त्री]

दूसरी बात यह कही गई कि वहां से कुछ कर्मचारियों को हटाया गया जो कि शायद नहीं हटाया जाना चाहिए था। तीसरी बात यह कही गई कि टेलीप्रिन्टर गिरवी रखे गए। और चौथी बात यह कही कि उद्योग मंत्री ने अपने किसी वक्तव्य में समाचार भारती के कार्य में जो अनियमिततायें हैं उनके सम्बन्ध में कही कुछ बातें कहीं।

जहां तक कर्मचारियों के शोषण का सम्बन्ध है, उपाध्यक्ष जी, उसके संबंध में तो मैं केवल इतना ही कहना चाहता हू कि अब से तीन वर्ष पहले जिन लोगों के कारण इस नई समाचार एजेंसी की दुर्गति हुई और जिनके हटाने पर हमारे कुछ मित्रों को कुलबुलाहट है उसमें और आज की स्थिति में इतना अन्तर है कि आज समाचार भारती के हर कार्यकर्ता की, जिनकी पिछले वर्षों में वेतन वृद्धि नहीं हुई थी, उनकी विधिवत् वेतन वृद्धि हुई, उनकी सेवा के नियम निर्धारित किए गए, उनका प्रावीडेन्ट फंड जो अब तक नहीं दिया जाता था वह बराबर दिया जा रहा है। और दूसरे जो श्रमजीवी पत्रकारों के वेज बोर्ड के अपने नियम हैं उनके आधार पर वेतन-मानों का निर्धारण हो गया। यह इनकी व्याख्या है कर्मचारियों के शोषण करने की।

दूसरी बात यह कही कि लखनऊ में तीन महीने से किन्हीं को वेतन नहीं दिया गया। तीन महीने तो तीन महीने, अगर पिछले महीने का भी हमारे माननीय मित्र विश्वनाथ राय इस बात को सिद्ध कर दें कि उनको वेतन नहीं दिया गया तो मैं समझूंगा कि श्री विश्वनाथ राय ने अपनी सदस्यता का पूरा लाभ उठाया।

SHRI S. M. BANERJEE: Sir, I rise on a point of order. I have a document with me where the names of the members of the Board of Directors are given. I find that Shri Prakash Vir Shastri is also one of the directors. Is he defending Samachar Bharati because he is a director? In that case, he is not doing justice either to Samachar Bharati or to the employees who have made the complaint. It is most unfortunate that a director of Samachar Bharati is defending Samachar Bharati here.

MR. DEPUTY-SPEAKER: If he has a direct interest he should kindly avoid references to that.

श्री प्रकाशवीर शास्त्री : आप को याद होगा पिछली बार जब यह विधेयक यहां आया था (**व्यवधान**). . . तब भी मैंने यह कहा था कि उसके संचालक मंडल का एक सदस्य होने के नाते ही मैंने सदन में इन बातों की चर्चा की थी। बाहर नहीं। मैं अधिकृत जानकारी के साथ इस बात को कह सकता हूं कि यह योजनाबद्ध ढंग से इस नई समाचार समिति को गिराने का प्रयास किया जा रहा है। इसके अन्दर एक विशेष विचारधारा के लोग हैं। इसी से आप अनुमान लगा लीजिए कि उनके पीछे उनकी अपनी मान्यता क्या है।

जिस बात को मैं विशेष रूप से कहना चाहता हूं वह यह है कि श्री लाल बहादुर शास्त्रीजी ने जब इस समाचार एजेन्सी का प्रारम्भ कराया था तब उनका उद्देश्य यह था कि भारतीय भाषाओं की एक इस प्रकार की समाचार समिति बने कि जो समाचार समिति कम्पनी ला बोर्ड के सेक्शन 25 के आधार पर किसी प्रकार का लाभ कमाए बिना राष्ट्रीय महत्व की दृष्टि से कार्य करे। उसी आधार पर जो बात मैं कहना चाहता हूं वह यह कि एक तो सबसे बड़ी चीज यह है कि इसी दृष्टि से यह समिति कार्य कर रही है। दूसरे यह कि जो कर्मचारियों को हटाने की बात है तो सरकार की सम्पत्ति को लाभ हो, यह लाभप्रद उद्देश्य है या सरकार की सम्पत्ति नष्ट हो यह लाभप्रद है? उदाहरण के लिए केवल एक ही बात मैं आपको कह दूंगा कि आज से तीन वर्ष पहले जिन कर्मचारियों को हटाने पर इनको तिलमिलाहट है, उनके समय में इस एजेंसी की

आय 10,000 रु० थी जबकि आज वह बढ़ कर 33,000 रु० हो गई। और व्यय 52,000 रु० था जो कि अब घटकर 41,000 रु० हो गया। इसी से आप अनुमान लगा लीजिए कि 8,000 रु० की केवल उसके अन्दर कमी रह गई है। उसके आधार पर उन कर्मचारियों को आपको बधाई देनी चाहिए कि जिनकी वजह से आज यह एजेन्सी विकसित होती चली जा रही है अथवा उनकी यहां पर आलोचना करनी चाहिए? तो मेरा कहने का अभिप्राय यह है कि किसी भी निहित लक्ष्य को लेकर के इस प्रकार की बातें नहीं कहनी चाहियें।

जहां तक टेलीप्रिन्टर गिरवी रखने की बात है, उसके सम्बन्ध में केवल यही कह सकता हूं कि जब केन्द्रीय सरकार से टेलीप्रिन्टर के सम्बन्ध में इस समाचार एजेंसी के साथ में जो शर्तें तय हुई थीं उसके मुताबिक जब उनका पैसा नहीं मिला तब उन्होंने अपने कुछ टेली-प्रिन्टर "देना बैंक" को गिरवी रखकर पैसे का प्रबन्ध किया। लेकिन इस संबंध में किसी भी उद्योग के लिए यह कोई बुरी बात नहीं है कि वह किसी बैंक से अपना पैसा ले और एक समाचार समिति को विधिवत् चालू रख सके। इसके अन्दर आपत्ति की बात क्या है। लेकिन मेरा कहने का अभिप्राय यह है कि यह जो योजनाबद्ध ढंग से प्रयास किया जा रहा है, वह निन्दनीय है। आपसे मैं निवेदन करना चाहता हूं श्री गुजराल यहां पर सदन में इस समय मौजूद हैं, मैं स्वयं उनके सामने उपस्थित हुआ, श्री सत्यनारायण सिंह भी थे, और मैंने कहा कि संचालक मंडल के साथ आप एक बैठक कर लीजिए और जो उनकी न्यूनता है वह आप बताइए जिससे संपत्ति की रक्षा हो। वही बात आज मैं फिर कहना चाहता हूं। लेकिन एक एजेन्सी को योजना बद्ध ढंग से गिराने का प्रयास करना और किसी विशेष विचारधारा के लोगों की ओर से गिराने का प्रयास करना यह सिवाय उनकी दूषित मनोवृत्ति के परिचायक के और कुछ नहीं है और इसके पीछे कोई तथ्य भी नहीं है। (**व्यवधान**) श्री विश्वनाथ राय एक भी उदा-हरण इस प्रकार का दे दें कि किसी भी व्यक्ति को समाचारों को भेजने की स्वतंत्रता के कारण हटाया गया तो मैं स्वीकार कर लूंगा। लेकिन कोई उदाहरण देकर वह बतायें।

SHRI I. K. GUJRAL: Mr. Deputy-Speaker, Sir, I am grateful to the House and hon. Members for a very worth while debate this afternoon.

AN HON. MEMBER: Tonight.

SHRI I. K. GUJRAL: I am glad that Members have shown so much interest not only in the Press Council Bill but also in the press as an institution.

As I said in the beginning of this debate, it is very important that the freedom of the press should be preserved. The freedom of the press can be preserved only if people's representatives remain very vigilant. I am, therefore, glad that both in this House and in the other House the people's representatives have exhibited a great deal of vigilance not only in the matter of general running of the press but in the matter of details also. Therefore, I was not surprised when Member after Member expressed his concern at the method of monopoly press.

In the beginning of this debate I had hinted that the growth of monopoly is a process about which concern is being expressed almost everywhere in the free world. Some time ago one of the very leading journals carried an article—this was published in England—which called such press as the "concubine press" or the "kept press". I think, this "kept press" concept is something which has to be understood in our contest also. I feel that this "kept press" concept is not confined. . . (*Interruption*)

SHRI LOBO PRABHU: Kept by whom? By Government.

SHRI I. K. GUJRAL: Shri Lobo Pra-Prabhu is asking me, "Who keeps whom?" He knows who keeps whom, because if it were not kept, his paper would have prospered better. The very fact that his paper has not prospered better shows that those

[Shri I. K. Gujral]

interests are not helping him though he is trying to help them.

The main point that I was trying to make is not the question of criticizing one paper or another; it is the question of the institution of the press. Ever since the Press Commission report came in we have debated very often in this House and more often in the public, that a stage has come when something should be done about it. Questions have been asked of me again and again that since I have myself focussed attention on this what I have done about it. I would only say that in a democracy we have ways of proceeding; we do not take any arbitrary action before a debate, before public opinion is created, before the public opinion responds and before the public opinion becomes conscious.

I think because of this national debate that has been going on for some time not only independently but also as a part of the international debate, a stage is now coming when public opinion is maturing towards this realisation that freedom of the press essentially implies that the press must be free from big money bags.

There can be many ways of doing it.

AN HON. MEMBER: Nationalisation.

SHRI I. K. GUJRAL: I am not thinking of nationalisation. Even though my hon. friend, Shri Jha, gets angry, I am very much opposed to nationalisation because freedom of the press to my mind means freedom from Goverment interest as also freedom from the money interest. For that it is very important that we must create institutions which can insulate against both these things.

There are many methods of doing it. The creation of the institution of the Press Council, the composition of the Press Council and the method of nomination to the Press Council that you are going to decide on is one such method of insulting all such things. In the last debate I had said that one such method can be the creation of a turst as a buffer between employees and owners. These trusts must be manned by those who command the confidence of the people. But one thing must be safeguarded; that is, Government should have nothing to do with the appointment of these trusts. Only then those safeguards can come. But I think that on the trusts the working journalists should also get representation. These trusts can possibly be a way out. I am not announcing any Government policy at this stage; I am only initiating a discussion and a debate on this. I would like public opinion and the people's representativos to react to it.

That brings me to another point which was made here. My hon. friend, Shri Piloo Mody, was very unhappy that very often in my speeches I have said that freedom of the press is socially accountable. He did not like it. I hope my hon. friends here will realise that there can be no freedom in a democracy which is not socially accountable. Every freedom is socially accountable. It is not absolute freedom; it is not a licence.

In the Constitution itself, article 19 provides for freedom of expression and it also applies to freedom of the press. Would then the freedom of the press mean we shall let the press write anything they like on communal matters? Does the freedom of the press imply that we shall permit any paper to inflame communal bitterness in the country? The parliament, in its wisdom, has many times passed enactments containing that freedom. When we say, social accountability, we do not mean accountability to Government. It means accountability to the nation, accountability to the Parliament and accountability to our basic institutions. Secularism is one such institution. Therefore, when we say, freedom of the press is socially accountable, those who run the press, those who man the press, those who write in the press; must realise that their pen is socially accountable.

This concept of social accountability is deliberately, sometimes, misinterpreted by some people. It has been said by some people that perhaps the Government wants to interfere with the freedom of the press. Sir, I have been holding this portfolio for a year now and, for the best part of the year, the freedom of the press has been debated upon and I wouldlike to challenge anybody to quote even one instance and convince the House that the Government has interfered with the freedom of any paper in the country at all.

SHRI KANWAR LAL GUPTA: You hold an inquiry.

SHRI I. K. GUJRAL: My hon. friend, Shri Kanwar Lal Gupta, feels that every innocent man in the country should be dragged to the court. He has so much faith in inquiries that even when he cannot cite an instance, he wants an inquiry to be held. In Parliament, inquiries should neither be lightly talked of nor lightly ordered. It is high time Shri Kanwar Lal Gupta should realise that he is now a Member of a responsible House and he must also share responsibility. . .

SHRI KANWAR LAL GUPTA: You have come here through the back-door from Punjab now. I have come directly elected by the people. You have only come through the back-door.

SHRI I. K. GUJRAL: Shri Kanwar Lal Gupta has been elected by the people and, I think, he does not have to say it. If he were not representing the people, he would not have been allowed to enter here. He tried it earlier also but he was not allowed to enter because he did not represent the people. When you face the people after two years. . . (*Interruptions*)

SHRI KANWAR LAL GUPTA: You have never faced the people; you have always come through the back-door.

SHRI I. K. GUJRAL: It is very unfortunate that Shri Kanwar Lal Gupta should try to reduce the whole debate to personal matters.

SHRI J. M. BISWAS (Bankura): The hon. Minister should know that Shri K. L. Gupta is a Member of a respectable House but not a member of a respectable party.

SHRI I. K. GUJRAL: Sir, then, the issue has been raised here about the working of the news agencies. Many hon. Members here have expressed concern about the general working of the news agencies. Some have named particular news agencies and others have talked about news agencies as an institution. In the last debate, I had said, in principle, the Government have accepted the recommendation of the Press Commission. The Press Commission has said that the news agencies should be set up in the form of a corporation. Sometimes, this word 'corporation' has been misinterpreted. Sometimes, it has been said that, perhaps, by 'corporation', it is meant a public sector corporation. Far from it. We are not going to set up any public sector corporation. The main point that the Government has been thinking of is that it should be a trust consisting of eminent public men, a trust consisting of working journalists, a trust consisting of those who have a vital interest in the freedom of the press. There is going to be no Government interference. We are keen that these new agencies should be run by such press trusts. How should it be brought about? I hope, the owners of the news agencies will realise what the time demands of them in that context.

A question has also been asked about *Samachar Bharati*. *Samachar Bharati*, as you know, has been primarily financed by the State Governments. The overwhelming part of the shares is held by the State Governments. Only a few thousands of rupees have been subscribed by private individuals. I am glad that, in the last General Body meeting, the shareholders decided that they are going to set up a public trust of the type I have mentioned. I am, therefore, glad that the owners and the present Board of Directors have seen the changing times and I hope this will be the beginning which will ultimately cover all the news agencies. I hope PTI and UNI also will see light. I am not saying that the fourth news agency *Hindustan Samachar* will also be left behind and I hope by the time the House debates again the freedom of the press, the news agencies will have fallen in line with the trend of the times and the general opinion expressed in the House itself.

Rightly concern has been expressed here about the foreign money and the foreign influence. You will recall that during the last debate I had said that not only in the Press Council Bill we were giving the Council authority to look into this but the Government also *suo motu* have instituted an inquiry into this and I would like to place before you some of the directions in which an inquiry is being held at the moment. The inquiry is directed towards looking into:

[Shri I. K. Gujral]

(1) Amount of newsprint imported into this country by various embassies, the amount actually used by them for their own publications and the disposal of the remainder whether by way of gift, subsidised sale, loan, etc.;

(2) Printing presses used by embassies etc. of various countries, the prices paid by them for printing work, whether these include an element of subsidy and what is the explanation of the subsidy?

(3) The functioning of various news agencies, Indian and foreign, operating in India, whether they are free or subsidised and the existence of any links between them *inter se* and/or with foreign governments or organizations.

(4) Trips in India or outside made by journalists at the expense of foreign countries or organizations, the duration, nature and financing of these trips, whether they are financed by independent trusts or agencies or otherwise, whether these trips are on an exchange basis;

(5) Whether any newspaper or journal received or receives direct subsidies from foreign countries or organizations and/or whether they get payments from undisclosed or not easily traceable sources?

(6) Whether a dossier is kept about the activities of those whose activities may be suspected;

SHRI SRINIBAS MISRA: Are these things in the Bill?

SHRI I. K. GUJRAL: I am quoting about the inquiry which has been instituted.

(7) Whether any Indian journalists earn large sums by sending despatches abroad, either as stringers or as regular correspondents, whether these are paid for at normal rates, whether any journalists receive retaining fees which are unusually high;

(8) Whether lists of those who get free copies of foreign journals are kept and analysed (for instance, to show whether they are aimed at any particular group) ?

(9) Whether large numbers of any newspaper or journal printed in India are bought in bulk by any foreign interests? and

(10) Whether any other kind of subsidy direct or indirect is paid on a significant scale to any newspaper/journal or journalist by foreign interests?

SHRI KANWAR LAL GUPTA: What about advertisements? You have not mentioned about them.

SHRI I. K. GUJRAL: This covers almost everything—subsidy, direct and indirect.

The House will agree with me that this is a very exhaustive inquiry that we have undertaken and, therefore, all the concern that the Members have expressed here is well met.

While speaking in the debate on the budget last year, I had voluntarily placed before the House the number of journals which the foreign missions are printing in this country and their circulation. You would agree with me that this is something about which our public must know. From the last year, the Registrar of Newspapers has added a Chapter in his Annual Report where all these details are given and therefore the public can always know what is happening about this.

Some discussions have been there about the Advertisement policy. So far as the proportion of the small and big newspapers are concerned, we have tried increasingly to give more and more support to medium and small newspapers. The position of language newspapers registered an improvement from 41.73 per cent during 1966-67 to 57.52 per cent in 1968-69. Similarly in the case of

small and medium newspapers which remained at 40.10 per cent in 1966-67 has now come to 51.6 per cent. So the House will appreciate that the Government's policy on advertisement has been to give more and more support to small and medium newspapers.

Some hon. Members expressed concern saying Government may be using advertisement as an instrument of influencing the freedom of the press. Nothing can be farther from the truth. In India the Government of India is spending approximately Rs. 1 crore

AN HON. MEMBER: Government in Gujarat has done it.

SHRI I. K. GUJRAL: I am talking about the Government of India. At the moment so far as the Government of India is concerned we have an annual budget of approximately a crore of rupees for advertisement purposes and this crore of rupees is very widely spread over number of papers and journals throughout our country. Compared to that, the private sector budget is Rs. 30 crores. And it is our assessment that 80 of this Rs. 30 crores is given to the top 10 or 12 groups of papers only. Therefore, all those friends like Mr. Piloo Mody who have tried to criticise me by saying that the Government of India uses the advertisement policy for influencing the freedom of the Press had better look into their own houses and they would see that it is this Rs. 30 crores which is deciding the newspaper policy. Surely by giving Rs. 3,000 or Rs. 4,000 or Rs. 2,000 annually to a newspaper Government cannot be said to be influencing any paper. It can influence nobody.

Then, another point was raised about the working journalists and help to be given to them. My friend got up and asked the question whether if the working journalists set up a cooperative and start newspapers any help would be given to them or not.

SHRI S. KUNDU (Balasore): As it is done in Japan where the largest daily in the would is *Asai Simbun* which is run by the cooperative of the working journalists.

SHRI I. K. GUJRAL: I would say at this stage that the Government will be very sympathetic. A point has also been made about setting up a Newspaper Finance Corporation. I was hoping that all sections of the House would welcome our endeavour to set up a Newspaper Finance Corporation.

SHRI K. N. TIWARY (Bettiah): We have got a bad idea an awkward idea, about the corporations set up by Government.

SHRI I. K. GUJRAL: This matter of the Newspaper Finance Corporation will, I hope, be coming up before this House very soon. The basic philosophy behind such a corporation is that it is to be independent corporation and it should be set up to give help to assist the small and medium newspapers in their hour of difficulty. And I hope this is one way of helping them.

My friend Mr. Piloo Mody has made a point about the newsprint production and newsprint distribution.

I am one of those who believe that the earlier we become self-sufficient in newsprint the better it is for us. At the moment, we are spending about Rs. 14 crores a year. We import newsprint to give to various newspapers. It has been stated that perhaps we are using the newsprint as an instrument of policy. Again, I would like to deny this. Newsprint is allotted in a manner that the weaker sections of paper get more support. We are more liberal in giving more newsprint to small and medium newspapers but are not so liberal in giving it to bigger newspapers. But by and large, the needs of all are met. You might have noticed that even the bigger news papers complain of shortage of newsprint. We have tried to economise on supplying this. In fact today you would find that in some of the papers, particularly, the percentage of advertisements is now getting better of the news itself. The principle that is generally accepted is that the propor tion should be 40/60—forty-percent for advertisement and sixty percent for news.

[Shri I. K. Gujral]

I think it is getting the reverse of it increasingly. Seventy percent is for advertisement while 30 percent is for news. Sometimes if one looks at pages after pages, one does not find material for reading butfinds advertisements only.

SHRI BEDABRATA BARUA (Kaliabor): There should be ceiling on advertisements.

SHRI I. K. GUJRAL: It has been stated that a newsprint factory should be set up. I agree with it. And we are hoping to set up one in Himachal Pradesh very soon. And in the Fourth Plan I am told a paper manufacturing factory is going to be set up. And we are hoping to set up three or four newsprint factories—one in Kerala and the others elsewhere.

My friend on this side is very allergic to the Corporation. I wish I had time to discuss that with him to convince him about it that we are not setting up a Corporation because we want to set it up. I would like the private interest and the private sector to take up the manufacturing of newsprint. But they feel shy about it.

One point was made by my friend Shri Devgun who has fired off and has gone from here. I wish he were here and I would reply to him. He mentioned about influencing the press by government. He made some reference about the Prime Minister's meeting in the Press in Bombay. I would like to categorically repudiate his allegation. The Prime Minister, Ministers, Public men and Members of Parliament are naturally meeting the press at any time on any day they wish to. This is one of the essential factors for freedom of the press. There should be a contact between public men and the journalists. The Prime Minister is meeting the members very often to explain her points of view or her policies she being the head of the Government. And I think that there is nothing wrong about it. I challenge anybody to prove that she threatened anybody or she said to anyone anything which should not be done. One paper has written about it. The representatives who were present have personally told me that there was no such thing.

SHRI SONAVANE (Pandharpur): Let the hon. Minister say why the advertisement rate to the regional papers is much lower than the other papers? I think something must be done in this regard.

SHRI I. K. GUJRAL: The rates are determined by the papers. Naturally for the newspapers which publish 500 copies and the newspapers which publish 5,000 copies the rates for advertisement may not be the same. One thing must be kept in mind that advertisement has to yield the results of what Government would like to expect from such advertisement.

One other point was made by my hon. friend about the proliferation of the papers in various cities like Ahmedabad etc. I can only say that since last year in our newsprint policy we have not permitted and further proliferation because this proliferation has to be contained if monopoly has to be contained. Some friends have also mentioned about representation to the Press Association and other organisations. The Bill does not lay down as to how and which organizations hould be represented. I am hoping that the Pres Council will look into this.

Shri Supakar asked about the representation of news agencies and how it will be decided so that it might not tilt the balance. I only hope the nominating committee will keep that also in mind.

I am thankful to the House for supporting this.

MR. DEPUTY-SPEAKER: The question is:

> "That the Bill further to amend the Press Council Act, 1965, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

Clause 2—(*Amendment of long title*)

SHRI SHIVA CHANDRA JHA: I beg to move:

Page 1, line 6,—*for* "and news agencies" *substitute*—"and news and feature article agencies." (1)

मैं दो मिनट लूंगा। शायद मंत्री महोदय को मैं समझा सकूं। ये प्रेस स्वातंत्र्य देते हुए क्यों हिचकिचा रहे हैं। दूसरे क्लाज में वह यह कहते हैं. . . "एण्ड न्यूज एजेन्सीज"। उसकी जगह पर मैं चाहता हूं कि "एण्ड न्यूज एजेन्सीज एण्ड फीचर आर्टिकिल एजेन्सीज" रख दिया जाए। "न्यूज एजेन्सी" शब्द इसमें है, लेकिन सब विचारों के प्रसारण के लिए नहीं है। इसलिए "एण्ड न्यूज एजेन्सीज एण्ड फ़ीचर आर्टिकिल एजेन्सीज" रख दिया जाए। इसलिए मेरा कहना है कि नेफा—न्यूज एण्ड फीचर आर्टिकिल एजेन्सीज को भी इसमें शामिल कर लें।

SHRI I. K. GUJRAL: I appreciate his sentiments. The difficulty is not that we are not going to do what he wishes us to. But I do not think it is necessary to define it. Those who are going to nominate do understand that news agency also includes feature agencies. This will be taken good care of.

MR. DEPUTY-SPEAKER: I shall put the amendment to vote.

Amendment No. 1 was put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clauses 3 and 4 were added to the Bill.

21. hrs.

Clause 5—(*Substitution of new sections for section 4.*)

SHRI SHIVA CHANDRA JHA: I beg to move:

Page 2, line 14,—

add at the end—

"and the Chairman of the Planning Commission." (2)

Page 2, line 35,—

after "science" *insert*, "economies"(3)

Page 3, line 16,—

add at the end—

"one which is published daily, weekly and monthly; and—"(4)

Page 3, line 18,—

for "fifty *substitute* "ten" (5)

Page 3, line 20,—

for "fifteen" *substitute* "eight" (6)

Page 3, line 23,—

for "fifteen" *substitute* "eight" (7)

SHRI SRINIBAS MISRA: I beg to move:

Page 2, lines 19 to 22,—

omit, "so, however, that the number of such editors and working journalists other than editors in relation to newspapers published in Indian languages shall, in either case, be not less than three." (14)

Page 2,—

for lines 25 to 31, *substitute*—

"management of newspapers, of whom two each shall be representatives of big newspapers, medium newspapers and small newspapers;" (16)

SHRI LOBO PRABHU (Udipi): I beg to move:

Page 2, line 22,—

after "three" *insert* "each representing a different language" (15)

[Shri Lobo Prabhu]

Page 2, line 28,—

after "languages," *insert*—

"provided the representatives will be of different Indian languages" (17)

Page 3,—

for line 4 to 7, *substitute*—

"(e) there shall be members of Parliament, two elected by the House of the People and one by the Council of States." (18)

SHRI KANWAR LAL GUPTA: I beg to move:

Page 2, line 18,—

after "newspapers" *insert*—

"not holding any shares in the newspapers." (26)

Page 2, line 22,—

for "three" *substitute* "six" (27)

Page 2, line 29,—

omit "big newspapers" (28)

Page 2,—

for lines 32 and 33, *substitute*—

"(c) one each shall be a representative of language news agency and news agency of other language;" (29)

Pages 2 and 3, lines 34 and 35 and 1 to 3, respectively,—

substitute—

"(d) six persons of whom four persons shall be the representatives of the reading public of language newspapers and one representative of the reading public shall be a lady;" (30)

Page 3,—

omit lines 4 to 7. (31)

Page 3,—

omit lines 30 to 35. (32)

Page 3,—

for lines 38 to 41, *substitute*—

"that sub-section, the nominating Committee may send a reminder to the association of persons. In spite of this, if the association of persons referred to in sub-section (4), fails to forward a panel of names, the nominating Committee may invite such panel of names in the like manner from any other association of persons of the category concerned or may nominate members after consultation with such other individuals or interests concerned as it thinks fit." (33)

SHRI S. KUNDU: I want to move an amendment. I had written to the Speaker.

MR. DEPUTY-SPEAKER: The Speaker has not told me anything about it.

SHRI S. KUNDU: You may consult the office. The Speaker never told me that he would not allow it. I was told that if I mentioned it, I would be allowed.

MR. DEPUTY-SPEAKER: There are certain rules. You should have known how to do it. I have no information.

SHRI S. KUNDU: I wrote to the Speaker and the Speaker sent it to the Deputy Secretary and I was informed that if I mentioned it, I would allowed it. Now you tell me that I will not be allowed. How do we function.

श्री शिव चन्द्र झा : उपाध्यक्ष महोदय, प्रेस कौंसिल की जो नामिनेटिंग कमेटी इस विधेयक के जरिए आप बनाने जा रहे हैं, उसमें आप कहते हैं :

"Consisting of the Chairman of the Council of States, the Chief Justice of India and the Speaker of the House of people."

मैं चाहता हूं कि इसमें चेयरमैन ग्राफ दी प्लानिंग कमीशन को भी शामिल किया जाय। मैं यह संशोधन इसलिए नहीं दे रहा हूं कि इस वक्त इसकी चेयरमैन प्रधान मंत्री हैं, प्लानिंग कमीशन के चेयरमैन को इसमें लाने का मेरा उद्देश्य यह है कि सारे प्रेस जगत को भी प्लांड करने की जरूरत हो जायगी, इसलिए चेयरमैन ग्राफ दी प्लानिंग कमीशन का उसमें होना जरूरी हो जाता है।

दूसरे संशोधन में मैंने सुझाव दिया है कि जहां ग्राप एजूकेशन ग्रौर सायंस के विशेषज्ञ को रखना चाहते हैं, वहां इकानामिक्स के विशेषज्ञ को रखना चाहिए। इकानामिक्स की ग्राज के युग में बहुत ग्रहमियत है, बगैर इकानामिक्स के ग्राज के जमाने में काम करना मुश्किल हो जाता है।

तीसरे संशोधन में मैं यह चाहता हूं कि न्यूजपेपर का मतलब केवल डेली न्यूजपेपर ही से न हो, बल्कि जो वीकली, मंथली पब्लिश होते हैं, वे भी इसमें शामिल हों--यह बात इसमें साफ़ होनी चाहिए, केवल न्यूजपेपर लिख देने से यह बात साफ़ नहीं होती है, इसका ग्रर्थ साफ़ होना चाहिए।

चौथे संशोधन में मैं चाहता हूं कि बिग न्यूजपेपर, मीडियम न्यूजपेपर तथा स्माल न्यूजपेपर के सर्कुलेशन की जो परिभाषा ग्रापने रखी है वह कम की जाय। बिग न्यूजपेपर में 50 हजार के स्थान पर 10 हजार रखा जाय, मीडियम में जहां 50 हजार तक कहते हैं, उसको 8 हजार रखा जाय ग्रौर स्माल में 15 हजार से कम कहते हैं, वहां 8 हजार सैकडा रखा जाय। जैसा मैंने पहले ग्रपने भाषण में कहा था कि 10 हजार के सर्कुलेशन वाले प्रेस को कन्ट्रोल करना चाहिए, उस दृष्टि से सर्कुलेशन की डेफीनीशन को संशोधित करना जरूरी हो जाता है। ग्राशा है ग्राप मेरे इन संशोधनों को स्वीकार करेंगे।

SHRI SRINIBAS MISRA: In Clause 5 the expressed used is "Indian language." What is an Indian language? Does it mean that all the languages mentioned in the Eighth Schedule are Indian languages? Then, English should be an Indian language because we know that there is one state in this country which has as its official language English. Their legislature has passed a resolution that English is their official language. So, what will be the meaning? Or, will it be left to be interpreted by the courts? If you say Indian language, and English is taken to be an Indian language, the three persons who are to be chosen from other languages must be Greek, Hebrew and other persons. If it is said that Indian languages are VIII schedule languages, the other Indian languages shall include English. Previously, Indian languages which meant non-English languages needed protection and it was said that the number should not be less than three. We find that the number of non-Indian languages are protected; it should not be less than three. That means all the six can represent non-Indian languages. That is something strange. All the six can be editors who are connected with papers of non-Indian languages. The trend is now for Indian languages. So, the non-Indian languages, to speak frankly, English language papers need protection. Why not abolish it altogether. I suggest that the whole protection should go.

The next sub-clause (b) says that one each shall be a representative of big newspapers, medium newspapers and small newspapers published in Indian languages. Sub-clause(ii) deals with other languages. There is the same trouble again. I have said there should be two each, representing big newspapers, medium newspapers and small newspapers, without any distinction of language.

SHRI LOBO PRABHU: I am also in this language tangle but from a different angle We have fourteen or fifteen languages which are national languages. So far representation—I am subject to correction—has been largely of two or three languages only. I have proposed that there should be not more than one representative of one language in every group. There are six representatives of Indian languages and each one of them should represent an Indian language. He should feel towards the Indian languages a national attachment, not any sense of personal attachment. We should feel a national attachment. They are called national languages. I think that even those who are

[Shri Lobo Prabhu]

protoganists of their language or the protoganists of Hindi will concede that for the healthy growth of Indian languages there should at least be six languages represented on the Council. So, I hope the Minister will kindly accept my amenment. . . (*Interruptions.*)

श्री कंवर लाल गुप्त (दिल्ली-सदर) : उपाध्यक्ष महोदय, इस क्लाज़ पर मेरे 8 संशोधन हैं। इसका कारण यह है कि यह मुख्य क्लाज़ है, जिसके तेहत कौंसिल की कम्पोज़ीशन डिपेण्ड करती है। यदि आप कौंसिल को इन्डीपेंडेंट रखना चाहते हैं और चाहते हैं कि देश में जर्नलिज्म का स्टेण्डर्ड ऊंचा हो, जैसा कि इस बिल का उद्देश्य है, तो इसके कम्पोजीशन को भी उसी हिसाब से रखना होगा।

एक बात जो मुख्यत: मैंने अपने संशोधनों में कही है वह यह है कि लैंग्वेज पेपर्स का रिप्रेजेन्टेशन ज्यादा होना चाहिए। दूसरी बात मैंने यह कही है कि जितने वेस्टेड इन्टरेस्ट्स हैं, उनका रिप्रेजेन्टेशन ज्यादा नहीं होना चाहिए तथा सरकार का दखल कम से कम होना चाहिए। इन तीन उद्देश्यों को लेकर मैंने अपने संशोधन रखे हैं। मेरा पहला संशोधन यह है—

"not holding any shares in the newspapers"

जो 13 आदमी चुने जायेंगे, जिनमें 6 एडिटर्ज़ होंगे। एडिटर्ज़ दो तरह के होते हैं—एक वे होते हैं जो काम करते हैं, लेकिन दूसरे वे होते हैं जिनका शेअर होता है, जो उसको इण्डस्ट्री की तरह से चलाते हैं, उन लोगों में से इनका चुनाव नहीं होना चाहिए।

दूसरे मैंने कहा कि जो आपने तीन आदमी इंडियन लैंग्वेजेज़ में से जर्नलिस्ट्स और एडिटर्स रखे हैं, उनके स्थान पर 6 होने चाहिए।

तीसरा अमेन्डमेन्ट यह है कि मैनेजीरियल साइड में आपने बिग न्यूज़पेपर्स का जो रिप्रेजेन्टेशन रखा है उसको नहीं रखना चाहिए क्योंकि बड़े न्यूज़पेपर्स को लोगों ने अपनी इन्डस्ट्रीज को चलाने के लिए बना रखा है। बड़े न्यूज़पेपर्स के मालिकों और मैनेजर्स का कोई भी ताल्लुक फ्रीडम आफ प्रेस या जर्नलिज्म से नहीं है। इसलिए मैं चाहता हूं कि बड़े न्यूज़पेपर्स को उसमें से हटा देना चाहिए।

फिर मैंने कहा है कि न्यूज़ एजेन्सीज़ में जैसे आपने एक किया है, हमारे यहां चार हैं तो लैंग्वेज़ न्यूज़ एजेन्सीज़ जो दो हैं उनमें से एक होना चाहिए और एक अंग्रेजी न्यूज़ एजेन्सीज़ में से होना चाहिए।

उसके बाद जो आपने कहा है कि तीन पार्लमेन्ट के मेम्बर्स होने चाहिए लेकिन मेरी समझ में नहीं आता कि पार्लियामेंट के मेम्बर्स को क्यों रखा है—मैं इसके खिलाफ हूं। अगर आप पार्लियामेंट के मेम्बर्स को डालेंगे तो उससे पालिटिक्स आएगी। मैं पूछता हूं कि कल को गुजराल साहब अगर मेम्बर आफ पार्लियामेंट की हैसियत से उसमें होते हैं और वहां पर नेशनल हेराल्ड का मामला आता है तो वह कुछ नहीं कहेंगे, इसी तरह से न्यू एज की बात आएगी तो बनर्जी साहब कुछ नहीं कहेंगे। इसी तरह से मेरा भी साफ्ट कार्नर किसी के बारे में हो सकता है। यानी कोई भी पार्लियामेंट का मेम्बर अगर उसमें जाएगा तो उसका सम्बन्ध एक विचारधारा से रहेगा और यह बात प्रेस कौंसिल के लिए घातक हो सकती है, उसकी इन्डेपेन्टेन्स को समाप्त कर सकती है। इसलिए मैं समझता हूं कि पार्लियामेंट के मेम्बर्स को वहां पर नहीं रहना चाहिए। यह कहना कि चूंकि हम ला बनाने वाले हैं इसलिए हमारा वहां पर रिप्रेजेन्टेशन रहना चाहिए, मैं समझता हूं गलत है। प्रेस कौंसिल को जर्नलिस्टस और पढ़ने वाले, अगर इन दोनों को मिलाकर बनाया जाता है तो जैसा मैंने कहा है कि जितने पढ़ने वाले हैं उनका रिप्रेजेन्टेशन होना चाहिए और उनमें कोई भी हो सकते हैं, साइंटिस्ट्स, दूसरे लोग और साधरण लोग भी हो सकते हैं। मैंने कहा कि 6 अगर हों तो उनमें चार ऐसे होने चाहिए जो इन पेपर्स को पढ़ते हैं और उनमें एक महिला जरूर होनी चाहिए।

अब आखिर में मैं एक बात और कहना चाहता हूं। जितने अंग्रेजी डेलीज़ हैं उनका सर्कुलेशन 26.7 परसेन्ट है और जो लैंग्वेज

न्यूजपेपर्स हैं उनके डेलीज का सर्कुलेशन 73.3 परसेन्ट है यानी करीब तीन गुना सर्कुलेशन इन पेपर्स का है। तो मैं जानना चाहता हूं कि आपने उनके रिप्रेजेन्टेशन को इस प्रपोर्शन में क्यों नहीं दिया है। दूसरी चीज यह है कि लैंग्वेज प्रेस का स्टेन्डर्ड अभी उतना ऊंचा नहीं हुआ है जितना कि अंग्रेजी प्रेस का है। इसलिए यह बहुत जरूरी है कि उनका स्टैंडर्ड ऊंचा उठे। उन पर जिम्मेवारी ज्यादा आए उसके लिए उनका रिप्रेजेन्टेशन ज्यादा होना चाहिए। तीसरी चीज यह है कि कांस्टीट्यूशन के शेड्यूल में हमारी जितनी भाषायें हैं—तामिल, बंगला, हिन्दी या कोई भी भाषा हो—देश प्रेम को सामने रखते हुए भी यह जरूरी है कि लैंग्वेज प्रेस को ज्यादा प्रिफ्रेन्स दिया जाए। फिर सवाल उठता है कि इस देश में अंग्रेजी पढ़ता कौन है ? दफ्तरों में जो बड़े-बड़े आफिसर हैं, बासेज हैं वही पढ़ते हैं लेकिन हमारे देश की आम जनता और किसान उसी भाषा को पढ़ते हैं जो कि इस देश की है। इसलिए अगर सरकार चाहती है कि देश में नीचे तक वह चीज जाए तो उसके लिए एक ही रास्ता है कि अंग्रेजी प्रेस को छोड़ कर लैंग्वेज प्रेस को लें।

जहां तक न्यूज एजेन्सीज की बात है, दो अंग्रेजी की हैं और दो हिन्दी की हैं। स्वाभाविक है कि आप अंग्रेजी में से लेंगे लेकिन मैं कहूंगा कि इस पर ध्यान से सोचें, दो रिप्रेजेन्टेशन अगर इसके हो जायेंगे तो एक अंग्रेजी को दे सकते हैं और एक आप हिन्दी को दे सकते हैं जो कि ठीक होगा। लेकिन अभी आपने जो कम्पोजीशन बनाया है उसमें आपने केवल अंग्रेजी को ही दिया है। तो मेरा कहना है कि जो प्रेस असोसिएशन आफ इंडिया है जिसमें जर्नलिस्ट्स हैं उनका रिप्रेजेन्टेशन ज्यादा रखना चाहिए। ऐसा आपने अलग-अलग नहीं रखा है लेकिन मैं समझता हूं कि आप इस प्रकार का कन्वेंशन बना सकते हैं कि उसमें ज्यादा रिप्रेजेन्टेशन हो। मैं इस बात को ठीक नहीं समझता कि जिम्मेवारी आखीर में एडिटर्स की होती है इसलिए एडिटर्स को लेना चाहिए, जर्नलिस्ट्स को नहीं लेना चाहिए। मैं इस तर्क के साथ सहमत नहीं हूं। जर्नलिस्ट्स बेस हैं इसलिए जर्नलिस्ट्स का रिप्रेजेन्टेशन ज्यादा होना चाहिए। मैं प्रार्थना करूंगा कि सरकार मेरे इन विचारों पर, राजनीति को छोड़ करके जो देश के हित में है और जिससे जर्नलिज्म का स्टेन्डर्ड बढ़े और इस देश में इन्डेपेन्डेन्ट प्रेस डेवलप हो, इस दृष्टि से विचार करेगी।

SHRI LOBO PRABHU: There is an amendment on which the whole opposition is in agreement. That is about representation of the Members of Parliament. It has been provided in the Bill that the representatives of Lok Sabha and Rajya Sabha may be selected by the Speaker and by the Chairman respectively. This is against all precedents of parliamentary committees. They are all elected. It would be very derogatory in a Bill like this that they should be nominated by the Speaker. On this point this side of the House is completely united. The minister himself feels that it is not fair to the House that it should delegate the powers to the Speaker, however much we can rely on the Speaker. It is the democratic right of the House that it elects its own committees. I do hope that the minister will accept this very simple amendment that Members of Parliament will be chosen by election and not by nomination by the Speaker or Chairman.

MR. DEPUTY-SPEAKER: Before I call upon the minister to reply. I would like to clear a little confusion in the understanding of the hon. member, Mr. Kundu. He has written to the Speaker asking his permission to move an amendment now. The rules require that he has to give 24 hours' notice in advance. It seems the Speaker has not given any decision on it. He has just passed on the papers to the Table Office.

SHRI S. M. BANERJEE: Without any comments?

MR. DEPUTY-SPEAKER: Yes. The idea of giving 24 hours' notice is that Government may be ready with the answer. If an *ad hoc* amendment is suddenly moved, it may create confusion. That is why it is not allowed. Not only Mr. Kundu, but there are others also who have sent their amendments in a similar way. Under these circumstances, I am sorry it will not be possible for me to allow them.

SHRI S. M. BENERJEE: It is true that under the rules 24 hours' notice is required,

[Shri S. M. Benerjee]

but in certain circumstances, the Speaker has got the power to allow an amendment without notice. But to send the letter to the Table Office without any comments is, I think, rather unfair.

SHRI S. KUNDU: The answer you gave is also not complete. At least you will agree that we are entitled to know—the office is there to inform us—that the Speaker has not passed any remarks on my request. I do not want to dilate upon this matter. but I would like this matter to be enquired into. I should not sit here till 9.20 in the night in the hope that I will be allowed to move my amendment. If I had been informed about it earlier, I would have gone home.

MR. DEPUTY-SPEAKER: I am sorry for the inconvenience caused to the hon. member.

SHRI S. M. BANERJEE: But I am sitting here without any amendment. Let not the impression be created that we are sitting here either to move amendments or for dinner!

SHRI I. K. GUJRAL: Sir, before I submit to you and to the House my detailed reaction to the amendments sought to be made I would like to draw the attention of the House to the point that this Bill by and large has been drafted on the lines of the recommendations of the advisory committee of Members of Parliament set up for the purpose. The committee consisted of hon. Members from both the Houses and except for one or two amendments all their recommendations, have been accepted and incorporated in the Bill.

With that background I would like to say that as a sort of a Committee of the House has paid attention to it and come to conclusions, it will be difficult for me now to accept amendments. Therefore if I do not accept the amendments, my hon. friends should not misunderstand me.

SHRI TENNETI VISWANATHAM: You can yourself move them.

SHRI I. K. GUJRAL: There is no convincing argument also for those amendments. For instance, one suggestion made by Shri Jha is that the Chairman of the Planning Commission sould also be a member of the selection committee. I would like him to keep in mind that the Planning Commission is a wing of Government and we are keen that Government should not directly or indirectly have anything to do with the nomination committee. I know, Shri Jha has a different philosophy but unfortunately for him the Government does not contribute to his philosophy. Therefore I am unable to accept that amendment. The other amendments are only verbal and I do not think there is much in them.

Shri Lobo Prabhu has suggested that languages should be defined. I would like him to keep in mind that the selection committee, consisting of eminent persons as it does, will naturally see to it that no one language gets representation and that other languages are not ignored. After all, the very purpose of the Speaker of this House knowing your sentiments, being a member of the nominating committee, the Chairman of Rajya Sabha being a member of the nominating committee and the Chief Justice in his eminence being a member of the nominating committee obviously implies that these factors will be kept in mind and the house will not be packed with only one language or one way of thinking.

The second thing which has been said is about small and big newspapers and about language newspapers. Members have addressed themselves only to the six seats which are for the owners and managers of the press. There are other seats like six for editors and seven for journalists. In those 13 seats also all languages come in. Only the area of ownership has been more clearly defined for a very specific reason, namely, that the Press Council is basically a self-regulatory body; it is not a 'representation' body in the sense in which sometimes it is understood. The point basically is that it is for self-regulation and unless all sections of the press as they exist and not as they should exist—whether we like it or not non-

Indian language papers are there; people read them; they have very wide readership and the Press Council has to represent the reality outside as it is—unless that reality is represented, self-regulation will not be possible.

श्री कंवर लाल गुप्त : इंडियन लैंगुएजेज के रीडर्स की तादाद ज्यादा है, उनको रिप्रजेन्टेशन क्यों नहीं दिया जा सकता ?

SHRI I. K. GUJRAL: My hon. friend, Shri Kanwar Lal Gupta, will kindly keep in mind that 13 journalists we have not defined as to from which language they will be chosen. Naturally, panels will be invited from all organisations and the selection committee will keep that in mind. So far as those six seats are concerned, there also language will come because in the small and medium newspapers field more language newspapers exist than in English.

Regarding Members of Parliament in paragraph 45 of their report the Advisory Committee on the Press Council consisting of of Members of Parliament addressed themselves to this particular aspect. I will not read the whole paragraph; I will read only the relevant portion. It says:

"Members of Parliament are elected representatives of the people and, in that sense, they represent the entire country and can be deemed to represent the reading public from all points of view. Therefore, there is no force in the argument that the Members of Parliament may bring in party politics into this area of the Press Council which is concerned merely with the maintenance of ethical and professional standards of the newspapers. The Committee, therefore, recommends the continuance of three seats to the Members of Parliament, as already provided for in the Act, with the existing procedure of nominations by Speaker and Chairman of Lok Sabha and Rajya Sabha.

A suggestion has been made in this connection that nomination by the two Houses of Parliament should, as far as possible, be from amongst the members who have experience of journalism so that they might be able to serve the cause of the Press Council better. The Committee is not in favour of this idea, firstly because it is not desirable to lay down in the Act itself any qualifications or limitations to be observed in selecting the persons and, secondly, because by prescribing or suggesting qualifications it may tilt the balance of representation between various categories. In fact, if at all, it may best be prescribed that members so chosen should not have, as far as possible, anything to do with the press as such. They should really reflect the viewpoint of the reading public only. However, it should be left to the discretion of the Chairman of the Rajya Sabha and the Speaker of the Lok Sabha to select the right type of persons and no qualifications or restrictions should be added to the persons to be selected for membership of the Press Council under this category."

SHRI KANWAR LAL GUPTA: Do you agree with it that Members of Parliament will not bring politics into it? You should be realistic.

SHRI I. K. GUJRAL: I am very realistic.

SHRI S. M. BANERJEE: Why don't you read the whole paragraph ? There it is also written that such members should be progressive.

SHRI LOBO PRABHU: Election is the only way to get the right type of persons, progressive or non-progressive. It will be consistent with our past practice.

SHRI I. K. GUJRAL: I have heard the different viewpoints. Now allow me for a minute to have my say. The two viewpoints expressed here are separate. Shri Kanwar Lal Gupta's suggestion is that there should be no representation for Membrs of Parliament while the objection of Shri Lobo Prabhu is concerned with the procedure of selection. so, they are two different issues altogether.

Here it will be much better to keep in mind

[Shri I. K. Gujral]

that the House was represented in the total wisdom of the Committee's report. Naturally, the government is in the hands of the House. If a Committee of the House has decided something it is for the government to fall in line. That is why we have not changed it.

Members of Parliament are politically-oriented; naturally. But, so is the press. The press is also politically-oriented. The issues of politics are going to be discussed in the Press Council—how a political issue, or a communal issue or a social problem is proected in the various papers which may or may not harm a particular social institution or public cause. The Members of Parliament represent all these things. The Members of Parliament are naturally the custodians representing the various social, economic and political interests and trends in the country. Their wisdom can bring in a great deal of reality to the Press Council.

SHRI KANWAR LAL GUPTA: You are adding fuel to the fire.

SHRI I. K. GUJARAL: It is not a question of adding fuel to the fire; it is only a question of seeing that public opinion is well-represented. A minute ago Shri Kanwar Lal Gupta was not conceding to me even the the right to represent the people because I come from the Rajya Sabha. Now when I want to concede him the right to represent the people, he does not want to accept it.

SHRI KANWAR LAL GUPTA: Because I smell politics in it. So, I do not want it.

SHRI I. K. GUJARAL: I feel that Shri Kanwar Lal Gupta is thinking of politics as something abhorrent.

So far as Mr. Lobo Prabhu's argument is concerned, you would have seen, Sir, when I read out the para, the M. P.'s Committee had, naturally, visualised some difficulties in elections that might come in. Some such sections which even the Members of Parliament Committee may have wanted to keep out may get through elections. I think the Speaker and the Chair-man will be able to keep that in mind. We are conceding the right of elections. Mr. Lobo Prabhu then might say, "you are cornering all the seats for yourself." The Chairman may give all the seats to him. Therefore, I leave it to the Speaker and the Chairman.

MR. DEPUTY SPEAKER: First I will put amendments Nos. 2, 3, 4, 5, 6 and 7 in the name of Shri Shiv Chandra Jha to vote.

Amendments Nos. 2 to 7 were put and negatived.

MR. DEPUTY SPEAKER: Now, I put amendment Nos 14 and 16 in the name of Shri Srinibas Misra to vote.

Amendedments Nos. 14 and 16 were put and negatived

MR. DEPUTY SPEAKER: Then, I put amendment Nos. 15, 17 and 18 in the name of Shri Lobo Prabhu to the vote of the House.

Amendments Nos. 15, 17, and 18 were put and negatived

MR. DEPUTY SPEAKER: I put amendment Nos. 26, 27, 28, 29, 30, 31, 32 and 33 in the name of Shri Kanwar Lal Gupta to vote.

Amendments Nos. 26 to 33 were put and negatived

MR. DEPUTY SPEAKER: The question is:

"That Clause 5 stand part of the Bill".

The motion was adopted.

Clause 5 was added to the Bill.

Clauses 6, 7 and 8 were added to the Bill.

Clause 9—(*Amendment of section* 12.)

SHRI SHIVA CHANDRA JHA: I beg to move:

Page 5, line 15,—and wherever they occur in the clause,—

For "and news agencies" *substitute* "and news and feature article agencies" (8)

SHRI SRINIBAS MISRA: I beg to move:

Page 5, line 24,—

after "of" *insert* "direct or indirect" (19)

Page 5, line 37,—

after "India" *insert*—

"or national" (21)

SHRI LOBO PRABHU: I beg to move:

Page 5, line 35,—

for "foreign newspapers" *substitute*—

"all newspapers" (20)

Page 5, line 45,—

after "agencies" *insert*—

"and to prescribe qualifications for future entrants to all grades of journalists." (22)

SHRI KANWAR LAL GUPTA: I beg to move:

Page 5, line 26,—

after "Central" *insert* "or State" (34)

Page 5, line 28,—

add at the end—

"or otherwise" (35)

Page 5, line 35,—

after "newspapers" *insert*—

"foreign news agencies" (36)

श्री शिवचन्द्र झा : मैं अपने संशोधन पर अधिक न बोलते हुए इतना ही कहना चाहता हूं कि जहां पर "एंड न्यूज एजेन्सीज है वहां पर उस के बजाय "एंड न्यूज एंड फीचर आर्टिकल एजेन्सीज" कर दिया जाय।

SHRI SRINIBAS MISRA: I am aware it is very difficult for the hon. Minister to accept any amendment although he may like to accept some of the amendments because they are in a hurry and if he accepts any amendment, the Bill will have to go back to the Rajya Sabha.

I would like to draw the attention of the House to the fact that the Draftman has been conscious regarding keeping in view the cases of assistance received by any newspapers or any agency. As the hon. Minister has assured the House, the purpose of this clause is to keep under review or under constant watch any assistance received by newspapers or news agencies from foreign sources. He has already stated that he has started an enquiry into indirect help by foreign sources to our news agencies. It is only about indirect help. What I want is to keep under review the cases of direct or indirect assistance. That is in keeping with the views expressed by the hon. Minister and the Draftsman. But it not clear here. He has already instituted an enquiry. But I am conscious that he is helpless. We would like this indirect help by purchasing bulk newspapers—that is not direct help—through some third persons, that is No.1 and the other is to undertake control of papers including those brought out by embassies and other representatives in India of a foreign State. But what about newspapers brought out in India by foreign nationals or their representatives? That is No. 1. Foreign nationals also bring out certain newspapers. That must be also under constant review.

The Minister is talking to his Deputy and perhaps he is not very attentive to what I am speaking. He is not going to accept it.

AN HON. MEMBER: The Parliamentary Affairs Minister is attentive.

SHRI SRINIBAS MISRA: He is attentive but not the Minister concerned. He will say it is irrelevant or simply omit it. Foreign agencies and foreign embassies—that is all right or agents of foreign powers. But what about foreign nationals. They will come under the guise of individuals and they will bring out newspapers. The Minister has not

[Shri Srinibas Misra]

provided for them. I want that it should be added and hence my amendment to insert the words 'or national' after 'India' in line 37 on page 5.

SHRI LOBO PRABHU: I also have the same feeling that the Minister is not willing to accept any amendment because of the time factor. At the same time, I don't think the Minister would like something to go on the statute book which is absurd by itself. This clause undertakes studies of foreign newspapers. What are the foreign newspapers? Are you thinking of the *Time*? Are you thinking of the *London Spectator* or *New Statesman?* These are the only foreign newspapers you can think of. Any paper published in India is an Indian newspaper. So the word appropriately to be used is 'all newspapers' and not 'foreign newspapers.' By using the words 'foreign newspapers' you imply that its publication is in a foreign country. This is such an obvious mistake that notwithstanding the prestigious Committee which considered this draft, I do hope that the Minister will not allow this to go on the statute book and will accept my amendment and substittde the words 'all newspapers' for 'foreign newspapers' which, of course, in effect is the real purpose of the section which is to control the papers. brought out by embassies and other representatives in India.

I do not know whether he would like to include papers brought out by foreign nationals because that is a very wide category, may be difficult for Government precisely to see. If his intention is to control papers brought out by embassies and foreign States, he can accept my amendment that it should for 'all newspapers' and not for 'foreign newspapers' and avoid this uttar absurdity in the draft.

Second point I want to make is that Sec. 12 which gives the functions of the Council is a very important section. You have to give some teeth to that section in order to make the Press Council a body which is really effective. If this body has no power except merely to admonish, warn and ask the paper to publish this admonition, you are really not advancing very far. You are not giving the Council any power at all. It would be a body which will ask a paper to condemn itself to its readers who prefer the paper as it is. If you condemn the paper to those who want to read it, it has no effect. What I have proposed is that you should give teeth to these functions of the Council and you should give it the power to decide whether an erring paper should have an advertisement from Government.

Very important for me to point out is that advertisements from Government represent a great power to Government. But that power is now exercised by the Minister. He has assured us that he has exercised it very well. They may be doing it but I feel that a body like this, with the highest sanction of Parliament is a better body to decide whether advertisement should be given to an erring newspapers. I am not saying to all paper. So I do hope that the Minister who is so keen to make this Bill a success will add this that in addition to admonitions and other similar punishments this body will have the right to disqualify an erring paper to get advertisement from them. Thank you.

श्री कंवर लाल गुप्त : मैं बधाई देना चाहता हूं कि उसके लिए जो संशोधन आप लाए हैं । यह बहुत महत्वपूर्ण है । देश की परिस्थितियों को देखते हुए देश की आजादी और प्रेस की स्वतंत्रता खतरे में पड़ रही थी । इस वास्ते उनको मैं बधाई देना चाहता हूं । इसका मैं स्वागत भी करता हूं । इस पर मैंने संशोधन रखा है । आपने कहा है कि सैंट्रल गवर्नमेंट के कहने से या सैंट्रल गवर्नमेंट अगर रेफर करेगी या कोई व्यक्ति या आर्गेनाइजेशन कहे, तब उसमें प्रेस काउंसिल जाएगी । मैंने यह कहा है कि स्टेट गवर्नमेंट कहे या अपनी तरफ से भी प्रेस काउंसिल चाहे तो एक्शन ले सकती है । अभी आपने इसमें इस तरह की व्यवस्था नहीं की है । अगर प्रेस काउंसिल के पास अपने तौर पर खबर आ जाए कि फलां अखबार विदेशी सहायता लेता है तो उसकी अपनी आथोरिटी नहीं है कि वह सुओ मोटो उस पर एक्शन ले । मैं समझता हूं कि यह

बहुत जरूरी है कि वह सुम्रो मोटो भी एक्शन ले सके। अगर आप आखिर में आर अदरवाइज कर दें तो यह पावर उसकी हो जाती है।

मैं यह भी चाहता हूं कि फारेन न्यूजपेपर्स के साथ साथ फारेन न्यूज एजेंसीज को भी इसमें शामिल किया जाए। हमारे देश में 76 एम्बैसीज हैं। उनमें से 24 अपने अखबार निकालती हैं। इस तरह से 103 अखबार हमारे देश में निकलते हैं। इन अखबारों का कुल सर्कुलेशन 12.71 लाख है। यह विदेशी एम्बैसीज द्वारा निकाले गए अखबारों का सर्क्यूलेशन है। हिन्दी के जितने अखबार हैं उनके सर्क्युलेशन से इनका सर्क्युलेशन कहीं ज्यादा है। हिन्दी के अखबारों का केवल 10.09 लाख है। 6.52 लाख रशियन एम्बैसी द्वारा निकाले गए अखबारों का सर्क्युलेशन है और 5.14 लाख अमरीकन एम्बैसी द्वारा निकाले गए अखबारों का। इसका मतलब यह निकलता है कि इनका प्रभाव काफी तेजी से बढ़ रहा है। मैं यह तो नहीं कहूंगा कि इन पर आप पाबन्दी लगा दें क्योंकि उनको अपनी बात कहने का, अपनी पालिसी प्रकट करने का हक है। लेकिन हमारे लोगों के दिमाग में गलत चीज डाली जाए डायरेक्टली या इंडायरेक्टली, इसको बर्दाश्त नहीं किया जा सकता है। उनके रिसोर्सिस बहुत ज्यादा हैं, उनके पास प्रिंटिंग के तरीके बहुत अच्छे हैं, वे मुफ्त में लिट्रेचर बांटते हैं। यह एक तरह से हमारे अन्दरूनी मामलों में इंटरफीयरेंस करना है। यह इंटरफीयरेंस न हो, इसके लिए जो व्यवस्था की गई है वह बहुत अच्छी है। लेकिन प्रेस काउंसिल को कुछ अधिकार भी दिए जाने चाहिए ताकि वह विदेशी मनी का सोर्स डिसक्लोज करने के लिए बाध्य कर सके। इसके बारे में मेरे जो दो सुझाव हैं, उनको स्वीकार कर लिया जाए।

SHRI S. M. BANERJEE: I do not want to speak on the third reading.

MR. DEPUTY SPEAKER: If you speak now others would also like to speak.

Shri Gujral.

SHRI I. K. GUJRAL: One thing I would like to point out to Shri Kanwarlal Gupta is this. If he will read clause (f) again he will find that the clause reads as follows:

"(f) to keep under review cases of assistance received by any newspaper or news agency in India from any foreign source including such cases as are referred to it by the Central Government or are brought to its notice by any individual, association etc., etc."

This implies that suo motu the Council has a right to go into these things because they also receive complaints. The State Governments also have the right to refer to them. So far as the figures pointed out by my friend Shri Gupta are concerned—this is about publication of Foreign Missions in this country—he might recall that I had also pointed out the same last time. I am glad he has accepted them. I find it very difficult to accept Shri Gupta's approach, namely that whatever may be printed in this country should be allowed to go free.

SHRI KANWARLAL GUPTA: No, no. I have not said that.

SHRI I. K. GUJRAL: I stand corrected. So, we should not feel concerned ourselves. We have also brought to the notice of the Ministry that there should be some regulation about the publications of the Foreign Missions in this country and they should have some corelationship with our publications in those countries also. Because they are not able to project our way of thinking, our way of life and our way of functioning in these countries, some such co-relationship should be established.

My hon. friend Shri Lobo Prabhu, I am glad to find, has some sympathy for me. But one thing I would like to tell him and that is that not only because the Bill has been gone through in the Rajya Sabha but it is primarily also because Members of Parliament have given a great deal of attention to it that I am not accepting any of his amendments. The other point that I would like to mention is about the powers of the Council.

So far as these are concerned, my friend Shri Lobo Prabhu would do well to read the caluse again. If he reads the clause again he would see that his points have been met. The last point that I would like to touch upon

[Shri I. K. Gujral]

is about the powers of the Press Council. The Members of the Parliamentary Committee went into details about this. Their feeling was that the Press Council should not convert itself into a court of law but that it should rely more and more on good conscience.

MR. DEPUTY SPEAKER: I shall now put the amendments. . . .

SHRI SRINIBAS MISRA: Before that, Sir, I would like to draw your kind attention that the hon. Minister was inattentive throughout and that he has not heard me. And so he has not replied to my amendments.

MR. DEPUTY SPEAKER: I shall now put the amendment No. 8 to Clause 9 in the name of Shri Shiv Chandra Jha to the vote of the House.

Amendment No. 8 was put and negatived.

MR. DEPUTY SPEAKER: I shall also put amendment Nos. 19 and 21 of Shri Srinibas Misra to the vote of the House.

Amendments No. 19 *and* 21 *were put and negatived.*

MR. DEPUTY-SPEAKER: I shall now put amendments 20 and 22 to vote.

Amendments No. 20 and 22 *were put and negatived.*

MR. DEPUTY-SPEAKER: I shall now put amendments 34, 35 and 36 to vote.

Amendments Nos. 34 *to* 36 *were put and negatived.*

MR. DEPUTY-SPEAKER: The question is:

"That clause 9 stand part of the Bill."

The motion was adopted.

Clause 9 *was added to the Bill.*

Clause 10—(*Amendment of section* 13.)

MR. DEPUTY-SPEAKER: Shri Piloo Mody is absent; Shri Lobo Prabhu is not moving his amendment.

SHRI SRINIBAS MISRA: As a protest against the casual attitude of the Minister, I am not moving my amendment.

SHRI KANWARLAL GUPTA: I beg to move:

Page 6, lines 17 and 18,—

after "newspaper" *insert*—

"including foreign newspapers published in India and foreign news agencies." (37)

जैसा इन्होंने कहा की अखबारों को बाध्य किया, जाय जो कुछ उन्होंने कहा है उस को छापने की ताकत दी है कौंसिल को तो उसने हमारे देश के अखबारों को तो दिया लेकिन इसमें विदेशी अखबारों में जो हमारे देश में छापते है, उन के अन्दर वह छापने की क्षमता कर लें। आज वह नहीं है, वह होनी चाहिए।

SHRI I. K. GUJRAL: As an eminent lawyer, he knows that it is not possible.

MR. DEPUTY-SPEAKER: I shall put amendment No. 37 to vote.

Amendment No. 37 *was put and negatived.*

MR. DEPUTY-SPEAKER: The question is:

"That clause 10 stand part of the Bill."

The motion was adopted.

Clause 10 *was added to the Bill.*

Clause 11 *was added to the Bill.*

Clause 12—(*Amendment of section* 18.)

SHRI SHIV CHANDRA JHA: I beg to move:

Page 7, lines 2 and 3,—

for "and news agencies" *substitute*—

"and news and feature article agencies" (9)

MR. DEPUTY-SPEAKER: I shall now put amendment No. 9 to vote.

Amendment No. 9 was put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That clause 12 stand part of the Bill."

The motion was adopted.

Clause 12 *was added to the Bill.*

Clause 13—(*Insertion of new section* 18*A*)

SHRI LOBO PRABHU: I beg to move:

Page 7, line 10,—

for "at any time during the course of a year." *substitute*—

"at the end of every year" (25)

This is another kind of error that has arisen through the Bill having passed through two prestigious bodies, a committee of MPs and Rajya Sabha. The Council is allowed to present a report during the course of the year. It is quite unusual for this being left very vague. Does it mean that if it decides to submit a report in January, it can do so? Or if it wants to submit a report in June, it can do so? So I have proposed that it should be at the end of the year.

SHRI I. K. GUJRAL: My complaint is that he has not read his brief carefully. The annual report will be submitted, but in addition the Council is given the right to submit a report to Parliament whenever it considers suitable.

SHRI LOBO PRABHU: There is no mention of annual report.

SHRI I. K. GUJRAL: There is.

MR. DEPUTY-SPEAKER: I shall put amendment No. 25 to vote.

Amendment No. 25 was put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That clause 13 stand part of the Bill."

The motion was adopted.

Clause 13 *was added to the Bill.*

MR. DEPUTY-SPEAKER: The question is:

"That Clauses 14 and 15 stand part of the Bill".

The motion was adopted.

Clauses 14 *and* 15 *were added to the Bill.*

MR. DEPUTY-SPEAKER: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clause 1, *the Enacting Formula and the Title were added to the Bill.*

SHRI I. K. GUJRAL: I move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill be passed."

SHRI S. M. BENERJEE (Kanpur): I am extremely happy that at last the recommendation of the Press Commission has been implemented in this Bill.

Much has been said about forming of the various corporations. I would plead with the hon. Minister even at this late hour that the P. T. I. should be converted into a corporation at the earliest opportunity.

Shri Kanwar Lal Gupta and others have said much about the Soviet Embassy and certain publications by them. I do not mind any restriction whether on the Russians or Americans or any one else. But it has been brought to our notice that a certain organisation under the influence of the USA in India are publishing certain pamphlets where they have not shown Assam and a portion of NEFA as part of India. In March 1968 the Regional Office of the Peace Corps at Hyderabad wanted to print and placed an order for a pamphlet with the Osmania Printing Works, Secunderabad, in the name of *Science in India* where Assam and a portion of NEFA were not shown as part of India. I know the hon. Minister cannot give an off-hand answer,

[Shri S. M. Benerjee]

but it requires a thorough investigation. This is one example of the Peace Corps which is functioning in our country under US influence with CIA money. In so many places such organisations are functioning, and the hon. Minister must see that there is proper investigation into it not only by the Department but by the CBI, because if it is true that such an order was placed by the Peace Corps of Hyderabad, it is a very serious matter.

Shri Kanwar Lal Gupta and others have allergy to Soviet publications, but they never mention other foreign publications and maps in which Kashmir is repeatedly shown as not being a part of India. Soviet Russia and the socialist countries have got much respect for India, but the Americans and their allies are still trying to subvert us, to give aid at the cost of our political subjugation. That is why I request that a proper enquiry should be made.

There should be freedom of the press, but it should not be misused by anybody, by the jute press, the monopoly press or any other press. If they want to utilise it to subvert our democracy and our Constitution and our attempts at socialism, then there should be some restriction on those presses.

श्री रणधीर सिंह (रोहतक) : उपाध्यक्ष महोदय, सबसे पहली बात तो मैं यह कहना चाहूंगा कि जिस प्रकार मिनिस्टर साहब ने खुद माना है कि सरमायेदारों के कब्जे से प्रेस साफ़ और पाक होना चाहिए और गवर्नमेंट के कब्जे में भी नही होना चाहिए। जैसा कि कहा गया प्रेस फोर्थ स्टेट है। जैसे लेजिस्लेचर, एक्जीक्यूटिव और जुडिशरी है, ऐसे ही प्रेस भी फोर्थ स्टेट है। तो इसको भी आजाद होना चाहिए।

दूसरी बात मैं यह कहना चाहूंगा कि अखबारों का फायदा सिर्फ दस प्रतिशत आदमी शहरों में रहने वाले ही उठाते हैं। आप बन्दोबस्त कीजिए कि देहात में ये अखबार पहुंचे। उसके लिए क्या इलाज आप करें, क्या न करें, यह आपके देखने की चीज है। लेकिन अखबार जो टीचिंग का बेहतरीन मीडिया है, उसका फायदा गांव वालों को नहीं मिलता। रेडियो का फायदा तो वह उठाते हैं, लेकिन अखबारों की जो एजूकेटिव वैल्यू होती है उसका फायदा उन्हें नहीं मिलता। तो ये अखबारात आप देहातों में पहुंचाने के लिए इंतिजाम करें। छोटे अखबार खासतौर पर देहातों में पहुंचने चाहिए। छोटे अखबारों को आप पेट्रनाइज कीजिएगा और देहातों में इसका बन्दोबस्त कीजिएगा और बड़ों का भी कीजिएगा। मुझे नहीं पता कि क्या आप इसके लिए करें, लेकिन यह काम आपको करना है। जब प्रेस काउंसिल आप डेवलप करते हैं तो यह बात भी होनी चाहिए।

22 hrs.

तीसरी बात मैं यह कहना चाहता हूं—अखबार चलाना, डिप्टी स्पीकर महोदय, अमीर आदमियों का काम हो गया है, गरीब आदमी अखबार नहीं चला सकता है। चलता है तो महीने, साल भर या दो साल के बाद बन्द हो जाता है। इलेक्शन लड़ना और अखबार चलाना सरमाएदारों का काम हो गया है। कोई अपनी डाक्टरी चलाने के लिए अखबार चलाता है, कोई अपनी दुकान चलाने के लिए अखबार चलाता है। वकील साहब अपनी प्रेक्टिस चलाने के लिए, अपना नाम फैलाने के लिए अखबार चलाते हैं—एक तरह से यह कमर्शियलाइज्ड शापिंग हो गया है। यह बहुत बुरी बीमारी है। ये अखबार सुथरी-सुथरी औरतों की शक्लें बना कर निकालते हैं, स्टैण्डर्ड गिरता चला जा रहा है। मैं चाहता हूं कि अखबारों के इस गिरते हुए स्टैण्डर्ड को ठीक किया जाय। इस मामले में आप दखल दीजिए और उनसे स्टैण्डर्ड को सुधारिए।

चौथी बात—मेरे दोस्त कहते हैं कि यू० एन० आई० और पी० टी० आई० का कारपोरेशन बने, वह ठीक है बनना चाहिये। लेकिन जो हिन्दी का समाचार भारती है, उसके बारे में भी यहां पर बहुत सी बातें कही गई हैं, मेरा अपना ख्याल यह है कि यह हिन्दुस्तान के 80 परसेंट आदमियों की, उनके दिलों की आवाज की तर्जुमानी करता है, अंग्रेजी अब इस मुल्क में ज्यादा देर नहीं रहेगी, 90 परसेन्ट आबादी आज रीजनेल लैंग्वेज के अखबारों को पढ़ती है। इसलिए मैं चाहता हूं कि इसकी

जो शुरू शुरू की मुश्किलात है, कुछ डिफिकल्टीज हैं, उनकी तरफ आप देखिये और इसकी मदद कीजिये ।

आखरी बात मैं यह कहना चाहता हूं—हालांकि आपने इस बात को नहीं माना है, लेकिन बात पते की है—एम० पीज़० या दूसरे इंटरेस्ट्स को हर जगह नहीं डालना चाहिये । हम तो पहले ही बहुतेरे चौधरी बना दिये गये हैं, अब हर बात में एम० पीज़० या एम० एल० एज़० की क्या जरूरत है । जो भी रिप्रेजेन्टेशन हो, उनका रिप्रेजेन्टेशन होना चाहिये, इनकी अपनी बाडीज़ हैं, प्रेस एसोसियेशन है, उनके लोगों को लीजिये, वर्किंग जर्नलिस्ट्स को लीजिये । किसान का काम किसान करेगा, दुकानदार का काम दुकानदार करेगा, मास्टर का काम मास्टर करेगा, प्रेसवालों का काम जर्नलिस्ट्स करेंगे, एम० पीज़० वहां जाकर क्या करेंगे, उनको इसके बारे में क्या खास पता है । इसलिये इन लोगों को ही इस में रिप्रेजेन्टेशन दीजिये ।

SHRI S. KUNDU (Balasore): I happen to be the President of part-time journalists' association. Having lived a life of a journalist for many years, I know the suffering and agony of thousands of part-time journalists throughout India. I Suggest that in this board some representation for part-time journalists should be there. Inspite of the recommendations of two wage boards for journalists, their suffering and agony has not been relieved and big monopolies do not generally include part-time journalists because under the definition only those who are full-time employees are classified as journalists. If you are going to check monopoly in the Press effectively, you have to build up a dynamic working journalists movement. We should also see that there is a co-operative movement of the working journalists and other workers who are working in the newspaper industries, just as in Japan where they have one of the largest circulated papers in the world, Ashai Shimbun run by working journalists and workers in newspaper industry. A similar thing could be started here. A humble beginning could be made. We could find out from fellow journalists of Japan how they are managing it. It will be a small step. But even a small step will create a big impact and in the entire developing world India will be the leader in this respect.

श्री कंवर लाल गुप्त : उपाध्यक्ष महोदय, मैं यह समझता हूं कि यह जो विधेयक आया है, यह पहले एक्ट में एक इम्प्रूवमेंट जरूर है, इसलिये मैं इसका स्वागत करता हूं । लेकिन मैं यह कहना चाहता हूं कि प्रेस कौन्सिल इफेक्टिव वर्क नहीं कर रही है, इसका प्रभाव न प्रेस पर है और न जनता पर है, अब तक यह ज्यादातर कागज पर ही है । कोई विशेष काम पिछले तीन चार सालों में इसने नहीं किया है । मैं चाहता हूं कि इसको इफेक्टिव बनाने के लिये इसके फाइनेंसेज सरकार पर निर्भर न करें और इसी तरह से जो इसका स्टाफ है, सैक्रेटेरियट है, वह भी सरकार की तरफ से न जाय, क्योंकि सरकार से यह जितना इंडीपेंडेंट होगा उतना ही अच्छा होगा । आप अखबार वालों से कहें कि वे इसके लिये वालन्ट्रेरीली कौन्ट्रीब्यूट करें, जैसा कि स्वीडन में होता है । स्वीडन में इसी तरह की संस्था है, जिसके लिये अखबार वाले कंट्रीब्यूट करते हैं और वह बड़ी अच्छी तरह से चलती है ।

एक चीज इसमें बहुत अच्छी कही गई है—प्रेस कौंसिल का उद्देश्य है कि जर्नलिस्टों को ट्रेनिंग दी जाय, लेकिन अभी तक आपने ट्रेनिंग का कोई इंतजाम नहीं किया है, एक भी जर्नलिस्ट ट्रेंड होकर नहीं निकला है । दूसरी चीज—बिहार की पुलिस ने कुछ दिन पहले इंडियन टेलिग्राफ एक्ट के तेहत प्रेस के जो टेलीग्राम थे, उनको जाने से रोक दिया था । अगर इस तरह की कोई शिकायत आये कि अखबारों की सूचना या टेलीग्राम को जाने से रोक दिया है, तो उसके बारे में रिकमेंडेशन करने का अधिकार इनको होना चाहिये ।

आल इंडिया रेडियो भी इस प्रेस कौंसिल के तेहत आना चाहिये, क्योंकि वह सरकार की सबसे बड़ी मोनोपली है और मैं यह समझता हूं कि यह जो कौनक्यूबाइन है, कीप है, यह सरकार को बहुत प्यारी है, क्योंकि इसके जरिये सरकार के पक्ष का प्रचार होता है । मंत्री महोदय ने उदाहरण मांगा है—मैं उदाहरण देता हूं—यह ब्राडकास्ट है 4-11-1969 का, जिसे नेशनल हैरल्ड के असिस्टैंट एडिटर ने कांग्रेस कांस्टीचूशन के बारे में दिया है । उपाध्यक्ष महोदय, मैं आपको आर्बिट्रेटर बनाने के लिये तैयार हूं—इस ब्राडकास्ट से यह बात साफ

[श्री कंवर लाल गुप्त]

जाहिर है कि किस तरह से प्राइम मिनिस्टर के ग्रुप का समर्थन किया है और सिण्डीकेट को ओपनली कन्डेम किया है। किसी भी जिम्मेदार इंडीपेन्डेन्ट आदमी को मैं यह मामला सौंपने को तैयार हूं, अगर कोई दूसरा वर्डिक्ट आये, तो मंत्री महोदय जो सजा कहें, वह भुगतने के लिये तैयार हूं। इसलिये मैं चाहता हूं कि आल इंडिया रेडियो जो सरकार की कांक्यूबाइन है, जिसके जरिये सरकार का अनर्गल प्रचार होता है, सरकार के फेवर में होता है, वह भी इसके अंडर आनी चाहिये।

मंत्री महोदय ने कहा कि गवर्नमेंट का इस पर कोई कंट्रोल नहीं है, मैं इस बात को नहीं मानता। आपने फाइनेंस कारपोरेशन बनाने के लिये कहा, सैद्धांतिक रूप से मैं इसको भी गलत समझता हूं। इसके द्वारा किसी छोटे या बड़े पेपर को जो भी फाइनेंस आप देंगे, वह पेपर की पालिसी पर असर डालेगा। अगर फाइनेंस कारपोरेशन बनानी है तो वह भी प्रेस कौंसिल के थ्रू हो और जो लोन या एड वह देना चाहे, इसकी रिकमेंडेशन पर दे।

आप एडवर्टिजमेंट देते हैं लेकिन उसके बारे में भी आपकी कोई पालिसी नहीं है, आपने कोई पालिसी बनाई ही नहीं है। मैं चाहता हूं कि आप इसके बारे में अपनी साफ पालिसी डिक्लेअर करें। इसी तरह से जो फारनटूरिज़्म है, प्राइम मिनिस्टर जब बाहर जाती हैं, वे उन्हीं लोगों को बार बार बाहर ले जाती हैं, जिनको वे ले जाना चाहती हैं, इस तरह से लोगों को अपने साथ रखने का तरीका गलत है। सरकार को इंडीपेंडेंट चीज बनानी चाहिये।

आखिर में मैं यह कह कर समाप्त करता हूँ कि प्रेस कौंसिल की जो एक्टीविटीज़ हैं, उसकी पब्लिसिटी नहीं होगी। लेकिन मेरी दृष्टि से इसकी जितनी ज्यादा पब्लिसिटी होगी उतना ही फायदा होगा। इसके बारे में मंत्री महोदय को सोचना चाहिये।

SHRI LOBO PRABHU: I only want to say, the representative of the monopoly press, according to the Minister, was my friend Shri Piloo Mody. He is not present here. Otherwise, it appears, if you want, he is against what they think is the monopoly press. This is x free country. No one is compelling Mr. Kundu to read *Hindustan Times* but he does it. No one is compelling Mr. Kanwar Lal Gupta to read any paper he does not like. If there is any monopoly, it is the monopoly of excellence. A person elects to read a paper because it is a good paper and if you have to attack any paper, do not attack it on the basis of size. Attack it on the basis of being a poor paper, a paper which does not reflect truth, which is not truthful, a paper which does not serve the national interests. So, in fairness to what you call monopoly paper, let your attack be not on size but on the substance of these papers.

SHRI SRINIBAS MISRA: In spite of the defects, inconsistencies and unintelligible provisions in the Bill, it is a step in the right direction by the Government and I welcome the Bill. In a country where copies of pamphlets like *Dharm-Bum* published from Pakistan containing serious attacks on Hinduism are being circulated among Members of Parliament, in a country where Russian maps showing Kashmir as disputed territory circulate and Iran publishes maps showing the whole of northern India as completely Muslim territory, in this country, we expect that this Act when passed will be administered intelligently by an inattentive minister, so that it may not share the same fate as the last Press Council.

श्री शिव नारायण (बस्ती) : उपाध्यक्ष महोदय, डिमोक्रेसी में प्रेस फोर्थ स्टेट होती है। डिमोक्रेसी को प्रोटेक्ट करने की सबसे बड़ी जिम्मेदारी प्रेस की होती है। इसलिए इस गवर्नमेंट की भी ड्यूटी हो जाती है कि वह प्रेस के मेटर्स में इंटरफियर न करे। गुप्ताजी ने ठीक कहा है कि अहमदाबाद सेशन के बाद बाम्बे में जो व्यवहार प्रेस के साथ किया गया वह बहुत ही नामुनासिब था.... (**व्यवधान**)... मैं चैलेंज करता हूं गुजराल साहब और बाबू सत्यनारायण सिंह को कि सुबह सुबह रेडियो खोलना गुनाह मालूम होता है और यही इच्छा होती है कि तुम्हारे रेडियो के लाइसेंस को कैंसिल करा दिया जाये, इस प्रकार का गलत प्रचार आपके रेडियो के द्वारा होता है।.... (**व्यवधान**)...प्रेस कौंसिल की बड़ी जिम्मेदारी

है लेकिन चार सालों से ग्राप उसको लटकाये हुए हैं। मैं ग्रापसे कहना चाहता हूं कि प्रेस को पूरी फ्रीडम दो, अच्छी तरह से ग्रार्गेनाइज करो, को-ग्रापरेटिव बेसिस पर चलाग्रो, किसी भी तरह की इंटर्फेन्स उसके काम में न हो ग्रौर उसको पूरी पावर दो तभी इस देश में डिमोक्रैसी पनप सकेगी। लेकिन ग्रगर ग्राप डिक्टेटरशिप चलाना चाहेंगे तो उसको चलने नहीं दिया जायगा. . . . (**व्यवधान**) . . . यह तुम्हारा नमूना है। तुमको शर्म ग्रानी चाहिए, लज्जा ग्रानी चाहिए।. . . .(**व्यवधान**). .

इसमें सबसे बड़ी रिमार्केबल बात यह है कि 13 ग्रादमियों को नामिनेट किया जायगा। हमारे देश में 13 का ग्रंक ग्रशुभ माना गया है इसलिए ग्राप या तो 14 को नामिनेट करें या फिर 12 को करें। मैं समझता हूं बाबू सत्यनारायण सिंह इस बात में हमसे एग्री करेंगे।

सूचना तथा प्रसारण ग्रौर संचार मंत्री (श्री सत्यनारायण सिंह) : यह संख्या ग्रपने देश के लिये बड़ी शुभ है।

श्री शिव नारायण : तीन तेरह बड़ी खतरनाक होती है।. . . .(**व्यवधान**). . . इसलिये मैं चाहता हूं कि ग्राप मुनासिब ढंग से प्रेस वालों को पूरे राइट दें। इसके ग्रलावा इस देश की जो क्षेत्रीय भाषायें हैं— मैं केवल हिंदी के लिए ही नहीं बोल रहा हूं बल्कि ग्रसमी, बंगला, तेलगू, मल्यालम या जितनी भी क्षेत्रीय भाषायें हैं उन सभी को प्रोत्साहन दिया जाय। उन ग्रखबारों को ग्राप काफी पैसे की सहायता दो ग्रौर ग्रंग्रेजी को एलिमिनेट करो। इस देश में सिर्फ एक दो परसेंट ग्रादमी ग्रंग्रेजी जानते होंगे लेकिन फिर भी ग्रंग्रेजी की जय बोली जाती है। यहां तक कि प्राइम मिनिस्टर भी सही ग्रंग्रेजी नहीं बोल पाती हैं।. . . .(**व्यवधान**). . . . यही ग्रापका नमूना है। इसलिए मैं कहना चाहता हूं कि प्रेस को फुलफ्लेज्ड राइट दिये जायें, पूरी फ्रीडम दी जाये ग्रौर उनके काज़ेज को सही मानों में एडवान्स किया जाये।

श्री शिव चन्द्र झा : मैं सिर्फ दो तीन प्वाइंट रखना चाहता हूं। मेरा पहला प्वाइंट तो यह है कि ग्राप ग्राई०जे०एस० सर्विस की शुरुग्रात करें ताकि इस देश में ग्राब्जेक्टिव रिपोर्टिंग, ग्राब्जेक्टिव जर्नलिज्म ग्रौर इंडेपेन्डेन्ट एडीटोरियल्स की शुरुग्रात हो सके? मैं जानना चाहता हूं क्या ग्राप इसको करेंगे?

दूसरा प्वाइंट यह है कि जैसा कि जस्टिस होम्स ने कहा है कि ग्रगर देश में कोई प्रोलिटेरियट डिक्टेटरशिप की स्थापना करना चाहता है तो विचार स्वातंत्र्य यह कहता है कि उसको भी ग्रपना पक्ष रखने की पूरी ग्राजादी होनी चाहिए लेकिन जैसा कि मंत्री महोदय ने ग्रभी कहा है कि ग्रगर किसी के विचार हमारे खिलाफ हैं तो क्या हम उसे ग्रपने खिलाफ प्रचार करने देंगे। तो मैं जानना चाहता हूं क्या यह विचार स्वातंत्र्य ग्रौर फ्रीडम ग्राफ प्रेस के ग्रनुकूल है? मैं समझता हूं चूंकि ग्रापकी जड़ मजबूत नहीं है इसीलिए ग्राप डरते हैं। ग्रगर जड़ मजबूत हो तो फिर डरने की कोई बात नहीं होती है। किसी तरह का भी कोई प्रचार करे, उससे घबराने की जरूरत नहीं होती है।

तीसरा प्वाइंट यह है कि ग्रगर फारेन नेशनल्स ग्रखबार चलाते हैं तो उसमें ग्रापको क्या ग्रापत्ति हो सकती है? कैलिफोर्निया में पंजाबी का ग्रखबार निकलता है। फारेन नेशनल्स ग्रगर ग्रखबार निकालते हैं तो हमें कोई एतराज नहीं होना चाहिए ग्रगर हम सही मायने में फ्रीडम ग्राफ प्रेस पर विश्वास रखते हैं। लेकिन फिर वही बात पैदा होती है कि ग्रापकी जड़ मजबूत हो।

तो इन बातों की तरफ ग्रापकी नीति साफ होनी चाहिए ग्रौर उसी के मुताबिक इसके ढांचे में परिवर्तन होना चाहिए।

SHRI I. K. GUJRAL: I promise to be very brief. Shri Banerjee raised a point about some particular map. I will look into that.

So far as Shri Randhir Singh's suggestion about newspapers for villages is concerned, I can only say that I have sympathy with his suggestion. That is why we are now experimenting with the idea of wall newspapers. I hope very soon we will be in a position to do that. In that spirit also we will encourage small newspapers. We have already enunciated various steps for encouraging small newspapers.

Coming to Shri Kundu's suggestion about

[Shri I. K. Gujral]

co-operative papers etc, I have already referred to it in my earlier speech.

So far as Shri Kanwar Lal Gupta's points are concerned, which are very much worthwhile, I would only say this, that the impact of the Press Council is going to be increasingly felt because Parliament is also realising that more and more powers are to be given to the Press Council and its functioning has to be improved. I am hoping that, after the present Bill comes into force it will be possible for the Press Council to create a better impact.

So far as staff and finance are concerned, I may say that the staff of the Press Council is not appointed by the government; it is appointed by the Press Council itself. The Press Council is completely independent in appointing anybody it likes. If it wants to take anybody from government on deputation, it is welcome to do so; if it does not want to do it, then also it is welcome to do so. No staff member is forced on it.

So far as finance is concerned, it is placed at the disposal of the Press Council by the government. Government provide whatever it asks for and government does not interfere at all in its disbursement. Therefore, so far as finances are concerned, there also it is independent.

So far as the stoppage of telegram from Orissa which Shri Kanwar Lal Gupta has mentioned is concerned, I may say that the Ministry of Communications is going to bring forward an amending Bill very soon which will cover the points raised by him. I might also mention that this was brought to the notice of the Press Council and it has suggeted that there should be no stoppage of such things.

He also referred to a talk about the Congress constitution on 4th November, 1969 in *Spotlight*. Shri Kanwar Lal Gupta is a very wise man. So far as that particular *Spotlight* is concerned, an independent journalist dicussed the Congress constitution, and he discussed the Congress constitution because that was relevant topic at that time. Because under the Congress Constitution and its interpretation certain steps were being taken by one side against another, it was in the public interest that that detailed information should have been given. The views and pros and cons of an independent journalist on either side are always welcome. I can quote instance after instance where we have been criticized very badly on the radio itself.

SHRI KANWAR LAL GUPTA: Not in that way. He was a pro-Indira man.

SHRI I. K. GUJRAL: Unfortunately for Shri Kanwar Lal Gupta, people who are pro-us can not also be independent: Only pro-Jana Sangh people are independent. Other people can also be independent.

The main point that I am trying to make is that this is not a debate on the All India Radio; otherwise, I would have met this point in further detail.

श्री प्रेम चन्द वर्मा : सबसे ज्यादा टाइम इनको देते हैं और यह ब्लैक मेलिंग करते हैं।

श्री रणधीर सिंह : 90 प्रतिशत टाइम अपोजिशन को दिया जाता है और यह सरकार का ही क्रिटिसाइज करते हैं। क्या इनको आप स्टाप करेंगे ?

SHRI I. K. GUJRAL: About the proposed Newspaper Finance Corporation, I may tell Shri Kanwar Lal Gupta that the Newspaper Finance Corporation concept has been born out of a recommendation of the Press Council itself. The Press Council has laid down the structure, the way of selecting the directors and how it should function. The proposed Bill will be in line and inconformity with the recommendation of the Press Council. So, he need not worry on that account.

I have already talked about the advertisement policy and will not repeat it. As regards the press representatives going abroad with the Prime Minister, Shri Kanwar Lal Gupta

might keep in mind that press representatives going abroad with high dignitaries are selected in consultation with the Press Association. Therefore on that account also he need not feel worried.

Shri Lobo Prabhu has raised wider issues but since he has gone away, I will not refer to them. I will only say that Shri Lobo Prabhu is trying to hide behind the garb of excellence the rule of monopoly. Excellence, naturally in today's technological growth, can be achieved by big money. That is a danger to the freedom of the press and we are trying to guard against that.

Shri Sheo Narain has raised a point about the meeting of the press with the Prime Minister in Bombay. I have already dealt with it in detail.

So far as Shri Jha's point is concerned, I may tell him that freedom of the press implies freedom of dissent and that democracy also implies freedom of dissent; we are very much for freedom of dissent.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now there are two other items—statutory Resolution and the Calcutta Port Trust (Amendment) Bill for which two hours have been allotted and there is a half-an-hour discussion. The House is welcome to have them.

SOME HON. MEMBERS: No, no.

SHRI KANWAR LAL GUPTA: Let them be postponed.

MR. DEPUTY-SPEAKER: I take it that that is the sense of the House.

SOME HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: Then, the House stands adjourned till 11 A. M. tomorrow.

22.25 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March, 31, 1970 / Chaitra 10, 1892 (Saka).